MR. SPEAKER : Before I adjourn, I have a happy news to Mr. Banerjee that Mr. Khadilkar will be presenting a statement.

SHRI NAMBIAR : Thank you very much, Sir.

STATEMENT RE : PROPOSED STRIKE BY THE DEVELOPMENT OFFICER OF LIC

THE MINISTER OF SUPPLY, AND ALSO MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI KHADILKAR): Sir, I beg to lay on the Table a statement regarding the proposed strike by the Development Officers of the Life Insurance Corporation.

Statement

Mr. Speaker, Sir, at its meeting held in October 1969 in Nagpur, the General Body of the National Federation of Insurance Field Workers of India resolved that the Development Officers of the Life Insurance Corporation of India would go on an indefinite strike from 10th December 1969, if their grievances in regard to the work norms are not satisfactorily settled by then.

2. The duties of Development Officers differ fundamentally from those of other employees. Their work is in the field and they have, therefore, no office or regular hours of work. The normal method of supervision employed to supervise other employees is therefore not available in their case. When normal grade increments were granted for the first time in 1965 to these employees it became more than ever necessary to evolve norms for proper assessment of their output. Also when the Corporation took action under Staff Regulations against Development Officers whose output was poor, the Federation contended that Development Officers should first be told what was expected of them.

3. Negotiations between the L. I. C. and the Federation on the issue of work norms were held in November-December 1968 and February 1969. The Federation stated that they were opposed to the very basis of the proposals formulated by the Corporation and put forward certain alternative proposals. The Corporation considered these too low to serve as a basis for discussions. Further, the only penalty suggested by the Federation for neglect of work was that cases of Development Officers whose performance was less than 75% of the norms during two consecutive years should be placed under effective supervision and a phased programme drawn up to enable them to come up to the standards. This meant that erring Development Officers could continue to draw salary for some years without giving adequate performance.

4. It was under these circumstances that the Corporation had to take a decision to fix the norms. Incidentally the norms fixed by the L. I. C. are much more liberal than those which the Morarka Committee later thought as proper. The scheme also provides for an adequate transitional period for Development Officers to come up to the norms.

5. The representatives of the Federation met me and discussed at length their problems. I have had discussion with the Chairman also. In view of these discussions I would appeal to the Development Officers to abandon the strike and resume negotiations with the LIC on the basis of the norms laid down.

MR. SPEAKER : For the information of the House, the voting time for the constitutional Amendment Bill will be 4-45 p. m. Now we adjourn for lunch.

13.09 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha reassembled after Lunch at three minutes past Fourteen of the Clock

[**Mr. Deputy-Speaker** *in the Chair*]

CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL—*Contd.*

SHRI RANDHIR SINGH (Rohtak) : Our young Deputy Speaker !

SHRI SAMAR GUHA (Contai) : Sir, I want to make a submission

MR. DEPUTY-SPEAKER : While taking the Chair, I would request you to kindly cooperate with the Chair, and continue with the Agenda which we have before us. We have to conclude the Debate at 4-45 p. m. when the voting will take place. Representatives of all the different Groups must have a chance to speak. So, I would humbly request you to kindly allow the Debate to continue.

SHRI SAMAR GUHA : I want to draw your attention to an important point.

MR. DEPUTY-SPEAKER : Even so, one thing will lead on to another. I would humbly request you to resume your seat. Mr. Mandal was in possession of the House.

SHRI SAMAR GUHA : It is an urgent matter. Mahatma Gandhi's portrait is destroyed. I want to call the attention of the Prime Minister. This is an important matter. Members of the Marxist Communist Party have destroyed and dishonoured the photo of Mahatma Gandhi in Calcutta. The Prime Minister should make a statement on this in the House.

MR. DEPUTY-SPEAKER : I agree that the matter is important, but the hon. Member may kindly take another occasion to raise it.

SHRI K. LAKKAPPA (Tumkur) : It is a shame and disgrace that the portrait of Mahatma Gandhi, the Father of the Nation, has been destroyed like that.

MR. DEPUTY-SPEAKER : Now, Shri B. P. Mandal may continue his speech. The hon. Member is absent. Shri Atal Bihari Vajpayee.

SHRI ATAL BIHARI VAJPAYEE *rose—*

SHRI B. P. MANDAL (Madhepura) : I am here, Sir.

MR. DEPUTY-SPEAKER : He may continue his speech. The time is almost over for him. Therefore, I would request him to conclude his speech in three minutes.

श्री बि० प्र० मंडल : उपाध्यक्ष महोदय, कल मैं यह कह रहा था कि बीस वर्ष से हरिजनों को रिजर्वेशन मिला हुआ है लेकिन फिर भी उनकी दशा में कोई सुधार नहीं हुआ है। मैंने एक उदाहरण दिया था कि बिहार में एक महीने के अन्दर की बात है जबकि एक गांव में उत्तर प्रदेश के उच्च वर्ण के जमींदार के द्वारा ग्यारह व्यक्तियों को मौत के घाट उतार दिया गया है।

मैं कहना चाहता हूं कि केवल रिजर्वेशन देने से हरिजनों की दशा में इस देश में सुधार नहीं हो सकता है। आप देखें कि हरिजनों तथा आदिवासियों इत्यादि की आबादी 21 प्रतिशत है लेकिन उनके लिए आप 17 प्रतिशत रिजर्वेशन देते हैं। जिस जाति की जन संख्या दो प्रतिशत ही है जैसे ब्राह्मण जाति, उनका प्रतिशत आप नौकरियों में देखेंगे तो आपको पता चलेगा कि शायद वह 92 प्रतिशत है। वही लोग सब जगहों को पकड़े हुए हैं। इतना ही नहीं.....

श्री अटल बिहारी वाजपेयी (बलरामपुर): क्यों गलत बात कह रहे हो ?

श्री बि० प्र० मंडल : लोग कहते हैं कि हमारी प्राइम मिनिस्टर प्रोग्रेसिव हैं। लेकिन आप देखें कि वाइस प्रेजीडेंट और प्रेजीडेंट उन्होंने किन लोगों को बनाया है। ब्राह्मण जाति में से ले कर ही तो बनाया गया है। आप देखें कि जो गवर्नर हैं, जो एम्बेसेडर हैं, उनमें से कितने हरिजन या आदिवासी हैं या बैकवर्ड क्लासिस के लोग हैं। आपको पता चलेगा कि वे नहीं के बराबर हैं। जिनकी जन संख्या दो प्रतिशत है उनमें से जितने गवर्नर हैं या एम्बेसेडर हैं, इसके बारे में मैंने प्रश्न किया था लेकिन इसका जवाब मुझे अभी तक नहीं मिला है।

आपको देखना होगा कि कहां खराबी है। 23 वर्ष भारत को स्वतंत्र हुए हो गए हैं। लेकिन इस अर्से में भी जातपात की प्रथा दूर नहीं हो सकी है। हरिजनों के नेताओं को कुछ

[श्री बी० प्र० मंडल]

जगहें आप यहां दे दें या इस घर में बिठा दें, इससे हरिजनों या पिछड़े वर्गों का कल्याण नहीं हो सकता, उनकी हालत नहीं सुधर सकती। ब्राह्मण जिनकी आबादी दो प्रतिशत है, उनके लिए अगर आप रिजर्वेशन कर दें दो प्रतिशत का, तो कम से कम नब्बे प्रतिशत जगहें तो बच जायेंगी जोकि उनको नहीं मिल सकेंगी। हरिजनों के साथ-साथ ब्राह्मणों के लिए भी आप उनकी जनसंख्या के आधार पर रिजर्वेशन दे दें। दो प्रतिशत जगहें वे लेंगे तो नब्बे प्रतिशत जगहें बचेंगी. लेकिन इस तरफ आप ध्यान नहीं देते हैं। स्वराज्य के बाद भी नब्बे प्रतिशत लोगों पर पांच प्रतिशत लोग शासन पर रहे हैं। मैं शोषित दल का सदस्य हूँ और मेरा खयाल यह है कि हिन्दुस्तान में आर्थिक शोषण से बढ़कर सामाजिक शोषण हो रहा है।

MR. DEPUTY-SPEAKER : The hon. Member should try to conclude now. He has already taken more than three minutes.

SHRI B P. MANDAL : Kindly give me two minutes.

MR. DEPUTY-SPEAKER : He can have one more minute.

श्री बि० प्र० मंडल : जब तक इस देश में इस स्थिति का अन्त नहीं किया जायेगा कि 5 प्रतिशत मुट्ठी भर आदमी 95 प्रतिशत जगहों पर अधिकार बनाये रखें, तब तक इस देश का कल्याण नहीं हो सकता है।

जो हरिजन सामाजिक अत्याचार के कारण हिन्दू धर्म को छोड़कर बुद्धिस्ट हो गये हैं या और धर्मों में चले जाते हैं, उन्हें इस रिजर्वेशन से वंचित क्यों किया जाता है ? यह हमारे देश के मैकुर करेक्टर के विरुद्ध है। इस सरकार का रवैया तो यह मालुम होता है कि हम एक रोटी फेंकते है, तुम लोग उसी से संन्तुष्ट हो जाओ ; अगर आन्ध्र प्रदेश में किसी कंट्रेक्टर द्वारा पुल बनाते समय किसी हरिजन का सैक्रीफाइस किया जाता है, तो तुम उसको बर्दाश्त करो ; हम तुम्हारे कुछ आदमियों को पार्लियामेंट और असेम्बलियों में बिठा देते हैं, यही तुम्हारे लिये काफी है, आदि। यह दृष्टिकोण ठीक नही है। मे। कहना यह है कि जो हरिजन सामाजिक अत्याचार के कारण हिन्दू धर्म को छोड़ देते हैं, उन्हें इस रिजर्वेशन से वंचित न किया जाए।

यद्यपि, उपाध्यक्ष महोदय, आज आपने मुझे कम समय दिया है, लेकिन चूंकि आज आपका पहला दिन है, इसलिए मैं आपको धन्यवाद देकर समाप्त करता हूँ।

MR. DEPUTY-SPEAKER : Now, Shri Atal Bihari Vajpayee. According to the time allotted he will have ten minutes. Let him kindly cooperate with the Chair and finish his speech within ten minutes, because at 4.45 p.m. voting will take place.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : We find that there is no Minister present here when this debate is going on. No Minister is here. This shows how seriously they are taking up the whole question.

MR. DEPUTY-SPEAKER : The Minister of State is here.

SHRI SURENDRANATH DWIVEDY : I do not think that she has got anything to do with this Ministry.

SHRI ATAL BIHARI VAJPAYEE : This is a serious matter. Last time when we discussed this Bill, it was the Home Minister, Pandit Govind Vallabh Pant, who had piloted the Bill. But now even the Law Minister is absent from the House. This is not the way the House should be treated. You should ask the Minister to be present in the House.

SHRI SURENDRANATH DWIVEDY : Let the House be adjourned till the Minister comes. How can we go on like this ? They are treating the Scheduled Castes, Adibasis and Anglo-Indians like this. This is the attitude of the Government.

MR. DEPUTY-SPEAKER : The Minister of State is here.

SHRI SURENDRANATH DWIVEDY : I do not think that she has got anything to do with this Ministry.

MR. DEPUTY-SPEAKER : The Minister of State in charge of Social Welfare is here. Even so, I would request that the desire of the Members of the House that the Minister should be here may be conveyed to him, but for the purpose of the debate, let us go on, since the Minister of State is here.

SHRI SURENDRANATH DWIVEDY : Is she going to reply to the debate ? Sir, you must uphold the dignity of the House.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order. हरिजनों के साथ इस सरकार का कितना प्यार और सहानुभूति है, यह बात इसी से प्रकट हो जाती है कि इस समय सरकार का कोई भी मंत्री सदन में उपस्थित नहीं है ।

MR. DEPUTY-SPEAKER : There is no point of order just now. The Minister of State is here. She will take note of everything that is said here and I am sure there is a line of communication between her and the Minister concerned, and everything that is said here will be conveyed to the hon. Minister and he will reply.

SHRI SURENDRANATH DWIVEDY : In that case, we can start the debate without any Minister at any time, because whatever we say will be conveyed to him. You must uphold the dignity of the House. The Minister should not treat the House in this fashion.

MR. DEPUTY-SPEAKER : I have said that the desire of the Members will be conveyed to the Minister, but for the purpose of the debate, the Minister is represented here by no less a person than the Minister of State.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, मेरा पायंट आफ आर्डर है : आज आप का पहला दिन है और इस सदन का गौरव और सम्मान आपके हाथ में है । आप जो कुछ कह रहे हैं, कानून की दृष्टि से शायद वह ठीक होगा, लेकिन हाउस की डिग्निटी और प्रोप्रायटी यह डिमांड करती है कि जो मिनिस्टर बिल को पायलट कर रहा है, कम से कम उसकी मिनिस्ट्री का कोई मिनिस्टर इस समय हाउस में उपस्थित रहे । यह हाउस का अपमान है । इससे इस सरकार का हरिजनों के प्रति प्रेम प्रकट हो जाता है ।

MR. DEPUTY-SPEAKER : This is not a point of order.

SHRI M. L. SONDHI (New Delhi) : May I make a submission ?

MR. DEPUTY-SPEAKER : Shri M. L. Sondhi is a young man, and only this morning I had made a special appeal to him. He is a yound man and I would request him to kindly understand and help another young man here.

What I was going to say was this. The Minister is represented here. The desire of the Members will be conveyed to the Minister.

श्री कंवर लाल गुप्त : जरा मंत्री महोदय बतायें तो सही कि श्री मंडल ने क्या कहा है ।

MR. DEPUTY-SPEAKER : This cannot go on like this.

श्री मु० अ० खां (कासगंज) : उपाध्यक्ष महोदय, माननीय सदस्य गलत बात कह रहे हैं । सोशल वैलफेयर की मिनिस्टर साहिबा हाउस में मौजूद हैं ।

MR. DEPUTY-SPEAKER : Now, Shri Atal Bihari Vajpayee. If he is not willing to speak, then I shall call some other Member.

SHRI ATAL BIHARI VAJPAYEE : I am willing.

MR. DEPUTY-SPEAKER : Then, let him go on.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, मंत्री महोदय सदन में आ

[श्री अटल बिहारी वाजपेयी]

गये हैं। आप जरा इन्हें डांटिये कि वह समय पर क्यों नहीं आये।

संविधान में संशोधन का यह विधेयक हमारे सामने है। इसके द्वारा परिगणित जनजातियों को संसद् और विधान मंडलों में जो संरक्षण दिये गये हैं, उनकी अवधि दस साल के लिए बढ़ाई जा रही है। वस्तुतः यह विधेयक इस बात की स्वीकारोक्ति है कि गत बीस वर्षों में हम अपने परिगणित बन्धुओं को शेष समाज के साथ एकाकार नहीं कर सके हैं। जब संविधान बना और संरक्षण की व्यवस्था की गई, तो यह आशा व्यक्त की गई थी कि आगामी दस वर्षों में परिगणित जातियों और परिगणित जनजातियों को समाज के साथ एकात्म किया जा सकेगा, वे अपने पैरों पर खड़े हो सकेंगे और उन्हें किसी संरक्षण की आवश्यकता नहीं होगी। लेकिन यह आशा पूरी नहीं हुई और हमने 1959 में संरक्षण की व्यवस्था को दस वर्ष के लिये आगे बढ़ाया। अब इसे और दस वर्ष के लिए बढ़ाया जा रहा है।

आज जो स्थिति है –और हमें यथार्थ का सामना करना पड़ेगा, वास्तविकता की ओर से आंखें मूंद कर हम नहीं चल सकते--, उसमें हमारे परिगणित बन्धुओं के लिये संरक्षण की आवश्यकता है। लेकिन समस्या केवल संसद् या विधान मंडलों में प्रतिनिधित्व देने की नहीं है। गत बीस वर्ष तक वहां प्रतिनिधित्व देने के पश्चात् भी सामाजिक, आर्थिक और शिक्षा सम्बन्धी क्षेत्रों में हम इन पीड़ित बन्धुओं का पिछड़ापन दूर नहीं कर सके। इसके लिए यह आवश्यक है कि जहां हम संरक्षण देने का विधेयक पास करें, वहां सामाजिक क्षेत्र में छुआछूत की समाप्ति के लिए, आर्थिक क्षेत्र में उन्हें विशेष सुविधायें देकर शेष समाज के समकक्ष लाने के लिये और शिक्षा के क्षेत्र में हमने उन्हें जो सुविधायें दी हैं उनका पूरा लाभ उठाने के लिये उन्हें तैयार किया जा सके। हमने संविधान में कहा है कि अस्पृश्यता का हम निर्मूलन करते हैं। यह कहना तो ठीक नहीं होगा कि अस्पृश्यता बढ़ गई है। हमें परिस्थिति को बढ़ा चढ़ा कर पेश नहीं करना चाहिए। हां, मैं उसे कम करके देखने के भी खिलाफ हूं। शिक्षा फैली है, औद्योगीकरण का विस्तार हुआ है, बड़ी संख्या में लोग गांव से शहरों में आये हैं और उसके परिणामस्वरूप छुआछूत के बन्धन कुछ ढीले हुए हैं। लेकिन सबसे दुख की बात यह है कि स्वाधीनता के पूर्व देश में समाज सुधार का जो एक आन्दोलन चलता था, जनजागरण का जो एक प्रयत्न होता था, गांधी जी के रचनात्मक कार्यक्रमों में हरिजन उद्धार का जो समावेश था, एक बार सत्ता हाथ में आ गई, स्वराज्य प्राप्त हो गया तो सामाजिक पुनर्गठन का कार्य उपेक्षित हो गया और जब हरिजन बन्धुओं पर अत्याचार की चर्चा होती है तो सभी इस बात को स्वीकार करते हैं कि सामाजिक क्षेत्र में छुआछूत, ऊंचनीच के भेद को समाप्त करने के लिए एक अखिल भारतीय अभियान करने की आवश्यकता है। पिछले सत्र में गृह मंत्री महोदय ने आश्वासन भी दिया था कि सभी दलों के सहयोग से वह इस तरह के आन्दोलन का सूत्रपात करेंगे। लेकिन उस दिशा में कोई काम नहीं किया गया। वह करना आवश्यक है।

मैं अपने दल की स्थिति को स्पष्ट करना चाहता हूं। हम छुआछूत में विश्वास नहीं करते। वर्ण व्यवस्था का कभी उपयोग रहा होगा तो रहा होगा। आज की स्थिति में वर्ण-व्यवस्था का कोई औचित्य नहीं है। ऐसी व्यवस्था जो मानव और मानव के बीच में भेद की दीवार खड़ी करती है, एक व्यक्ति को जन्म से ऊंच बनाती है और दूसरे व्यक्ति को जन्म के कारण हीन बनाती है, ऐसी व्यवस्था अमानवीय है, अहिन्दू है और ईश्वर के विधान के विरुद्ध है। हम उसे स्वीकार करने के लिए तैयार नहीं हैं। लेकिन इतना कहने से काम

नहीं होता । आर्थिक क्षेत्र के अन्दर परिगणित बन्धुओं को सुविधा देने की आवश्यकता है । नौकरियों में हमने एक अनुपात तय किया है । लेकिन उस अनुपात से हमारे परिगणित बंधुओं को और दूसरे लोगों को नौकरियां नहीं मिलतीं। इसमें एक संशोधन होना चाहिये, कि अगर अधिकारी अनुपात के भीतर नौकरियां नहीं दे सकते तो वह अपनी फाइल में कारण लिखें कि वह क्यों नहीं दे सकते । अभी इस तरह कारण बताना आवश्यक नहीं है । हमने नौकरियां सुरक्षित कर दी हैं । मगर नौकरियां मिलती नहीं हैं क्योंकि जिन्हें नौकरिया देने का अधिकार है उनमें से अभी तक हम छुआछूत और ऊंच-नीच की भावना को दूर नहीं कर सके । इस सिलसिले में शिक्षा के क्षेत्र में हमने जो सुविधायें दी हैं अभी उन्हें पूरी तरह से अमल में नहीं लाया जा सका ।

लेकिन इस विधेयक में जो एक बात है मैं उसका विरोध करना चाहता हूँ और वह बात हमारे ऐंग्लो इंडियन भाइयों के संबंध में है । अच्छा होता श्री फ्रैंक एंथानी महोदय यहां होते...(व्यवधान)...वह आ गये हैं । यह बड़ा महत्वपूर्ण मुद्दा है । मैं श्री फ्रैंक एंथानी की पुस्तक से पढ़ रहा हूँ ब्रिटेन्स ब्रिट्रेयल इन इंडिया '.. (व्यवधान)...मुझे दुख है कि श्री गोविन्द मेनन महोदय ने जो प्रस्तावित भाषण दिया उसमें उन्होंने कहा कि जो माइनारिटीज के संबंध में सब कमेटी थी उसने सिफारिश की कि ऐंग्लो-इंडियन्स का भी नामिनेशन होना चाहिए । मगर वह यह बताना भूल गये कि यह बात कमेटी ने तब मानी जब सरदार पटेल ने हस्तक्षेप किया सब कमेटी प्रारम्भ में किसी तरह के नामिनेशन का अधिकार देने के खिलाफ थी । मैं एक अंश श्री फ्रैंक एंथानी की किताब से पढ़ कर सुनाना चाहता हूँ । मैं उद्धृत कर रहा हूँ :

"The minorities sub-committee started first with the case of the Anglo-Indians. Immediately I was opposed by Sidhwa, one of the two Parsee representatives. He said that he would oppose any Anglo-Indian representation as a nationalist Parsee, whatever that may have meant. He further said that if the Anglo-Indians were given representation, it would not only mean fantastic weightage but it would encourage the Parsees also to seek similar representation. The flight was long, grim and bitter. The case of no other minority occupied so much time. Every section of the community was opposed to giving the community any representation because they said it could not be justified either by principle or logic".

श्री फ्रैंक एंथानी ने यह भी स्वीकार किया है कि जो इंडियन क्रिश्चियंस के प्रतिनिधि डा० मुकर्जी थे वह इसके एक सबसे बड़े विरोधी थे । प्रश्न यह है कि लोक-सभा में नामजदगी क्यों होनी चाहिए । मैं नामजदगी राज्य सभा में समझ सकता हूँ अगर ऐंग्लो-इंडियन्स के प्रतिनिधि लोक-सभा में नहीं आते चुनकर । मगर वह आएंगे, पीलू मोदी यहां बैठे हुए हैं, श्री मसानी बैठे हुए हैं । उनकी संख्या कम है लेकिन उन्होंने यहां के राजनैतिक दलों के साथ अपने को जोड़ा है । वह जनता के साथ घुले मिले हैं और जनता के प्रतिनिधि बन कर आये हैं । कोई कारण नहीं है कि हम लोक-सभा में नामजदगी का सिद्धान्त मानें ।

दूसरी बात मैं कहना चाहता हूँ कि जब दस साल के लिये नामजदगी का अधिकार दिया गया तो श्री फ्रैंक एंथानी ने भी कहा था, मैं उन को फिर उद्धृत करना चाहता हूँ... ...(व्यवधान)...आप मुझे समय दें, आप पहले दिन इतनी बेरहमी न करें ...(व्यवधान)...

MR. DEPUTY-SPEAKER : Your time is up. Kindly conclude.

श्री अटल बिहारी वाजपेयी : मैं खत्म कर रहा हूँ.....

MR. DEPUTY-SPEAKER : 10 minutes have been allowed to your party, and I have not counted the time when interruptions

took place. I counted the time only after you resumed your speech.

SHRI ATAL BIHARI VAJPAYEE : You can stop me if you do not want me to continue. But this is not the way to have a purposeful debate.

MR. DEPUTY-SPEAKER : I know, but the House is helpless.

SEVERAL HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER ; I am on my legs. Kindly listen to me.

SHRI KANWAR LAL GUPTA : You should not interrupt our party leader like this. He is a senior leader of our party.

MR. DEPUTY-SPEAKER : I am not interrupting him.

SHRI ATAL BIHARI VAJPAYEE ; The House can extend the time for this Bill, but you cannot stop me like this.

SHRI KANWAR LAL GUPTA : You have rung the bell not once or twice, but four or five times. (*Interruption*) Just have consideration.

MR. DEPUTY-SPEAKER : Just allow me one sentence. I do have consideration, but allow me to speak, to say what I have to say. The Speaker has announced this morning that the voting will take place at 4.45 p.m. That is the deadline. Before 4.45 the Minister must have the right to reply. I am sure you would like to accommodate other Members of the House also. There are many parties who have not spoken. Keeping the time limit at 4.45, we must allow everybody, as far as possible, to speak. This is my only appeal. 10 minutes are over for Mr. Vajpapee. I an not going to stop you ; I am not going to cut short your speech. But I am only asking you to kindly conclude.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, बड़ी मुश्किल बात है। यह बड़ा महत्वपूर्ण विधेयक है। सदन इस पर चाहे तो और समय ले सकता है। लेकिन अगर आप बोलने नहीं देंगे एक मुद्दा भी नहीं स्पष्ट करने देंगे तो विवाद की आवश्यकता ही क्या है, ऐसे ही वोटिंग किया जा सकता है।

MR DEPUTY-SPEAKER : The business of the House is fixed by the House : not by me, but by the Speaker and the whole House.

श्री अटल बिहारी वाजपेयी : मैं श्री फ्रैंक एंथानी को उद्धृत कर रहा था। उन्होंने स्वयं इस बात को स्वीकार किया था कि कोई माइनारिटी हरदम के लिए कम्युनल लेबल के अन्तर्गत काम नहीं कर सकती। मैं उन्हीं के शब्दों को रखना चाहता हूं।

> "Everywhere the minority will look forward to the time, sooner or later, when it will take its place not under any communal label or designation but as part and parcel of the whole Indian community."

और सरदार पटेल ने भी कहा था कि हम दस साल के लिये दे रहे हैं, यह एक नोटिस है। क्योंकि अंग्रेजी राज्य में ऐंग्लो इंडियन्स को काफी सुविधायें प्राप्त थीं। उनको परिगणित जातियों की श्रेणी में नहीं रखा जा सकता। उन्हें सुविधायें प्राप्त नहीं थीं, इसलिये संरक्षण दिया गया। ऐंग्लो इंडियन्स को अधिक सुविधाएं प्राप्त नहीं थीं इसलिये संरक्षण दिया गया। लेकिन अब इस नामिनेशन को जारी रखने का कोई औचित्य नहीं है और मैं चाहता हूं कि श्री फ्रैंक एंथानी खुद कहें कि हमें नामिनेशन नहीं चाहिये। हम जनता से चुनकर आने के लिए तैयार हैं।

श्री योगेन्द्र शर्मा (बेगुसराय) : उपाध्यक्ष महोदय, संविधान में संशोधन का जो यह बिल है इसका मैं समर्थन करता हूं। यह बात कि आज संविधान में यह संशोधन करने की आवश्यकता हो गई इस बात का प्रमाण है कि जब से हमारा संविधान लागू हुआ तब से संविधान के इस उद्देश्य कि अगले 20 वर्षों में अनुसूचित जातियों और जन-जातियों की ऐसी

उन्नति हो जायेगी कि उनको संरक्षण की आवश्यकता नहीं होगी यह जो हमारे संविधान का उद्देश्य था उस उद्देश्य की हत्या की गई और उसी हत्या के प्रायश्चित के रूप में आज हमको यह बिल लाना पड़ रहा है और अवधि बढ़ानी पड़ रही है। प्रश्न यह है कि ऐसा क्यों हुआ ? जब संविधान में यह आशा व्यक्त की गई थी कि 1971 तक हरिजनों और आदिवासियों की अवस्था इतनी सुधर जायेगी कि उनको संरक्षण की आवश्यकता नहीं होगी तो उनकी अवस्था क्यों नहीं सुधरी। हम समझते हैं कि इस असफलता का कारण यह है कि जब से हमारे देश में स्वतन्त्रता के बाद कांग्रेस शासन आरम्भ हुआ, देश के पुनर्निर्माण का काम आरम्भ हुआ तो उस पुनर्निर्माण का आधार पूंजीवाद बना दिया गया। उसका यह नियम है कि उसमें जो आगे हैं, वे आगे बढ़ते हैं और जो पीछे हैं, वे पीछे जाते हैं। जो मजबूत हैं, वे और ज्यादा मजबूत होते हैं और जो कमजोर हैं वे और ज्यादा कमजोर होते हैं, इस पूंजीवाद से यह अन्तर और खाई बढ़ती जाती है और उसी का यह नतीजा है कि संविधान की आशा के विपरीत आज हमें हरिजनों और आदिवासियों के संरक्षण की विशेष व्यवस्था करनी पड़ रही है। यह व्यवस्था हम अवश्य करें लेकिन फिर भी यह कागजी चीज रह जायगी, यदि अगले 10 वर्षों में, जो अवधि मिल रही है उस अवधि में देश के निर्माण की पूरी व्यवस्था का आधार नहीं बदलता है। पूंजीवाद आधार को ठुकरा कर समाजवादी आधार कायम करें, तभी हरिजनों और आदिवासियों की समस्या हल हो सकती है, जिसकी कि संविधान में आशा की गई है।

यह सम्भव है कि इस अवधि में हमारे देश में कुछ उद्योग धन्धे बहुत बढ़ जाँय, यह सम्भव है कि कुछ तबकों की शिक्षा और संस्कृति बहुत आगे बढ़ जाय, लेकिन उसमें यह सम्भव है कि हमारे हरिजन और आदिवासी जहां के तहां रह जाँय। संयुक्त राष्ट्र अमरीका एक पूंजीवादी देश है, दुनिया में सबसे बढ़ा हुआ देश है, लेकिन उसी देश में आज नीग्रो की हत्यायें होती हैं, उनका लिंचिंग होता है। इसलिये यदि हमने अपने देश के विकास के आधार को नहीं बदला पूंजीवादी आधार को छोड़ कर समाजवादी आधार को स्वीकार नहीं किया तो हमको अफसोस है--खतरा है कि संविधान में जो आशा व्यक्त की गई है कि इस अवधि में हरिजन और आदिवासी उन्नति करके उस अवस्था को प्राप्त करेंगे जिससे कि वे सभ्य नागरिकों की जिन्दगी बिता सकेंगे, वह पूरी नहीं हो सकेगी।

इसलिये हम संशोधन का समर्थन करते हैं और इसलिये समर्थन करते हैं कि अगले 10 वर्षों की अवधि में हम ऐसा सामाजिक परिवर्तन करें, ऐसा आर्थिक परिवर्तन करें, ऐसा सांस्कृतिक परिवर्तन करें, जिसके जरिये से यह चीज सम्भव हो सके। अभी अभी हमारे गृह मंत्री जी के द्वारा ग्रामीण क्षेत्रों में जो तहलका चल रहा है उसकी स्टडी की गई है। उसमें कुछ सिफारिशें भी की गई हैं। हम चाहते हैं कि उन सिफारिशों पर अगले 10 सालों के भीतर अमल हो, तुरन्त अमल हो, क्योंकि हमारे जो हरिजन और आदिवासी हैं, उनमें से अधिकतर खेतिहर मजदूर हैं गरीब किसान हैं, अधिकतर मजदूर हैं और आज उनके जीवन में कोई परिवर्तन नहीं हुआ है। भूमि सुधारों का कोई असर उनके जीवन पर नहीं पड़ा है और उसी का नतीजा है कि पूरा ग्रामीण जीवन आज चरमरा रहा है और यदि यह ऐसे ही चलता रहा तो यह ग्रीन रेवोल्यूशन, ग्रीन रेवोल्यूशन नहीं रहेगा, रेड-रेवोल्यूशन हो जायेगा।

इस सिलसिले में हमने कुछ संशोधन दिये हैं – किसी ने कहा है कि 50 सालों तक और किसी ने कहा है कि 100 सालों तक यह संरक्षण की अवधि बढ़ाई जाय। हमको समझ

[श्री योगेन्द्र शर्मा]

में नहीं आता—क्या 50 सालों तक या 100 सालों तक हमारे हरिजन और आदिवासी भाई लोक सभा का मुंह देखते रहेंगे। नहीं देखेंगे... या तो अगले 10 वर्षों में उनके जीवन में यह परिवर्तन होना है, वरना वह लोक सभा की ओर नहीं देखेंगे वह अपनी ताकत के बल पर उठेंगे और उसके आधार पर सामाजिक परिवर्तन करेंगे और वह परिवर्तन होगा।

इसी आशा के साथ हम संविधान के इस संशोधन का समर्थन करते हैं।

MR. DEPUTY-SPEAKER : Shrimati Sudha Reddy : I would like to make an appeal. Your party has taken more time than is allotted to it. Further, the Minister has also to speak. So, I would request you to conclude within three or four minutes.

SHRI SONAVANE (Pandharpur) : I do not know on what basis the party whips select members like this.

MR. DEPUTY-SPEAKER : I will do whatever is possible.

SHRIMATI SUDHA V. REDDY (Madhugiri) : Mr. Deputy-Speaker, Sir, for the first time when you are in the Chair I request you to be a little more chivalrous. As it is, I have been pushed to the back seat by no less a person than Shri Randhir Singh. Full of volatile tempestuousness, he makes his presence felt all the time. He could be seen even from the back seat. He has broken the sound barrier many a time. Still, he manages to push a lady to the back seat. So, I would request you, Sir, to have a little more consideration for me.

MR. DEPUTY-SPEAKER : She may kindly come to the subject because the time at her disposal is very limited.

SHRIMATI SUDHA V. REDDY : I think the Scheduled Castes and Scheduled Tribes, despite many an enactment to protect them, are always pushed to the back seat, sometimes, perhaps by their own people. Is it not true that servitude is a wretched thing where the law is either unsettled or unknown ? This is unfortunately the case with all practices which get corrupted in usage. Men here can corrupt even God. It is a good thing that God does not have to depend upon Lok Sabha fo. his existence.

Anyway, as Disraeli said "the privileged and the people can form two nations, wherever they exist"—be it even in totalitarian States. This can happen between the better classes and the backward classes, the Scheduled Castes and the Scheduled Tribes. In fact, there are many who want to be in the weakest camp so that they can also be in the strongest school.

But the idea behind this Bill is laudable. Every sentence of it should stand. I feel that every member of the Scheduled Castes or Tribes should be helped to stand on his own feet. Credit-worthiness cannot always apply in this case. A person who cannot pay gets another person who cannot pay to guarantee that he can pay. It is like a man who has woodden legs getting another person with two woodden legs to guarantee that he has got natural legs. The two cannot make a walking race. They will have to be helped.

सर्वेसाम् यात्मावत कुर्यात् कुलेश्वरी।

Shiva said to Parvathi "Do as you would be done to". It is this spirit which should be promoted apart from this enactment. History has shown many an example of man exploiting man, or woman being exploited by man perhaps, for political, economic, religious or cultural reasons. It may be *vice versa* also.

Let us not merely show these people some charity by saying Rs. 356.95 lakhs are being spent on their scholarships as compared to the earlier Rs. 238.87 lakhs. It is really a question of helping them to stand on their own feet.

Drinking water wells are a must in villages for these people. Their housing has not shown the progress that it should. They should be more and more employed in the afforestation of areas where they live

MR. DEPUTY-SPEAKER : The hon. Member's time is up.

SHRIMATI SUDHA V. READY : May I plead with you...(*Interruption*)

MR. DEPUTY-SPEAKER : I will request you to be chivalrous with me also because we are pressed for time.

SHRIMATI SUDHA V. REDDY : I have already spoken about the exploitation of woman by man. Please give me 1½ minutes. I rarely speak. You know that I am not a loquacious woman.

The condition upon which God has given liberty to man, it must pe remembered, is eternal vigilance. Therefore any moneys that are spent for these people must be well spent and here it is that the State departments are really to be geared up to the occasion. The Centre may mean well but quite often it happens that the State governmental machinery is not really geared to the human aspect and towards the proper implementation of the funds which are kept apart.

MR. DEPUTY-SPEAKER : Kindly conclude.

SHRIMATI SUDHA V. REDDY : Yes, I am concluding.

More and more attention will also have to be focussed on the welfare of the Tribes. We have destroyed their customs and have left them in a vacuum without any thing better. One must remember that a good custom is surer than the law. I would like to recall the Home Ministry's observations made recently regarding Tribal welfare. They have been categorical in their statements saying that there are various factors which have put them into a very degenerate condition, including the role played by money-lenders.

Communications are very poor and also there is defective implementation of laws which have to protect them. Therefore they are being exploited by extremists who have taken advantage of their innocence.

Regarding the Anglo-Indians, while concluding, I would just like to point out that they are a dutiful, untroublesome and law-abiding minority and I feel that their interests should be protected. Their efficiency in the fields of education and their capacity for devoted service in the Air Force, Army, Navy etc., have to be rewarded.

I support the Bill with the observation that any dissensions will only mean congratulations with congratulatory regrets.

SHRI C. K. CHAKRAPANI (Ponnani) : Mr. Deputy-Speaker, Sir, I support the Bill which extends the period of reservation of seats for the Scheduled Castes and Scheduled Tribes. Every time we had been extending this period. But during this period what was our expectation and what was our purpose ? During the freedom struggle the emancipation of Harijans and Adivasis was considered as a special responsibility but during these 20 years of freedom the purpose and expectation were not fulfilled. When the Constitution was framed special provision was made to protect them from social injustice. After 20 years of fredom, the expectation has not been fulfilled and the purpose has not been achieved.

In this connection I would like to point out that during 1960—69 the atrocities committed on Harijans have increased. Every day in the newspapers we can see that Harijans were being burnt to death, were being shot dead and Harijan ladies were being molested. These sorts of things we can hear.

Why is it happening ? My view is that the attitude and approach to the problem of Scheduled Castes and Scheduled Tribes is one of patronage. The patronage attitude should go. Then only we can at least do some good to the people.

What are the real problems facing Harijans ? The real problems are about land, labour and employment. Land is not given to the poor ; land is not given to Scheduled Castes and Scheduled Tribes people. The slogan "land to the tiller" has not been implemented and the slogan "tools to the artisans" has also not been implemented. Even *gudikidappu* has not been ensured to them. Eviction is a crime and that crime is found everywhere.

In this connection, I would like to recall the statement of the Food Minister. He asked Harijans to occupy the surplus and waste land. If he is sincere about his pronouncements, I would ask him to lead the movement. The question is, whether the Food Minister is prepared to lead such a movement in the country. Harijans and Adivasis, as I have pointed out, are the real tillers of the soil and, for centuries, these great sons of the soil still do not have an inch of land. The Government has not yet implemented the slogan "land to the tiller".

Then, there is the question of labour. For centuries, their potentiality for labour has been exploited. Slave labour and forced labour are always prevalent.

[Shri C. K. Chakrapani]

About their employment, as the Law Minister comes from Kerala, I have a special request to him. Nobody for the last three years has been recruited from Kerala to I. A. S. and I. P. S. cadre. Why this is happening he should look into.

About untouchability, under article 17 of the Constitution, untouchability is abolished and its practice in any form has been forbidden. But what is the reality ? In certain parts of Assam and Rajasthan and other places, they cannot even enter into temples and they cannot draw water from public wells. They are not allowed to enter into barbar shops and their clothes are not washed by dhobis. This is the sad plight of Harijans.

Another important problem that I would like to point out is the exploitation of Adivasis. The people exploit them. Their land is taken by the people. When a river valley project is to be commissioned, the traders and the speculators will approach Adivasis and they just purchase their land at the rate of Rs. 10 to Rs. 100 per acre. Then, they sell it to the Government at the rate of Rs. 3000 or Rs. 4000 per acre.

Finally, I would like to quota a passage from the speech of the Commissioner for Scheduled Castes and Scheduled Tribes when he was addressing the National Integration Conference held at Srinager. He says :

> "We have neglected another aspect of our national problem, the problem of Scheduled Castes and Scheduled Tribes. We have not given adequate attention to it till now. At the moment, it is not a question of disintegration in different parts of India ; I think, it may become cankerous... As a matter of fact, it is this sense of no confidence in the Government of the locality that the Scheduled Castes and Tribes quite often take the law into their own hands."

The things are going to such an extent. For any salvation, any emancipation, Scheduled Castes and Scheduled Tribes people, Harijans and Adivasis should revolt. They should mingle with the stream of democratic movement. When they take that path, of course, nobody can defeat them. Nobody can oppress them. The Scheduled Castes and the Scheduled Tribes should revolt in order to get justice meted out to them.

श्री रवि राय (पुरी) : उपाध्यक्ष महोदय, वालिंग वोटिंग और जाति प्रथा इन दोनों में बहुत जबरदस्त विरोधाभास है और आपको मालूम है कि इस सदन में एक सवाल और एक बहस हम लोगों की तरफ से उठायी गयी थी और वह यह कि आंध्र प्रदेश के अभी जो मौजूदा राजस्व मंत्री हैं, श्री थिम्मा रेड्डी साहब, उनका यह आरोप था हरिजनों के खिलाफ कि हर एक हरिजन चोर होता है। इसके खिलाफ हम लोगों ने यहां बहस छेड़ी थी। आपको मालूम है कि आन्ध्र प्रदेश के एक मंत्री की संविधान का अनादर करते हुए यह उनकी हिम्मत है कहने की कि हिन्दुस्तान में जो करोड़ों आदिवासी, हरिजन बसते हैं वे चोर हैं, और उसके बाद उसको प्रोमोशन मिल गया, और हमको जानकारी मिली है कि श्री थिम्मा रेड्डी अब राजस्व विभाग के मंत्री बन गये हैं और यह भी सूचना मिली है कि आन्ध्र प्रदेश की सरकार की तरफ से एक आर्डर निकला है कि जो सरकार की जमीन पर बसते हैं, खास कर हरिजन लोग हो सरकार की जमीन लिये हुए हैं, उनको बेदखल किया जायगा।

मैंने यह सवाल आपके सामने इसलिये रखा कि 20,22 साल की आजादी के बाद हम लोगों का, सरकार और राजनीतिक दलों का, सब लोगों का जो यह रुख रहा है...

SHRIMATI LAKSHMIKANTHAMMA (Khammam) : Just I want to correct him, Sir. The Government of Andhra Pradesh have decided to distribute Government lands to Harijans.

श्री रवि राय : तो हमारी बात सच साबित हुई की श्री थिम्मा रेड्डी जो कि हरिजनों के खिलाफ हैं, अभी चार महीने से आन्ध्र के राजस्व मंत्री बन गये हैं।

मेरा कहना है कि 20,22 साल की आजादी के बाद भी जो हम लोगों का रुख हरिजनों के प्रति रहा है उसमें जबर्दस्त परि-

वर्तन और क्रान्ति की जरूरत है । संयुक्त सोशलिस्ट पार्टी की विशेषता रही है और उस का कहना रहा है कि हजारों सालों से भारत में जाति प्रथा के चलते हरिजन आदिवासी पहाड़ी लोग और गिरिजनों के ऊपर जो उच्च जातियों की तरफ से अत्याचार हो रहा है उस को क्रान्ति के सिवा किसी तरह खत्म नहीं किया जा सकता है ।

हम लोग कुछ पश्चिमी देशों की, योरुप के देशों की नकल करते हैं । नकल करने का सिद्धान्त क्या होता है ब्राह्मण और द्विज लोगों के समान हरिजनों को समान सुविधा दें और समान अवसर मिले, जो फ्रान्स, रूस और अमरीका की क्रान्ति की नकल करके समान अवसर के सिद्धान्त को मानते हैं, मैं कहना चाहता हूँ कि यह हरिजन, गिरिजन और पहाड़ी लोगों के लिये कुछ नहीं कर पायेंगे क्योंकि हजारों सालों से जो इनका पिछड़ापन है, उसके कारण इनको हाथ पकड़ कर के ऊपर उठाना पड़ेगा, उनको विशेष अवसर देना पड़ेगा । इसलिए मैं कहना चाहता हूँ कि जितने शूद्र, हरिजन और आदिवासी लोग हैं, मैं शूद्रों में भारत की महिलाओं को भी मिला लेता हूँ वह चाहे चांडाल घर की औरत हो या ब्राह्मण घर की औरत हो, दोनों पिछड़े हैं. इसलिये औरत समुदाय और भारत के शूद्र समुदाय को हाथ पकड़ करके विशेष अवसर हम को देना पड़ेगा ।

हम लोगों की यह चेष्टा रही कि भारत में ऐसा राष्ट्रपति बनता जो हरिजन समुदाय का होता । लेकिन हम उसमें नाकामयाब रहे । इसलिये विशेष अवसर के सिद्धान्त को मानते हुए संयुक्त सोशलिस्ट पार्टी कहना चाहती है कि हरिजन, आदिवासी और शूद्र लोगों को, साथ ही मुसलमानों में जो पिछड़ी जातियां हैं उनको भी 60 प्रतिशत विशेष अवसर दो । इसका मतलब यह नहीं है कि चौथे दर्जे की नौकरी में अवसर दिया जाय, बल्कि आई० ए० एस०, आई० एफ० एस० आदि में भी उनको विशेष अवसर मिलना चाहिये । साथ ही जितने उच्च अधिकारी हैं, सेना के जो उच्च अफसर हैं, राजनीतिज्ञ और उद्योग कारखानों में जो बड़े अफसर हैं, उनको भी सरकार को बताना चाहिये कि यह हमारी मान्यता है और इसका पालन किया जाना चाहिये ।

आप जानते हैं कि डा० लोहिया का यह सिद्धान्त था कि हम लोगों को यह विशेष अवसर देना चाहिये । और इसलिये सरकार की तरफ से जो यह संविधान में संशोधन लाया गया है कि हरिजनों को संरक्षण 10 साल के लिये और बढ़ाया जाय, इसकी हम ताईद करते हैं और कहना चाहते हैं कि संयुक्त सोशलिस्ट पार्टी का जो 60 प्रतिशत वाला सिद्धान्त है, वह यद्यपि बहुत कम है, फिर भी सरकार को सावधान रहना चाहिये ।

एंग्लो इंडियन कम्युनिटी के बारे में मुझे यह कहना है कि उनको नामजदगी नहीं देनी चाहिये । मैं जानता हूँ कि राज्य सभा में नामजदगी है यद्यपि हम चाहते है कि राज्य सभा नहीं रहनी चाहिये फिर भी जब वहां नामजदगी का प्राविधान है फिर लोक सभा में नाम-जदगी एंग्लो इंडियन कम्युनिटी नहीं रहनी चाहिये । एंग्लो इंडियन कम्युनिटी को हरिजनों के कंधों पर बैठा कर संरक्षण नहीं देना चाहिये, उनको नामजदगी नहीं करनी चाहिये । जैसे हरिजनों को हम अवसर देकर के उनको कहते हैं कि चुनाव के मैदान में लड़ कर आओ, उसी तरह एंग्लो इंडियन कम्युनिटी के लिये भी होता तो एक बात समझ में आ सकती थी । मैं कहना चाहूँगा कि यह अच्छा होता अगर फ्रैंक एन्थोनी साहब जनता के वोट के बल पर चुन कर लोक सभा में आकर के बैठते । बैठते । इससे भारत के प्रजातन्त्र की शान बढ़ती । इसलिये, मेरी आपत्ति है कि एंग्लो इंडियन कम्युनिटी की नामजदगी नहीं होनी चाहिये, और मैं इस प्रथा का समर्थन नहीं करता

[श्री रवि राय]

और सरकार से मांग करता हूं कि इसको आज से ही खत्म कर देना चाहिये।

हरिजन, आदिवासी और गिरिजन लोगों के मामले में संरक्षण की अवधि जो 10 साल के लिये बढ़ायी जा रही है इसका मैं समर्थन करता हूं।

MR. DEPUTY-SPEAKER : Shri Surendranath Dwivedy. Please conclude in six minutes.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Mr. Deputy-Speaker, Sir, I am thankful to you for telling me about the time that I have at my disposal. You are in the Chair for the first time. Therefore I want to be cooperative.

MR. DEPUTY-SPEAKER : Thank you.

SHRI SURENDRANATH DWIVEDY : I will not go beyond my time. But I request you to cooperate in this regard. I want to divide my speech like this, 2 minutes to Scheduled Castes, 2 minutes to Scheduled Tribes and 2 minutes to Anglo-Indians. And, after the first 2 minutes are over, I request you to ring the Bell so that I could go over to the Scheduled Tribes. It is difficult now, the way you are conducting, for persons like us to make any point whatsoever.

Sir, the whole purpose of this Bill seems to be extension of the reservation that was already there. I would have welcomed if this Bill straightway had admitted that there is no question of bringing these communities at a par with other communities within a period of 10 years or 20 years or 30 years. It is not possible and this Government will never be able to do that. Therefore let us admit this fact that so far as these communities are concerned which are backward, undeveloped and which require protection and reservation, as we have done in the case of Hindi, till these people themselves say —"We do not want any reservation, any protection",—this will be perpetually embodied in the Constitution and there will be no measures like this after 10 years for extension of time. I do not understand this. The need is there because this Government has failed ; and whatever they may say, they are exploiting a situation in their favour, by keeping them on dope. I do not know why they should not have come forward explaining to the country why it is that even after 20 years they have not been able to do anything and they want further 10 years extension. I therefore do not oppose this Bill but I am unhappy to think that this will ultimately lead to further disintegration of the society. It is not going actually to create a situation in which these friends of ours will be integrated in the society as a whole. People think that by this reservation within 10 years, without taking any other steps, they will make them eligible, along with other sections of society and bring them on par. I don't think that is going to happen.

15.00 hrs.

The Scheduled Tribes are in a different category altogether. The Scheduled Castes are intermingled in the Hindu society but the Scheduled Tribes are not like that. As they have said in Nagaland, they do not want any reservation whatsoever. The Scheduled Tribes as they are dispersed in different parts of the country are situated in certain localities and concentrated in certain places where such reservation as is required by Scheduled Castes may not be quite appropriate for them. But the economic...

MR. DEPUTY-SPEAKER : Two minutes for Scheduled Castes is over.

SHRI SURENDRANATH DWIVEDY : I thank you very much. That is how we should function. Even before two minutes. I had shifted to Scheduled Tribes, knowing full well that you would probably ring the bell. I could just imagine it.

As regards Scheduled Tribes, let me say that they cannot be put on a par with the Scheduled castes because they are concentrated in certain localities and their problems are quite different. I do not think that they are treated as untouchables in the society as Scheduled Castes are treated. The large majority of them have also taken to Christianity. Therefore, their problem is more or less one of economic development of their areas. So far as education is concerned, probably majority of their Community have received better education because of the activities of the missionaries amongst them.

SHRI BASUMATARI : Not all of them

SHRI SURENDRANATH DWIVEDY : As Nagaland has said, these people do not want any reservation. So, if these people have a great programme as to how they are going to develop these communities and these areas where the concentration of Scheduled Tribes is there, then ten years may not probably be required for them to come on a par, and probably within ten years they themselves will come forward and say, as Nagaland has come forward to say, that they do not want any reservation at all. But I do not think that that is going to happen. These people are not looking at the prob ems from that point of view. Therefore, this extension is needed, and, therefore, I am supporting this extension.

MR. DEPUTY-SPEAKER : Two minutes for Scheduled Tribes are almost over.

SHRI SURENDRANATH DWIVEDY : So far as Anglo-Indians are concerned, I am sorry to say that I cannot accept this position. I think it is a great humiliation to my hon. friends like Shri Frank Anthony and Shri Barrow who are quite advanced, to club them and gang them together with the backward and untouchable Scheduled Castes and Scheduled Tribes. By no means can it be said that the Anglo-Indian community in this country is backward and undeveloped and unprotected, and economically they are much worse off, and, therefore, they need protection. It is wrong. I think the Anglo-Indians themselves should protest against this, if they are not very much anxious for a post here or a seat in the Lok Sabha or in the State Assemblies. But even in this Bill we find that it has been realised, though the Government do not have the guts to say that ; they have realised it, and, therefore, they themselves have provided that where in some Assemblies, there were two Anglo Indians nominated, the number hereafter will be only one. What was the idea behind it ? The idea is that no reservation is necessary for this community. But somehow because it is there they feel that they should go on extending it. In my opinion, nomination is an anachronism. I feel that there should be no question of nomination at all in a democratic set-up. It does not fit in at all. If Government wanted to give some reservation and some protection to the Anglo-Indian community and they feel that this small community should be represented so that their voice will be heard here or in the Assemblies, they could very well have created a constituency like the teachers' constituency, called the Anglo-Indian constituency so that they could be represented in the Council of States or in the State Councils. I would not mind that. A special constituency could have been creates so that their special interests could be represented in the Council of States or in the State Assemblies. But I cannot for a moment accept the present position. I think that it is wrong that in a representative body like this which is elected by all sections of the people, nomination should be given to any community ; for, such nomination is not on any religious basis, because Christains are not being given this nomination ; it is also not from the backwardness point of view, because they are not backward...

MR. DEPUTY-SPEAKER : Now, the hon. Member should try to conclude.

SHRI SURENDRANATH DWIVEDY : Since you have rung the bell, I shall sit down...

MR. DEPUTY-SPEAKER : Let him complete his sentence.

SHRI SURENDRANATH DWIVEDY : Since you have rung the bell, I shall sit down, and I shall cooperate like this. If you conduct the House like this, I think the business of the House could be finished quicker, and instead of six months that we sit in a year, probably within three months we shall finish Government business. There is no doubt in my mind about it. Thank you.

SHRI KARTIK ORAON (Lohardaga) : After seventeen years of parliamentary life, our country has today raised itself to such a commanding height from where we could have a chance to see the conditions of the Scheduled Castes and Scheduled Tribes. After seeing the conditions, one will agree that there cannot be any question about extension of the reservation for Scheduled Castes and Scheduled Tribes. What does reservation mean actually ? Reservation is

[Shri Kartik Oraon]

actually meant for the purpose of helping the people to look after themselves properly, who obviously on account of illiteracy, backwardness or other reasons are not in a position to secure an adequate number of seats that they deserve according to their population. We know that they want to have a march in social awakening, educational advancement, economic development and political consciousness to look after themselves, and for this purpose such extension of reservation is required, because the awakening and consciousness that was expected has not materialised.

As regards the extension of reservation, I do not know what the framers of the Constitution thought that when they had enacted this provision. Probably they might have had very good intentions at that time, when they provided that such reservation will continue for a period of ten years to start with, to be extended by Parliament afterwards. They probably thought that within ten years the conditions of the Scheduled Castes and Scheduled Tribes would be very much better. But as my hon. friend Shri Siddayya has actually pointed out, the question of limitation of time is an important factor. He has quoted some figures in respect of the representation of Scheduled Castes and Scheduled Tribes in the central class I services, and he has said that at the present rate, it would take probably 106 years to improve the position in regard to Scheduled Castes and I have worked out, probably about 329 years in regard to the Scheduled Tribes. As a matter of fact, those who have got into the central class I services with the help of reservation are mainly those who are Christians and they account for nearly 70 per cent of the posts. At this rate, therefore, the other backward tribes will take about 1150 years. So, it is a question of taking the actual situation into account and them fixing the time. This reservation should continue for a sufficient time till they are able to march along with others in the national life of the country.

Therefore, I have brought forward an amendment that this reservation should continue until such time as the Scheduled Castes and Scheduled Tribes have reached into the same level of advancement as the other people, economically, socially, educationally and politically. Until that time, this reservation should continue.

Actually, if we all feel sensitive about being Indians, then there will be no difficulty at all. Mere extension of reservation does not mean anything. The purpose must also be borne in mind. The people whom we want to help must be helped in all ways. That is the main purpose of this extension of time. Otherwise, without any planning if we merely go on extending the time, then it will mean shooting without aim. That is the position that we are facing.

Therefore, I would like to bring to your notice, that so far as Scheduled Cates and Scheduled Tribes are concerned, it is a question of developing them, and it is a question of sympathy and understanding by the other people towards the Scheduled Castes and Scheduled Tribes. It is the sympathy of the citizens as a whole which is required for this purpose. Then alone shall we be able to get away from untouchability. So far as Scheduled Tribes are concerned, they need the sympathy of the whole of India. And let me mention the reasons why I say so.

I feel that the Scheduled Tribes have really not been represented so far in the House, but that is not so in regard to the services and in regard to educational facilities.

I would take, for instance, the case of post-matric scholarships. The maximum number of scholarships has gone to the Christians who have been more lucky in this respect. I am quoting from the figures of post-matric scholarships granted in 1967-68. In Bihar. 10 per cent of Christians got 63 per cent of the scholarships, in Nagaland, 55 per cent of Christians got 97 per cent and the Tribes other than Christians who form 44.4% got only 2 or 3 per cent. In the Andamans and Nicobar Islands, 75 per cent Christians got 100 per cent scholarships. In Manipur, 60 per cent Christians got 95 per cent scholarships.

Then, I come to overseas scholarships. 4 per cent of Christians are taking 60 per cent of overseas scholarships. In the IAS, IFS and class I services, they have taken about 70 per cent of the reservations. I am not giving these figures out of nothing. I have got facts and figures with me. Here is the bundle of figures with me. Therefore, when I quote these facts and figures, I do so with authority.

If you sympathise with the condition of

the Scheduled Tribes, you must consider whether they are really represented, adequately represented. Take, for instance, the case of Shri Jaipal Singh. The Scheduled Tribes have been misrepresented by him here (*Interruptions*). Therefore, we must consider the real position.

I will again appeal to Government to take stock of the real situation concerning the Scheduled Tribes. If the present policy of the Government towards these tribes persists, I have not the least doubt that the history of the Scheduled Tribes will have to be written in blood, It is now high time we woke to the needs of the times. Now that we have a progressive Prime Minister committed to progressive policies and assisted by such persons as the Law Minister, who is also Social Welfare Minister and an eminent lawyer we should devote much more attention to the improvement of the Scheduled Tribes with redoubled efforts. Otherwise, they will be finished for ever.

Therefore, this is a very serious problem. The House must take note of it. The Government must recognise and make up for the negligence of the condition of the Scheduled Tribes and do justice to them.

SHRI FRANK ANTHONY (Nominated-Anglo-Indians) : Mr. Deputy-Speaker, Sir, I wish to thank members from all sides of the House who have supported this Constitutions (Amendment) Bill including the extension of special representation for the Anglo-Indians. I want to thank the Government. I do not want to forget Shri Morarji Desai, Dr. Ram Subhag Singh and my friend, Shri Poonacha, who, when they were members of the Cabinet also lent their support to this amending Bill.

I want to thank Dr. Ram Subhag Singh for having yesterday spoken in support of this amending Bill including extension of the special representation. He had explained to me that because of some misunderstanding his name might appear in a resolution seeking to do away with our reservations but he said, 'You need not worry about it I have given you this assurance and I can assure you that we will honour it'. He did honour that assurance yesterday.

I want to thank Shri Minoo Masani also for having supported the amending Bill including the extension of the reservation for the Anglo-Indians.

There was a good deal else I wanted to say, but I will immediately come to certain facts. My hon. friend, Shri Atal Bihari Vajpayee quoted from my book. I hope he was not overborne by the part that described the menace of Hindi imperialism. But he quoted out of context. If you read my book and see it in conspectus, you will see this, that the case of the Anglo-Indians indeed took longer in consideration than the case of all the other minorities put together, for certain special reasons. The consideration took not hours, not days, but weeks, indeed months. There was a special sub-committee appointed. Pandit Govind Ballabh Pant, Shri K.M. Munshi, Shri mati Hansa Mehta, myself and a colleague of mine sat on the committee for a few months. The whole matter of the special difficulties of my community were gone through with a fine tooth comb. In fact, I got powerful decisive support from Sardar Patel.

You may remember-the older members may remember that before Gandhiji's murder, it was decided that all the minorities should get reservations in the context of general electorates. After Gandhiji's murder, there was rethinking. They considered my case. I had pleaded the case for the best part of two days. Sardar Patel said, 'We will give the Anglo-Indians representation We cannot give them this reservation in general electorates ; it is meaningless. They are too small, too scattered. We cannot give them nominations in the Upper Houses. We have to give them effective representation and it will have to be in the Lower Houses'.

Then Gandhiji was murdered and the matter was reconsidered. It was decided to withdraw reservations for all the minorities. I stated my case again. Both Jawaharlal Nehru and Sardar Patel said : 'Do not worry'. The case of Anglo-Indians presents special difficulties not because they are a backward class but because of certain historical, and other reasons, and their special safeguards and the safeguards of the Scheduled Castes will remain intact'.

Then from outside after I stated my case to him very carefully, Gandhiji gave me his blessings and his powerful support,

[Shri Frank Anthony]

At page 185 of my book I have quoted from Gandhiji's letter to me. He says, if the Constituent Assembly were to ignore you, it would be a dangerous thing, but this must not happen. He gave me an assurance that he would recommend not one, not two, but three seates for the Anglo-Indian community in the Constituent Assembly. He gave me that assurance and he honoured it. It is because of the support that I got from those giants, Gandhiji, Jawaharlal Nehru, Sardar Patel and others, that we have these special provisions which are incorporated in this Chapter.

May I give very briefly three of the main reasons, reasons which have become accentuated today ? It is not our fault that we have emerged out of a particular matrix, historical, educational, linguistic and religious. Because of that we were the only minority to be defined in the Constitution. As Shri Jairamdas Daulatram said, theirs is a case by itself, *sui generis*, they must be protected and protected permanently. That was his case. He said there was nothing comparable with the case of this minority, but they did not do it permanently, but then, as I said, they considered the case of my schools.

It was in 1947 that I was elected Chairman of the Inter-State Board Before that the school atmosphere was not right. Since then I have been responsible for a lot. We have adapted the syllabus to the needs and psychology of the children of the new India. These schools today are among the few that implement the three-language formula. And may I say to my frineds who think that I am anti-Hindi, that I am not anti-Hindi, I am anti-Hindi imperialism.

SHRI ATAL BIHARI VAJPAYEE : I did not say you were anti-Hindi.

SHRI FRANK ANTHONY : We have evolved textbooks which no other system has evolved, in Hindi and the regional languages and acclaim being the best in the country. We are not only all-India schools but national schools. With the Central Schools changing over to Hindi, tens of thousands of non-Hindi parents can look only to our schools for the continuity of the education of their children. It is only because of this representation that I am able to get the Governments to be associated with the Inter-State Board, to give it subventions. Because of that understanding they understand today the invaluable contribution that we make and that our schools have become a vital and integral part of the larger pattern of Indian education.

Then there is the question of our poor and orphan children. My hon. friend said it is not a backward community. We are not backward, we do not claim it on the ground of backwardness, but we are stratified like other communities. Because of certain reasons there is a large section of the community that was without education. If we did not get this representation, I would not be able to get indigent grants. Without indigent grants, tens of thousand of our orphans and poor children would not only be without education, they would be without food, they would be in the gutter.

Then, there is this question of this scourge of unemployment. My hon. friend said we are not backward I do not know about other communities, but here is a community that has emerged from a certain matrix. This unemployment is endemic because of the pattern. In the 18th century we were driven out by the British. Our main occupation was soldiering. Then, because of what happened in Haitil, they said : no, these people, leading the Indian armies as they do, the Maratha armies, the the armies of Ranjit Singh and others, will join in a revolt and drive us out. They drove us out of the services. Because of that, the community was driven out of the services, it was debased economically. Then, in middle of the 19th century, we were employed but only in a subordinate capacity in developing the railways, customs and the telegraphs, because other communities were not prepared in those pioneering days to accept the hazards of going into inhospitable terrain and swamp. It was the Anglo-Indian, lesser educated if you like, who during those pioneering days built the greatest national assets that we have to day, the railways, telegraphs and the customs. We become dependent on this. Half of the community was employed in these services. With the wasting out of our quotas, that scourge of unemployment has become much worse today.

It will only give you an example. Fortunately, I am the head of an organisation which does more economic and educational work than others. In Calcutta alone, we feed everyday between 500 and 600 destitute and unemployed Anglo-Indians. It is only because I am able, as I said, to get representation, I was able to write to Dr. Ram Subhag Singh when he was there, employ these Anglo-Indians. Because our quotas are wasted out, we do not get eight and a half per cent. So, I say, employ these lesser educated Anglo-Indians there. They have developed a tradition of service and loyalty to the Railways. It is only in that way that I am able to qualify the scourge of unemployment.

Finally, may I say, these safeguards were given by those giants advisedly, and they singled out, not because we were backward but because of these conditions that emerged, as I said, from a historical matrix. Sardar Patel said, we will give to this community special consideration, because we believe they will justify it.

May I say, in conclusion, that the community has justified it ; it has justified it in blood and in valour. May I give two examples. In the Kashmir campaign, more than half the awards for gallantry to fighter pilots were given to Anglo-Indians. The first pilot to volunteer for service, Michael Blake, was an Anglo-Indian. The first pilot to land at Srinagar was an Anglo-Indian. The first pilot to land at Poonch was an Anglo-Indian. And, as I said, by their often reckless heroism, they helped decisively to drive the invaders frpm the gates of Kashmir.

Finally, you may remember, in the first investiture after the Indo Pakistan conflict, the President of India gave awards to 63 heroes of the Army and Air Force. Seven out of those 63 went to the microscopic minority—members of the Anglo-Indian community. As I said, they have justified this special consideration not because they are backward ; they are parallel provisions for different reasons ; comparable provisions; composite provisions. There is no reason why you should discriminate against us now.

MR. DEPUTY-SPEAKER : Shri Ram Charan. You have to conclude within three minutes.

श्री राम चरण (खुर्जा) : उपाध्यक्ष महोदय सबसे पहले तो मैं यह कहना चाहता हूँ कि हम लोगों को यह रिजर्वेशन नहीं चाहिए था। अगर आजादी के बाद इन बाइस सालों में इस सरकार ने हमारी आर्थिक और सामाजिक स्थिति को सुधारा होता, तो आज इस रिजर्वेशन की जरूरत न पड़ती। यह तो टुकड़े बाँटने जैसी बात है।

जहाँ तक सर्विसिज में हमारे प्रतिनिधित्व का प्रश्न है, आज तक किसी भी कैटेगरी में शिड्यूल्ड कास्टस का कोटा पूरा नहीं हुआ है। क्लास वन में 20 379 आफिसर्स में से शिड्यूल्ड कास्टस के केवल 361, क्लास टू में 30,001 में से 974, क्लास थ्री में केवल 8.86 परसेंट और क्लास फोर में केवल 17.91 परसेंट लोग हैं। यह सरकार आज तक सरकारी नौकरियों में शिड्यूल्ड कास्टस को पूरा प्रतिनिधित्व नहीं दे पाई है।

इस वक्त हमारे देश में शिडयूल्ड कास्टस के चार लाख पढ़े-लिखे लोग—मैट्रिक, एवाव मैट्रिक, ग्रैजुएट, एम० ए०, डबल एम० ए० और टैकनिकली क्वालिफाइड लोग—बेरोजगार हैं। एक तरफ तो यह सरकार शिडयूल्ड कास्टस के लोगों को रिजर्वेशन देने का दावा करती है और दूसरी तरफ वह उन को रोजी की भी पर्याप्त व्यवस्था नहीं करती है। वास्तव में हम लोगों के पास पोलीटिकल रिजर्वेशन की जरूरत नहीं है। गांवों में हमारे लोगों के पास जमीन नहीं है कि वे खेती कर सकें और उन के पास पैसा भी नहीं है कि वे कोई बिजिनेस कर सकें। इसलिए आज ज्यादा आवश्यकता इस बात की है कि हमारे जो युवक शिक्षा प्राप्त करके निकलें, उन्हें नौकरी अवश्य दी जाये। और भूमिहीन व्यक्तियों को अधिक से अधिक भूमि दी जाये।

इस देश के मजदूर वर्ग के 33 फीसदी मजदूर शिड्यूल्ड कास्टस के हैं। अनुसूचित जाति की कुल आबादी का 37 फीसदी खेत मजदूर हैं,

[श्री राम चरण]

जिन के पास थोड़ी बहुत जमीन है और 24.48 फीसदी वे लैंडलेस लेबरर्ज हैं, जिन के पास बिल्कुल कोई जमीन नहीं है और जो भूमि हीन हरिजन किसान मजदूर हैं, दूसरों की खैरात पर दूसरों के आश्रय पर पलते हैं। बाईस सालों की आजादी के बाद भी जिस क्षेत्र से हमारे देश के प्राइम मिनिस्टर चुन-चुन कर आते हैं, उस क्षेत्र के देहात में किसान और जमींदार के यहां काम करने वाले हरिजन को, हलवाये को, पांच पाव अनाज रोज की मजदूरी मिलती है। ऐसी हालत में इस देश में समाजवाद कैसे आयेगा ?

मैं इस बिल का समर्थन करते हुए कहना चाहता हूँ कि यदि इस सरकार की नीयत साफ है, तो उस को शिडयूल्ड कास्टस के आर्थिक और सामाजिक ढांचे को ठीक करना चाहिए। संविधान के निर्माण के समय बाबा साहब ने कहा था कि हमें शिडयूल्ड कास्टस के लिए केवल दस साल के रिजर्वेशन की जरूरत है। अगर इस सरकार की नीयत ठीक होती, तो संविधान लागू होने के दस साल बाद शिडयूल्ड कास्टस के लिये पोलीटिकल रिजर्वेशन रखने की जरूरत न पड़ती। लेकिन इस की नीयत खराब है, यह इसी बात से साफ जाहिर है कि आजादी के बाईस सालों के बाद भी 70% हरिजन जो वस्त्रहीन, भूमिहीन, एवं गृह विहीन तथा एक समय कठिनाई से रोटी पाने वाले व्यक्ति इस देश में हैं तथा क्लास वन के आफिसर्ज में शिड-यूल्ड कास्टस का प्रतिनिधित्व केवल 1.77 परसेंट है।

इस सरकार के मंत्री और नेता समाजवाद की बात करते हैं, लेकिन स्थिति यह है कि यह देश जातिवाद और वर्ण व्यवस्था में जकड़ा हुआ है। जब यहां मरने वाले लोग एक जगह नहीं दफनाये या जलाये जा सकते हैं तो देश में समाजवाद कैसे आ सकता है ? ये कांग्रेसी शुरू से कहते आये हैं कि हम देश में समाजवाद और जातिविहीन समाज बनाना चाहते हैं, लेकिन हम देखते हैं कि इन बाईस सालों में कोई भी हरिजन प्रेजिडेंट, वाइस प्रेजिडेंट प्राइम मिनिस्टर या होम मिनिस्टर नहीं बन पाया है। इसका कारण इस देश में व्याप्त जाति-प्रथा ही है। कैबिनेट में हरिजनों का प्रतिनिधित्व पूरा नहीं है। यही नहीं, कैबिनेट में मंत्रियों को विभिन्न विभाग जातिवाद के आधार पर दिये जाते हैं।

श्री राम सेवक यादव (बाराबंकी) : माननीय सदस्य को शिकायत है कि हरिजनों को कोई ऊंचा पद नहीं दिया गया है। मैं उन की जानकारी के लिए बताना चाहता हूं कि एक हरिजन को प्रधान मंत्री का प्रेजिडेंट बना दिया गया है।

श्री राम चरण : इस देश में जो जाति-प्रथा पनपती जा रही है, वह समाजवाद को खत्म कर रही है। अभी तक समाजवाद नाम की कोई विचार-धारा इस देश में पैदा नहीं हुई है, भले ही कम्युनिस्ट और दूसरे दल कहें कि वे देश में समाजवाद लाना चाहते हैं। समाजवाद तब आयेगा, जब शिडयूल्ड कास्टस की सोशल और इकानोमिक कन्डीशन्ज को डेवेलप किया जायेगा। जब तक देश में व्याप्त आर्थिक विषमता खत्म नहीं होती, तब तक समाजवाद नहीं आयेगा। बाईस सालों की आजादी के बाद भी कांग्रेस सरकार को शिडयूल्ड कास्टस में ऐसा कोई काबिल आदमी नहीं मिला है, जिस को गवर्नर या एम्बैसेडर बनाया जा सके।

हम को यह रिजर्वेशन कन्डीशनली दिया जा रहा है। यह तो एक तरह से टुकड़े फैंके जा रहे हैं। चाहे कांग्रेस सरकार हो या कोई दूसरी सरकार, इस देश में हम लोगों के वास्तविक उद्धार और कल्याण की बात कोई नहीं सोचता है। अगर इन लोगों की नीयत साफ है, तो वे कांस्टीट्यूशन में दी गई गारण्टी के अनुसार हम लोगों की इकानोमिक डेवेलपमेंट की तरफ कदम उठायें, हमारी सोशल डिसएबिलिटीज को खत्म करें, इस देश की आर्थिक विषमता को खत्म कर के हम को ईक्वल स्टेटस पर लायें, ताकि आईन्दा इस रिजर्वेशन की जरूरत ही न

पड़े। शिडयूल्ड कास्टस की डेवेलपमेंट जिस स्पीड से हो रही है, उसको देखते हुए तो पचास साल तक यह रिजर्वेशन रखनी पड़ेगी। क्या सरकार इस के लिये तैयार है ? नहीं।

इस देश में समाधियां भी जातिवाद के आधार पर बनाई जाती है। यहां पर बड़े नेताओं की बड़ी सुन्दर समाधियां बनाई जाती हैं, बड़े सुन्दर बाग और सड़कें बनाई जाती हैं, लेकिन इसी दिल्ली में हरिजनों के रहने के लिये उन्हें 22, 25 गज के प्लाट दिल्ली से पन्द्रह मील दूर दिये जाते हैं, जैसे कि पुराने जमाने में शूद्रों और चांडालों को शहर से दूर बसाया जाता था। यदि जातिवाद की विचारधारा इसी प्रकार देश में पनपती रही तो यह रिजर्वेशन दस साल के लिए, बल्कि सैकड़ों सालों के लिए रखना पड़ेगा। हम तो इस तरह के रिजर्वेशन को नहीं चाहते थे। किन यह हम पर थोपा जा रहा है। जरूरत इस बात की है कि हमारे सोशल और इकानोमिक स्ट्रक्चर को डेवेलप किया जाये, ताकि हम कह सकें कि हम हरिजन नहीं हैं, हम दूसरों के बराबर हैं। लेकिन अगर देश का एक वर्ग साधनों और नौकरियों का 90 फीसदी खा जाये और 95 फीसदी वाले वर्ग को केवल दो चार फीसदी मिले, तो हरिजनों का आर्थिक और सामाजिक विकास कैसे हो सकता है ? दूसरी ओर भूमिहीन किसान मजदूर वर्ग को जमीन दी जाये जिससे उनकी बेकारी और आर्थिक विषमता दूर हो तथा सामाजिक विकास हो सके।

श्री रणधीर सिंह (रोहतक) : डिपुटी स्पीकर साहब, यह खुशी की बात है कि आप के डिपुटी स्पीकर की कुर्सी सम्भालने के दिन एक इतना शानदार बिल डिसकशन के लिए हाउस के सामने आया है इसके लिए मैं आप को भी मुबारकबाद देता हूं।

यह एक सब से ज्यादा सवाब का काम है, जोकि हम इन बाईस सालों के दौरान करने में रहे हैं। यह देश के माथे पर एक कलंक है कि अठारह बीस करोड़ आदमी ढोर-डंगरों की हालत में रह रहे हैं, उनके पास पहनने के लिए कपड़े नहीं हैं। खाने को पूरी खूराक नहीं, रहने को मकान नहीं, बीमार हो जायं तो दवा दारू का बन्दोबस्त नहीं और मैं अच्छा नहीं समझता, इसको बुरा ही समझता हूं कि 20 साल में जो प्रोग्राम रखा था कांस्टीट्यूशन के तहत आर्टिकिल 334 में कि 20 साल में यह पिछड़ापन हम खत्म कर देंगे बैकवर्ड जातियों का, हरिजन भाइयों का और हमारे आदिवासी भाइयों का वह नहीं हुआ तो एक तरह से हम उस इक्तसादी प्रोग्राम में अपने आप को फेल समझते हैं और मैं आपके मार्फत कहना चाहता हूं कि दस साल में यह पूरा होना चाहिए वरना हर दस साल के बाद ऐसा करते रहे तो जो इन की गरीबी, बेरोजगारी और पिछड़ेपन का कलंक इस देश के माथे पर है उस को धोने में हम सफल नहीं हो सकेंगे।

तो मैं एक तो सबसे पहले यह चाहता हूं कि पहला काम यह किया जाय कि जाति पांत को खत्म किया जाय इस देश से चाहे हिन्दू में हो या दूसरी बिरादरियों में हो। मेरे भाई मंडल ने कहा कि ब्राह्मण दो परसेंट हैं लेकिन वह 95 परसेंट ले जाते हैं, सारा वही ले जाते हैं तो मैं तो यह कहूंगा कि अगर यह जाति पात की प्रथा खत्म नहीं होती तो सारे हरिजन ही अपने को गुप्ता, शर्मा लिखना शुरू कर दें...

श्री क० ना० तिवारी (बेतिया) : यह लोग तो खुद ही ऐसे हैं कि अपनी लड़की दूसरी जाति को नहीं दे सकते दूसरों के यहां जाना नहीं खा सकते तो खाली ब्राह्मण को ही क्यों कहते हैं ?

श्री रणधीर सिंह : उपाध्यक्ष महोदय, हम तो चौधरी हैं और हरिजन भी चौधरी हैं। पंजाब हाई कोर्ट के चीफ जस्टिस सर शादी लाल को

[श्री रणधीर सिंह]

रूलिंग मौजूद है कि जाट जो हैं वह शूद्रों में है, आप शामिल नहीं करते तो हम क्या करें ?

मैं जो आप को कहना चाहता हूं वह यह कि एक तो जाति पांत खत्म होनी चाहिए । जाति पांत खत्म होने से कम से कम सामाजिक तौर पर और सियासी तौर पर उनका पिछड़ापन आधा इससे दूर हो जायेगा ।

दूसरी बात अनटचेबिलिटी बहुत बड़ा जुर्म करार दिया जाय । उस की कम से कम सजा सात साल हो और सेशन जज उस का ट्रायल करे । साथ ही इसे नान-बेलेबल आफिम बनाया जाय । आज यह नान बेलेबल नहीं है । इस देश से जिस दिन छुआछूत दूर हो जायगी हमारे समाज का 18-20 परसेंट भाग जो हरिजन भाइयों के रूप में है, वह ससाज का वैसा ही एक अंग बन जायगा जैसे कि आज दूसरे बने हुए हैं। दूसरे, इकनसादी तौर पर जो स्टेप्स गवर्नमेंट ले रही है, वह तो ले ही रही है लेकिन सामाजिक तौर पर इन को बराबर करने के लिए हमारा यही कहना है कि अनटचेबिलिटी को नान-बेलेबल बनाया जाय और सात साल की सजा इस के लिये कम से कम रखी जाय । कास्ट सिस्टम को बिल्कुल एबालिश किया जाय और नहीं होता तो जितने हमारे हरिजन भाई है वह अपने को गुप्ता तिवारी शर्मा लिखना शुरू कर दें ताकि जो बनावटी कोटा है पी०एम०सी० वगैरह का कम से कम उनके डिमाग से यह बात निकल जाय । मैं पूरे जोर से इस बिल की ताईद करता हूं और जो ऐरनो इंडियन्स के लिये एयानी साहब ने फरमाया है मेरा उन के साथ पूरा इत्तफाक है । यह एक स्पेशल केस है । और स्पेशल हालात में हमारे फाउंडिंग फादर्स ने इस चीज का प्राविजन किया था, उनके दिमाग में यह बात आई । तो जब दस साल हम पिछड़े वर्गों के लिए बढ़ा रहे हैं तो उनके साथ ऐज ए स्पेशल केस इनका भी दस साल का किया जाय । मैं अंत में यही कहना चाहूंगा कि दस साल के बाद अगर हम यह देंगे तो हम कंतीन्यू करेंगे अपने फर्ज में और यह पिछड़ापन दूर करने के बारे में इनकी शिकायत फिर सही शिकायत होगी कि इकनसादी तौर पर और सामाजिक तौर पर इन के पिछड़ेपन को सरकार दूर करना नहीं चाहती । हुकूमत अपने फर्ज में फेल होगी अगर दस साल से आगे इस को करना पड़ा । वरना मैं तो चाहता हूं कि जितनी जल्दी यह दूर हो जाय उतनी जल्दी होना चाहिए । मैं तो उन आदमियों में से हूं जो राईट आफ वोट आन प्लूरल बेसिस के हिमायती हैं । मैं चाहता हूं कि उनको जितने आदमी बड़े हों उतने वोट देने के अधिकार दे दिये जाय तो उनके सेपरेट एलेक्टोरेट और रिजर्वेशन की जरूरत ही नहीं रहेगी । इन शब्दों के साथ मैं इस बिल की पुरजोर हिमायत करता हूं ।

*SHRI R. S. ARUMUGHAM (Tenkasi): Mr. Deputy speaker, Sir, it is enshrined in our Constitution that untouchability is abolished and its practice in any form is forbidden. Has it been abolished in our country ? Even now the people belonging to the Scheduled Castes are forbidden from taking water from a common well. In how many villages, do you see that the caste Hindus and the Harijans take water from the public and common wells ? The Scheduled Castes cannot take the dead bodies of their kith and kin to the cremation grounds through the roads of caste Hindu localities. Neither can they take the marriage processions of their sons and daughters through areas inhabited by caste Hindus. If you want to know the extent to which untoucahbility is practised in our country you must go through the Ilaya Perumal Committee Report from pages 15 to 32. It makes a heart-rending reading. This evil of untoucha bility is being perpetuated in all its pristine purity throughout the country. In Andhra Pradesh a small Harijan boy was tied to a pole and burnt alive. In Madhya Pradesh many Scheduled caste people were flayed to death. In Kilavenmani village in Tamilnadu, 43 people belonging to Scheduled Castes were herded together in a small room and burnt alive. When we see such gruesome incidents, our blood boils in rage.

Have we advanced in the field of educa-

*The original speech was delivered in Tamil.

tion ? No. The Government are always ready with figures to say that twenty lakh rupees worth of scholarships or fifty lakh rupees worth of scholarships have been given this year and that year. They have statistics to substantiate everything in this world. In the total population of the country the percentage of literacy is 24%. The literacy percentage among the Scheduled Castes is 10 per cent only. Is this the progress that we have made in education ? The share of Scheduled Castes in the students being sent abroad for higher education in foreign countries is not even 1 per cent. In the total population of the country, which is 43 crores now, the Scheduled Castes account for 15 per cent and the Scheduled Tribes 7 per cent. Have you provided them jobs in services in proportion to their population ? In Class III Services, their share is 8.75 per cent ; in Class II, it is 3.75 per cent and in Class I it is 1.75 per cent. Is this the progress which the Government has enabled Scheduled Castes to achieve ? When Pandit Jawahar Lal Nehru was the Prime Minister, Shri Sivashamugham Pillai, the popular Harijan leader of Tamilnadu was appointed a Member of the Union Public Service Commission. In the regime of his daughter, our present lady Prime Minister, has anyone from the Scheduled Castes been appointed a Member of the Union Public Service Commission ? For the past 22 years the country has been administered by father and daughter : our present Prime Minister was also Foreign Minister for some time. How many Ambassadors, High Commissioners and Chief Commissioners have been appointed from the Scheduled Castes ? None has been appointed to these high positions so far. How many Governors have been appointed from the Scheduled Castes ? There are so many public untertakings in our country. Has any one from the Scheduled castes been appointed as Chairman ? Do they think that there is no learned and educated man in the Scheduled Castes for such appointments ? Shri Sivashamugham Pillai is an M. A. He was the Speaker of Tamil Nadu Legislative Assembly and he was also a Member of the U. P. S. C. Could he not be chosen for anyone of these posts ? Is there any judge in the supreme court or High Court from the Scheduled Castes ? None has been found fit for adorning Bench. My hon. friend Shri Bhandare, sitting over there is a great legal luminary. Could he not be chosen as a judge ? For two decades now we have been hearing that the Government are doing this and that for the upliftment of the Scheduled Castes. The present ruling party has not done anything in this regard. The party in opposition, which is now nick-named as Syndicate did they prevant those in office from doing any good to these people ? Did the vociferous Members of other opposition parties prevent them from doing anything ? Who stood in their way ? In 1949, the national income of our country was 8600 crores of rupees. Today it has gone up to 24000 crores of rupees. According to the revised estimates of the Government, it is claimed that the national income now is 30,000 crores of rupees. The people belonging to the Scheduled Castes have not made any progress, whatsoever, with all these tall claims. Their economic status continues to be what it was in pre-independence days. Don't they have a share in the welfare programmes of the country ? Has any endeavour been made to raise their standard of living during the past twenty-two years ? Crores and crores of rupees have been spent in the name of three Five-year Plans. I would like to know what is the share of the Scheduled Castes. I was going through the Report of the Industrial Policy Enquiry Committee I saw references to many industrial houses—20 here and 53 there and so on and there are many industrial units under each one of them. Is there one Harijan Managing Director in anyone of these industrial units ? You see everywhere factories in our country. They need not be the owners of factories. If there are 10 Directors on the Board of Management of a factory at least one of them can be from the scheduled caste. All of us know that import and export licences are given to many entrepreneurs. In this, could not some percentage be earmarked for the members of scheduled castes ? There is no desire on the part of Government to help these people They should feel ashamed to see that an integral part of Indian society is in such a backward condition. I am constrained to say that the Government want that the people of scheduled castes should continue to remain untouchables, illiterates, poverty-stricken and depressed and lead their lives as 'Thoths' 'Cosbes' and 'bhangis'. Recently, when a legislation was being

[Shri R. S. Arumugham]

enacted, I wrote to our Prime Minister and the Minister of Transport that some concessions should be extended to the scheduled castes. I got a prompt reply from Shri Raghuramaiah stating as to where will they find Rs. 75,000 to start that industry, as if all the other entrepreneurs are engaged in industries with their own money. There are so many financial institutions which advance money to these industrialists. Could they not advance money to the members of scheduled castes also ? It is not that there are no technically qualified people to run industries in the scheduled castes. But there is no will on the part of our Government to help these people.

We are 114 Members in this House. How many Scheduled Caste Ministers are there in the Council of Ministers ? Will the Council of Ministers come to any disrepute if two Members belonging to the Scheduled Castes are made Cabinet Ministers ? In Tamil Nadu, Shri Kakkan belonging to the Scheduled Caste was the Home Minister and there were two Cabinet Ministers belonging to the Scheduled Castes in the Ministry there. When the Congress Party was a united political organisation ruling the country, Shri Sanjivayya was the President of A. I. C. C. Now, Shri Jagjivan Ram, who is the only Cabinet Minister, is going to become the President of the Congress Party which has been spilt into two. We have become pawns in the political game of chess. In the Rajya Sabha there are only ten Members belonging to the Scheduled Castes, whereas their number should be sixty in proportion to their population. How long can you keep the people belonging to the Scheduled Castes in the dark about these realities ?

I have proposed an amendment that till the people of Scheduled Castes and Scheduled Tribes reach a level, economically, socially, politically and educationally comparable to other communities in the country, reservation should be there so that their interests could be safeguarded at least partially. I request the House and the Government to accept my admendment unanimously. With these few words, I conclude my speech.

श्री रामानन्द शास्त्री (बिजनौर) : उपाध्यक्ष महोदय, मैं आपको धन्यवाद देना चाहता हूँ—आपने मुझे इस विधेयक पर बोलने का अवसर दिया तथा सरकार को भी धन्यवाद देना चाहता हूं जो 10 साल का रिजर्वेशन करने के लिये इस बिल को यहां लाई। मैं आपके सामने कुछ ज्यादा बातें नहीं कहूँगा, लेकिन इतना जरूर निवेदन करूंगा कि पिछले तीन सालों में मैं यहां पर नहीं बोला हूँ, मुझे इस अवसर पर कुछ जरूरी सुझाव देने हैं, इसलिये मेरे ऊपर प्रतिबन्ध कुछ ढीले कर दिये जायं।

पहली बात तो मुझे यह निवेदन करनी है कि हमारे हिन्दू धर्म के शास्त्र कुछ इस प्रकार के हैं कि जो छूआ-छूत को पैदा करने वाले हैं, ऊंच-नीच को पैदा करने वाले है। सन 1952 में यह संविधान बना था, उसी समय यह संरक्षण दिया गया था, उस वक्त मैंने एक उदाहरण दिया था कि जगत गुरु शंकराचार्य ने जो अपशूद्राधिकार प्रकरण वेदान्त भाष्य लिखा है उसमें उन्होंने कहा है कि यदि शूद्र नाम का व्यक्ति वेद पढ़ जाये तो उसकी जीभ काटो। उनके बाद यदि वह सुनले तो कान में शीशा पिघला कर डालो। उस समय एक सदस्य श्री नन्दलाल शर्मा हुआ करते थे जो राम राज्य परिषद के ठेकेदार थे, उन्होंने मेरी बात को चैलेन्ज किया था और कहा था कि यह झूठ है। मैंने उनका चेलेन्ज स्वीकार कर लिया और कहा यदि मैं साबित कर दूं तो आप इस्तीफा दे दें, नहीं तो मैं इस्तीफा दे दूंगा। उन्होंने मांफी मांगी, क्योंकि मैं तो प्रमाण साथ लेकर आया था।

इसलिये मैं यह कहना चाहता हूँ कि अभी भी हमारे धर्म शास्त्रों में जो लिखा है कि इन को अछूत माना जाय, इनकी परछाई से बचा जाय, जब तक इस प्रकार के धर्म शास्त्रों में संशोधन नहीं होगा, जब तक इन धर्म शास्त्रों से इस प्रकार की चीजों को नहीं निकाला जाएगा तब तक काम नहीं चलेगा। एक तरफ तो हम कहते है कि भगवान राम ने भिलनी के बेर खाये, लेकिन दूसरी तरफ हम कहते हैं—

चूंकि शम्बूक ने तप किया और वह शूद्र था, इसलिये राम ने उसका गला काट दिया—जब तक इस प्रकार की परस्पर विरोधी चीजें हम अपने धर्म शास्त्रों में से नहीं निकालेंगे, तो 10 साल तो क्या 1000 सालों तक बढ़ाते चले जांय, सुधार नहीं होगा।

इसी सम्बन्ध में, उपाध्यक्ष महोदय, पिछले जून में मैं एक रेजोल्यूशन यहां पर लाया था जिसमें मैंने कहा था कि धर्म शास्त्रों में इस प्रकार की जितनी बातें हैं, जो मनुष्य मनुष्य में ऊंच-नीच की भावना पैदा करती है भेद-भाव पैदा करने वाली हैं, उनको कानूनन निकाल दिया जाय इसके लिये एक अवधि घोषित की जाय, लेकिन मुझे पता नहीं मेरे रेजोल्यूशन का क्या हुआ। कल ही मेरा नाम लिस्ट में 9वां था, लेकिन इतनी बार रिक्वेस्ट करने के बाद मुझे अब समय मिला है। मैंने जो बात इस समय कही है, मैं चाहता हूं कि उसको सीरियसली लिया जाय। मेरा सरकार से निवेदन है कि जब तक धर्म शास्त्रों में आमूल-परिवर्तन नहीं होगा, उनमें जो इधर-उधर की बातें लिखी हुई हैं उनको नहीं निकाला जायेगा, तब तक काम नहीं होगा। मैं एक और बात कह दूं कि हमारी जो ओरिजनल मनुस्मृति है, उसमें ऐसी बात नहीं हैं, लेकिन बाद में मनुस्मृति की जो 3 टीकायें हुई, उनमें यह सब मिलावटें की गई हैं और यहां तक मिलावट की गई है कि अगर कछुए का मांस ब्राह्मण को खिलावे तो पितृ 6 महीने तक तृप्त रहेंगे—कैसी अजीब बात है। उपाध्यक्ष महोदय मैं भी उन्हीं लोगों में से हूं, लेकिन ऐसी बातों को कैसे सत्य मान सकता हूं। एक शूद्र अच्छा कर्म करके ब्राह्मण बन जाय, उसको ब्राह्मण मानने के लिये तैयार नहीं हैं, लेकिन एक ब्राह्मण बुरे कर्म करके शूद्र बन जाय, वह फिर भी ब्राह्मण रहता है। यह कैसी अजीब बात है। जगदगुरु शंकराचार्य जी ने "एतरेय उपनिषद" का भाष्य किया है, उसमें लिखा है—इतराया अपत्यम् ऐतरेय—शूद्रा जाति की जो ऐतरेय स्त्री थी, उससे महीदास पैदा हुआ इसलिए इसका नाम ऐतरेय उपनिषद रखा जाता है। क्या कोई पंडित यहां पर है जो इस बात को चेलेन्ज कर सके। इस प्रकार की चीजों को इन धर्म शास्त्रों से निकालने के लिये सरकार को विधेयक लाना चाहिये...

उपाध्यक्ष महोदय, घन्टी मत बजाइये, मुझे बोलने दीजिये...।

MR. DEPUTY-SPEAKER : The voting will take place at 4.45. There are two more members to speak. I have given you more time than I have given others. Even so, I would request you to kindly conclude so that we can keep upto the time.

श्री रामानन्द शास्त्री : मैं यह कहना चाहता था कि जितने भी गवर्नमेंट के कर्मचारी हैं, थानेदार हैं– मैं शुरू से ही इस बात को कहता चला आ रहा हूं कि उनको पता ही नहीं है कि कोई कानून बना है या नहीं बना है। बहुत से थानेदार कहते हैं कि हमें पता ही नहीं है कि छुआछूत का भी कोई कानून है। सरकार ने इस कानून का सर्कुलेशन ही नहीं किया है और यहां पर और कानून बनाने की बात चल रही है। तो मेरा कहना यह है कि जो कानून है उन पर सख्ती से अमल किया जाये। यदि कोई भी किसी के साथ छुआछूत या भेदभाव बरते तो उसे फौरन वहीं पर अदालत लगा कर दंड दिया जाये और उसके लिए कोई लम्बा केस न चलाया जाये। यदि सरकार इस बात को नहीं कर सकती है तो इस देश से छुआछूत मिट नहीं सकती है।

श्री रामजी राम (अकबरपुर) : मैं माननीय सदस्य से जोकि धर्म के ठेकेदार हैं, पूछना चाहता हूं कि क्या वे कभी धर्म के खिलाफ बगावत करने के लिए तैयार हुए हैं, क्या कभी उन्होंने इन त्रुटियों को दूर करने के लिए आन्दोलन खड़ा किया है ?

श्री रामानन्द शास्त्री : तो मैं यह कहना

[श्री रामजी राम]

चाहता है कि एक तो सख्ती से काम लिया जाये। कोई अफसर अगर पक्षपात करता है, शैड्यूल्ड कास्ट के किसी योग्य व्यक्ति को नहीं लेता है तो उसको फौरन नौकरी से निकाल दिया जाये। ...(व्यवधान)... यूनियन पब्लिक सर्विस कमीशन के अफसर शड्यूल्ड कास्ट के लोगों को अयोग्य घोषित करके नहीं ले रहे थे लेकिन हमारे भूतपूर्व स्वर्गीय प्रधान मंत्री लाल बहादुर शास्त्री से मैंने 6 महीने तक लिखा पढ़ी की भगवान उनकी आत्मा को शान्ति पहुँचाये —जिसके फलस्वरूप 27 गजटेड आफिसर्स की जगहों पर एक साथ इन लोगों को लिया गया था। ...(व्यवधान)... तो मेरे कहने का मतलब यह है कि इस प्रकार के जो भ्रष्टाचारी अफसर हों उन पर सख्त ऐक्शन दिया जाना चाहिए। ...(व्यवधान)...

मैं पूछना चाहता हूँ कि जब हम कहते भी नहीं है फिर भी आप रिर्वेशन बढ़ाते जाते हैं। मैं कहता हूँ कि आप आज ही रिजर्वेशन का उन्मूलन कर दीजिए। इस देश में कोई अछूत नहीं है, सभी मनुष्य हैं। यदि आप आज ही कानून बना दीजिए तो रिजर्वेशन की कोई जरूरत ही न रहे।

MR. DEPUTY-SPEAKER : You may kindly co-operate and conclude. You have many good suggestions. But unfortunately there is no time. If you kindly put all these on paper and give to the Minister, I am sure, the Minisier will take action. I have got to call other Members also. So, please conclude now.

श्री रामानन्द शास्त्री : मैं आपको चैलेंज नहीं करता हूँ। मुझे दुख है कि आप हिन्दी नहीं जानते हैं। मैं यह कहना चाहता हूँ कि जो पक्षपाती अफसर हैं जब तक वे अपने मन को शुद्ध नहीं करेंगे, अपने मन का प्रायश्चित नहीं करेंगे तब तक छुआछूत को मिटाया नहीं जा सकता है। कानून तो एक सहारा मात्र होता है। कानून तो पहले से भी बने हुए हैं। जब तक हमारा अन्तःकरण पवित्र नहीं होगा, हृदय से हम इन भाइयों को उठाना नहीं चाहेंगे, तब तक इस देश के अन्दर से छुआछूत के कोढ़ को मिटाया नहीं जा सकता है। इसलिए मैं आपसे निवेदन करना चाहता हूं कि धर्मशास्त्रों को संशोधन किया जाये और यूनियन पब्लिक सर्विस कमीशन के अफसरान को भी दंड दिया जाये कि क्यों उन्होंने रिजर्वेशन को पूरा नहीं किया। उनसे आप कहें कि अगर वे हमारा रिजर्वेशन पूरा नहीं करते हैं तो उनकी नौकरी भी नहीं रहेगी। बस यही मुझे कहना था।

श्री मीठालाल मीना (सवाई माधोपुर) : माननीय उपाध्यक्ष महोदय, यह अत्यन्त खेद की बात है कि सरकार गत बीस बाईस सालों में अनुसूचित जाति, अनुसूचित जनजाति के लिए कुछ नहीं कर सकी और इसीलिए मजबूर होकर यह बिल सदन के सामने आया है। पिछले 20-22 सालों में सरकार ने अपने उत्तरदायित्व को नहीं निभाया है। सरकार यह हमेशा कहती रही है कि हम अनुसूचित जाति और अनुसूचित जनजातियों के लिए यह कर रहे हैं, वह कर रहे है लेकिन वह केवल कागजी कार्यवाही दफ्तरों व इस हाउस तक ही सीमित है। आप यहां से निकलकर बाहर गांवों तक जाइये तभी आपको पता लगेगा कि असलियत क्या है। आपने जो कुछ सुविधायें दी है वह शहरों तक ही सीमित हैं, गाँवों में आज तक किसी को कोई फायदा नहीं पहुँचा है। गांवों में अनुसूचित जाति और अनुसूचित जन जातियों की जो हालत है उसी को ध्यान में रखकर संविधान में यह विशेष अधिकार दिया गया था। मैं राजस्थान का उदाहरण रखना चाहता हूँ वहां पर गांवों में खुले रूप में आम तौर पर छुआछूत है विशेषकर हरिजन लोगों में। इसके अलावा कहा यह जाता है कि अनुसूचित जाति और अनुसूचित जन जातियों के लिए जमीन अलाट की जायेगी लेकिन मैं आपको बताना चाहता हूँ, गत दिनों राजस्थान के वित्त मंत्री ने पांच सौ बीघे जमीन अनुसूचित जाति और अनुसूचित जनजाति के लोगो से हड़प ली, उनसे खरीद ली। इसके सम्बन्ध में सवाल भी हुआ और एक हरिजन

विधायक ने यह भी कहा कि मैं दुगुनी कीमत देकर उस जमीन को खरीदने के लिये तैयार हूँ लेकिन सरकार कुछ नहीं कर सकी। कहा जाता है कि जमीन एलाट की जायेगी लेकिन राजस्थान नहर के नीचे की काफी जमीन नीलाम करके बेच दी गई परन्तु उन लोगों को नहीं दी गई। इसलिए मेरा निवेदन है कि गाँवों में उन किसानों को जोकि अनुसूचित जाति और अनुसूचित जन जाति के है विशेष सुविधायें प्रदान की जायं। आज गांवों में उनके लिए पीने के पानी की व्यवस्था करने की बहुत ही आवश्यकता है। गत वर्ष 23 लाख रुपया राजस्थान के सवाई माधोपुर जिले के कुछ गाँवों में पीने के पानी की व्यवस्था करने के लिए केन्द्र सरकार से दिया गया लेकिन उसका आज तक पता नहीं। राजस्थान सरकार लगभग साढ़े 5 सौ करोड़ रुपए की कर्जदार है। जब हम राजस्थान सरकार से कहते हैं कि हमारे लिए कुछ करिए तो उनकी तरफ से कहा जाता है कि हमारे पास पैसा नहीं है। जब हम केन्द्रीय सरकार से कहते हैं तो यह कह दिया जाता है कि यह राज्य सरकार का मामला है, वही करेगी, हम कुछ नहीं कर सकते है। आखिर वे लोग कहाँ जायं? क्या आत्मदाह करके अपने आपको समाप्त करलें? या विद्रोह खड़ा कर दें, या अलगाव करें, जब हम यहां केन्द्रीय सरकार से कहते है तो कह दिया जाता है कि राज्य सरकार करेगी और जब राज्य सरकार से कहा जाता है तो वह कहती है कि हमारे पास पैसा नहीं हैं, हम कर्जे से लदे हुए हैं। आखिर इस काम को कौन करेगा? आज इस जाति

15.58 hrs.

[Shri Vasudevan Nair *in the Chair*]

के लोग दूसरे लोगों के कर्जे से दबे हुए हैं। मैं आपको बताना चाहता हूँ कि किस तरह से यह कानून बना हुआ है कि अनुसूचित जाति और अनुसूचित जन जाति के लोगों की जमीन को उच्च जाति के लोग खरीद नहीं सकेंगे लेकिन मैं आपको प्रत्यक्ष रूप से उदाहरण देकर बता सकता हूं कि हरिजनों पर दबाव डाल कर कहा जाता है कि तुम जमीन हमको दे दो और उनसे जबर्दस्ती स्टेटमेंट लिखवाया जाता है कि गलती से यह जमीन हमारे नाम लिख गई थी, यह जमीन उच्च जाति के लोगों की है।

मैं 1-1-67 की अनुसूचित जाति व जन जाति कमीशन की रिपोर्ट से बताना चाहता हूँ जिसमें सरकारी कारखानों के बारे में कहा गया है कि प्रथम श्रेणी के 7465 आदमियों में अनुसूचित आदिम जाति के केवल 32 आदमी थे, और अनुसूचित जाति के दो थे। इस तरह से उनका केवल .1 परसेंट रेशियो भी नहीं आती है। पब्लिक सेक्टर में जो सरकारी कारखाने है उनके अन्दर भी रिजर्वेशन पूरा नहीं होगा तो फिर और जगह आप क्या कर सकते हैं? आपने जो बैंकों का राष्ट्रीकरण किया है मैं यह जानना चाहता हूँ कि बैंकों की सर्विसेज में शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्ज का कोटा निश्चित रूप से पूरा करेंगे और क्या उनकी आर्थिक स्थिति सुधारने के लिए कुटीर उद्योग या दूसरे धन्धे करने के लिये ऋण देंगे? आपको आश्वासन दिए हुए एक साल हो गया। लेकिन जब तक आप उनको सहायता नहीं देंगे तब तक कुछ भी होने वाला नहीं है। सर्विसेज में जहां तक अनुसूचित जाति और अनुसूचित जन-जाति के लोगों का कोटा पूरा करने का सवाल है मेरा ख्याल है किसी आफिसर ने सर्विसेज में उनको नहीं लिया व कोटा पूरा जानबूझ कर नहीं किया तो उस आफिसर के खिलाफ कोई कार्यवाही नहीं की गई। मैं जानना चाहता हूँ कि क्या आप इसके लिए तैयार है कि जो आफिसर

16.00 hrs.

इन जातियों के लोगों को सर्विसेज में

[श्री मीठालाल मीना]

योग्यता रखते हुये भी न लेवें, उनको दण्ड देंगे ? इसी प्रकार सरकार जो और लोगो को कोटा परमिट देती है क्या वह इन जातियों के लोगों के लिए भी कुछ करने के लिए तैयार है ? इसी तरह से मैं जानना चाहता हूं कि अनुसूचित जाति और अनुसूचित जन जाति के लोग जो चुनाव में खड़े होते है । और हार जाते है लेकिन उन की जमानत जब्त नहीं हुई है तो क्या उनका जो उचित खर्चा चुनाव में हुआ है वह आप उनको दिलाने की व्यवस्था करेंगे । इसके अतिरिक्त मुझे मालूम पड़ा है कि सरकार आने वाले समय में पूंजीपतियों पर कुछ ज्यादा टैक्स लगायेगी तो क्या सरकार उस कर को शिक्षा के रूप में विशेष तौर से लेगी और उसको केवल गांवों में ही उक्त जाति के लोगों के लिए खर्च करेगी ? कहीं और उस रुपये को खर्च न किया जाय, बल्कि आदिवासियों व इन हरिजन जातियों के लोगों पर ही खर्च हो जिससे उनकी शिक्षण स्थिति सुधरे । जब तक सरकार ऐसा नहीं करेगी तबतक कुछ काम नहीं होने वाला है ।

जो यह रिजर्वेशन आगे के 10 साल के लिये रखा जा रहा है इससे हमें शर्म आती है, साथ क्षेत्र के अन्य लोग चुनाव लड़ने से वंचित रहते है । लेकिन सरकार द्वारा जो सुविधायें दी गयी हैं वह कम से कम यह भी देखें कि वास्तव में ये सुविधायें हरिजन और आदिम जाति के लोगों को मिलें ताकि इनके बाद वह अपने आप उन्नति करें । लेकिन मुझे संदेह है कि जो हाल अभी तक रहा है वैसा ही आगे भी रहेगा और ये सुविधायें जिन लोगों को हम देना चाहते है उनको नहीं मिलेंगी और सरकार समय बढ़ाने की मांग करती रहेगी । यह कहते हैं कि कांग्रेस सरकार यह कर रही है । मेरा कहना है कि सरकार नहीं कर रही है, बल्कि संविधान कर रहा है । आप उनको वह सुविधायें नहीं दे रहे हैं जो कि उनको देनी चाहियें । इसलिए मेरी मांग है कि इन 10 सालों में निश्चत रूप से उनको ये सुविधायें आप दें जो वह पाने के हकदार हैं । आप गांवों की तरफ देखें न कि दिल्ली की तरफ जहां कि महल बन रहे हैं । आप देखें कि गांवो में आदिवासी किस तरह से रहते हैं, नंगे, भूखे रहते है और उनके पास पहनने के लिए कपड़े तक नहीं हैं । इसलिये जब तक इन जातियों के लोगों के लिये गांवों में जाकर नहीं देखोगे तब तक आप कुछ नहीं कर सकते ।

SHRI SONAVANE (Pandharpur) : I rise to support the Bill and compliment the Government for introducing a legislation extending the period of reservation for the Scheduled Castes and the Scheduled Tribes and for securing the support of the opposition parties to it. I also congratulate the opposition parties for lending their support.

Twenty long years have rolled by and the Scheduled Castes and the Scheduled Tribes have not come to the level of the other communities and hence it is necessary to extend the reservation. My hon. friend Shri Masani said that we should do without these crutches and stand on our own feet. It is easy for him to say all this because his party has a lot of money and his community also has a lot of money. If we were endowed with all these social and economic advantageous we would never have cared for these reservations. I may tell the House that we are not very happy with these reservations. We do not want these reservations. In fact, no self-respecting man would like to have reservation, but it is because of the conditions in our country that everybody sympathises with these communities and justifies the extension of reservation. Therefore, we do not want these reservations and the sooner it is ended the better and we will be happy, but let their conditions be improved to a satisfactory level. We have not even come to the level of the other sections who are also equally poor and economically backward. Even that stage has not been reached. Even with reservations our condition is this. What would happen in the absence of reservation ? We here at least go on crying, complaining to the Government, writing to the officials, using our good offices, and still things are like this, In the absence of reservation what will happen ? Unless a child is given a helping hand by its parent, he cannot learn walk. So, I think

Shri Masani really has not understood the situation. He has not worked among the Scheduled Castes and Scheduled Tribes and therefore, he does not know anything about the mattar.

Now, my good friend, Shri Atal Bihari Vajpayee—I like him very much and he is a good man and a very affable man with good oratory,—gave his presidential address in Bombay. In his presidential speech in Bombay, I was very happy that he said that he and his party would take upon themselves to eradicate untouchability and I was very happy to read his speech delivered from a Bombay platform. But today I am very sorry to say that nothing has happened. He has not taken any steps to implement his presidential address which was good enough to be proclaimed in Bombay.

श्री श्री चन्द गोयल (चण्डीगढ़) दिल्ली एडमिनिस्ट्रेशन के आंकड़े लेकर देखिये ।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : दिल्ली ऐडमिनिस्ट्रेशन, जो जनसंघ का है, वहां के आंकड़े लेकर देखिये आप ।

SHRI SONAVANE : I shall be very happy and I shall congratulate the Jan Sangh if they launch upon this scheme and assure to the world that they stand for this. (*Interruption.*) It is said that the production should be distributed and the wealth should be distributed. It is a familiar thing for the Swatantra Party, but who produces this wealth ? It is the poor people ; it is the Scheduled Castes and Scheduled Tribes who produce the wealth. But at the time of distribution, they are neglected. Exploitation is there. Therefore, I would say that this reservation should be there and with the help of reservation, we will be able to improve our lot and develop our lot. At the same time, the Government should take speedy and rapid measures to help these communities and have an all-round development in the social, economic and educational matters.

So many points were made by my friends, and the Government will be well aware that they should quicken the pace of improvement of the Scheduled Castes and Scheduled Tribes. You will find that equal opportunity is not available. If equal opportunity is given to our people, I think they will shine in every sphere. This question of giving equal opportunity as enumerated in our Constitution is lacking, and I hope the Government will take quick steps to remedy this situation.

I appeal to the nation and to all the communities and to all the parties in the country that they should also launch upon schemes to eradicate untouchability. We should not depend upon the Government alone to see that these schemes are implemented by the leaders of parties and leaders of public opinion in the country. It is not Government alone which can do it. We can pressurise the Government to put forward schemes, but it is up to the leaders of public opinion, leaders of various communities and parties and the officials to implement them. Unless the wholehearted cooperation comes from all the communities and parties, I do not think this gigantic problem will be solved. Therefore, unless these poorer sections of the community are brought forward, no nation will prosper, no country will become self-sufficient and no social integration will take place.

With these words, I appeal to the people that the interest of India lies in the development of the poor, the uplift of the poor communities. To this end in view, all the leaders and all the parties will have to strive.

**SHRI G. KUCHELAR (Vellore) : Mr. Chairman, Sir, Members like me have been given an opportunity to Speak in their mother tongue and I would like to convey my gratitude to the Government through you.

The issue under discussion is not an ordinary one and it require the utmost consideration of all of us. The Adi Dravidians, the Scheduled Castes and Scheduled Tribes are the original inhabitants of this great country, and today they are scattered in different corners of the country. When we see the Members of the ruling party and the Ministers of the Government pleading for the extension of reservation of seats both in the Parliament and in the State Legislatures

**The original speech was delivered in Tamil.

[Shri G. Kuchelar]

as if they are seeking alms to be given to beggars, I feel greatly grieved. Who has brought them to this pitable position ? In the name of religion, castes and communities, these people have been relegated to the lowest rung of our society. When I heard a Member of the earstwhile ruling party today sitting in opposition and making a passionate speech advocating the cause of the Scheduled Castes, I felt that democracy has taken deep roots in our country. Shri Arumugham spoke in anger and emotion.

When the reservation for the Scheduled Castes was made at the initial stages for a period of ten years, it was felt that their standard of living will be raised substantially. But either due to lack of interest on the part of the Government or due to inadequate welfare measures taken by them, this reservation had to be extended for a further period of ten years. During the past two decades, has their standard of living gone up ? I regret to say that the answer is in the negative and that is why the Government have come forward to extend this reservation for another ten years. I have to repeat that there has been no improvement in the living conditions of these people because of the attitude of patronage adopted by the Government. I regret to say that unless this kind of alms-giving attitude towards the original inhabitants of this country is put an end to, there can be no material progress as far as these people are concerned; they are eager to mingle with the mainstream of the people of our country. You may continue to extend the concessions to these people for another five decades. But you will not be helping them in any way if you allow the caste system in this country to thrive. We shout from house-tops that we should have a casteless society. The Government every now and then, proclaim their secular character. I am certain that the Government will not be able to achieve anything by simply bringing in amendments to the existing Act. Unless the Government bring forward legislation abolishing all the castes in Hindu society, there can be no progress. socially, economically and educationally in regard to Scheduled Castes. If they are to live on an equal level with other sections of the society, the first and foremost thing required to be done is that all the castes should be abolished.

The Scheduled Castes account for 16 per cent in the total population of the country. Let the Hon. Minister keep his hand on his heart and say whether atleast one per cent of these people has derived any tangible benefits from the welfare schemes implemented by the Government during these two decades Whatever concessions have been extended to them, they are just a drop in the the occean We have completely failed to uplift these people.

I welcome the present proposition of the Government to extend the reservation by another ten years. I would like to take the opportunity to suggest that this period of ten years should be divided into two five year periods of development. The Government should formulate welfare schemes for each five year period for raising the standard of living of these people I also request that the Government should allocate more money in the coming Budget for the welfare schemes of Scheduled Castes with an increase of 40%. I would also reiterate here that the Government should take legal steps to abolish caste in our society and thus live up to their professions of being a secular Government. If this is done in all earnestness, the people belonging to the Scheduled Castes will never seek any concessions for coming up to the level of other sections of the society in all fields of life. They are eager to become part and parcel of the Indian society.

I request the Government, through you, to take effective measures to improve the standard of living of these people. With these few words, I conclude my speech.

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : Mr. Chairman, Sir...

SHRI KANWAR LAL GUPTA : Speak in your mother tongue, Malayalam.

SHRI GOVINDA MENON : I have to speak in a language other than Malayalam because there are many here who want to understand me and I want to make myself understood. I have to answer mainly two points which have been raised here. The first is regarding nomination of Anglo-Indians in the Lok Sabha and in the Legislative Assemblies, whether that period should be extended further by ten years. Secondly, the charge has been that during the last twenty years the Government of India did

nothing substantial to raise the standard of living etc. of the Scheduled Castes and Scheduled Tribes and, therefore, they are coming again with a request to the House to extend the period by another ten years.

Let me take the first point, namely, the representation of Anglo-Indians. I think the point has not been brought to the notice of the members of this House that the nomination of Anglo-Indians under article 331 is only permissive and not mandatory. I will draw your attention to the way in which that article has been drafted. I do it particularly to draw the attention of the distinguished representatives of the Anglo Indians in this House that they should not think that for ever the President would go on nominating members of the Anglo-Indian community to Parliament. Article 331 says :

> "Notwithstanding anything in article 81, the President may, if he is of opinion that the Anglo-Indian community is not adequately represented in the House of the People, nominate not more than two members of that community to the House of the people."

Similar is the provision with respect to Legislative Assemblies. Therefore, this nomination is made when the President finds that the Anglo-Indian community has not been represented in Parliament. When can you say that the Anglo-Indian community is not represented? Shri Anthony and his colleague are distinguished members of that community. I think the spirit of article 331 is that the members of the Anglo-Indian community should make an attempt to stand for election from general constituencies and if on account of their peculiar position in the country they do not get elected, then the President will nominate. I would, therefore, request Shri Anthony that in the next general elections he and his friends also should try as chance in a general constituency.

SHRI M. V. KRISHNAPPA (Hoskote) : He should join our Congress.

SHRI GOVINDA MENON : Article 331 is that if they are not properly represented, nomination may be made. It is not as if we are going to have a permanent provision of a mandatory character in the Constitution under which the President will go on nominating. As I understand the article, if in the next general election no Anglo Indian is contesting any constituency, it would be legitimate on the part of the President to say, "I would not nominate because there has been no attempt to have a representation" So, Shri Anthony and his friends may please take note of the matter.

This is not a new provision Shri Vajpayee read out from a book written by Shri Anthony. I have before me the report of the Minority Committee of the Constituent Assembly. There it is said as a unanimous decision of the Committee that the Anglo-Indians should get representation. I will read out that passage :

> "The population of the Anglo-Indian community, excluding the States, is just over a lakh, that is, '04 per cent. Mr. Anthony, on behalf of the Anglo-Indians, contended that the census figures were inaccurate but even admitting a larger figure than the one given in the census, this community is microscopic and to deal with it on a strictly population basis would mean giving it no representation at all. The representatives of the Anglo-Indians on the Committee asked originally that they should have the following representation in the Legislatures"—

the figures are given :

> "Subsequently they asked that they should be guaranteed two seats in the House of the People and one in each province in which they have representation at present, that is, a total of eight altogether."

The wise members of the Constituent Assembly found it proper to concede this request and I do not think there is anything improper on the part of Government if it comes with a proposal now that the provisions of article 331 may be extended for another period of ten years. I have given my view of the meaning of article 331.

Regarding the Scheduled Castes and Scheduled Tribes, it has been stated that the Government has not done anything during the last 20 years. If I refer to certain figures, it is not to contend that the Government has done a lot ; it is only to make the

[Shri Govinda Menon]

House understand what has been done. When independence dawned on us and we had our Constitution proclaimed, the position of the Scheduled Castes and Scheduled Tribes was indeed much more pitiable than it was today. For example, in 1948-49 the number of scholarships awarded to Scheduled Castes was only 647 ; in 1967-68 it was 1,03,129.

SHRI B. K. DASCHOWDHURY (Cooch-Behar) : Would you kindly say what was the total revenue received by the Central Government in 1948-49 and the last revenue received ? Kindly make a comparison.

SHRI GOVINDA MENON : This interruption is not necessary I said that I was referring to these figures not to claim that very much had been done but just to show what the picture or the situation was. Surely, the revenue during these 20 years has not gone up in the proportion of 600 to 1 lakh.

In 1948-49 the number of scholarships awarded was 647 ; in 1967-68 it was 1,03,129. There has been some advance I do not say that enough has been done. The interruption is made on the assumption that I am claiming that enough has been done... *(Interruption)*

SHRI B. K. DASCHOWDHURY : Not that ; I may clarify my position.

SHRI GOVINDA MENON : Regarding the Scheduled Tribes, in 1948-49 the number of scholarships awarded to Scheduled Tribes was 84 and in 1967-68 it was 19,830.

SHRI KANWAR LAL GUPTA : What is the percentage ?

SHRI GOVINDA MENON : Others are not given scholarships These are scholarships given to Scheduled Castes and Scheduled Tribes No question of percentage arises. These are scholarships given to certain students because they are students belonging to Scheduled Castes and Scheduled Tribes. My contention is. the criticism that during the last 20 years nothing has been done is, at best, an exaggeration. I say, from 647 to 1 lakh and from 84 to 19,000 is something. I do not say, it is very much.

SHRI KANWAR LAL GUPTA : It is only nominal.

SHRI GOVINDA MENON : If it is nominal, you say so. But you don't say, it is nil.

SHRI BUTA SINGH (Rupar) : It is equal to nothing. *(Interruptions)*

SHRI SURAJ BHAN (Ambala) : In spite of that, you say, suitable candidates are not available. Why so ?

SHRI GOVINDA MENON : Now, education was the matter on which we placed our hands squarely because, by the process of education, we would get candidates who will be available for being appointed to various posts in Government. Even in that respect, we are not satisfied that enough has been done. Therefore. a high-powered committee with the Home Minister as its Chairman and myself, the Minister-in-charge of Social Welfare, as a Member. has been appointed to review the position from time to time. We find, in competitive examinations, students belonging to Scheduled Castes and Scheduled Tribes do not come up for one reason or another to the level of others...*(Interruption)*

SHRI BUTA SINGH : It is not their fault.

SHRI GOVINDA MENON : I do not say, it is your fault. *(Interruptions)* I say, this is the situation. It is the fault of the Hindu community which kept back Scheduled Castes and Scheduled Tribes for thousands of years. That is what I say. Therefore, in order to remove the handicaps, what we are doing now is to have coaching institutions wherein Scheduled Castes and Schedued Tribes people will be given special tuition. We have already established two such institutions and it is our intention to establish more such institutions.

Regarding giving of land, house sites, etc., there was some criticism and the criticism came from many hon Members, including Dr. Ram Subhag Singh. Now, when I read certain figures, please do not misunderstand me that I am reading those figures to claim that enough has been done. Let us know what the figures are.

SHRI YOGENDRA SHARMA : Nobody says that. The complaint is that you have not done enough to fulfil the expectations enshrined in the Constitution. That is the grievance.

SHRI GOVINDA MENON : For Scheduled Castes people, the land allotment scheme remained a popular scheme and between 1950 and 1961, in the course of 11 years, 36 lakh acres had been allotted to Scheduled Castes people.

SHRI BUTA SINGH : Where ? (*Interruptions*)

AN HON. MEMBER : Only on paper.

SHRI GOVINDA MENON : 36 lakh acres have been allotted. The question is : Where ? The land has been allotted in India. That is all I can say. (*Interruption*) Between 1961 to 1965, about 1,50,000 acres were allotted to about 50,000 people...

SHRI SURAJ BHAN : Where ? On the moon ! (*Interruptions*)

SHRI GOVINDA MENON : There is a saying in Tamil, that it is just like putting asafoetida in the sea That may be so. Now, you will say, what has been done is not enough. But it is very unfair to put the question, as to where it has been done. The number of Scheduled Castes people and the members of the Scheduled Tribes are so populous that this land allotment itself has touched only a fringe of the problem. I do not find Dr. Ram Subhag Singh here. In a speech yesterday he said that in the matter of land allotment not much has been done. So far as these things are concerned, if there is anything creditable about it, if it is creditworthy, he can be a sharer in that credit because it is only a few days back that he left us. But, on the other hand, if this is not good, if this is not enough, if enough has not been done and the Government made default, in that also, in fairness, he must bear a share. That is all I have to say (*Interruptions*)

SHRI KANWAR LAL GUPTA : Both of them are culprits—you and he.

SHRI GOVINDA MENON : Now, Sir: let us think about this problem. The question is : why in a period of 20 years it has not been possible for this Government to bring the Scheduled Castes and the Scheduled Tribes to the same level as the rest of the community.

SHRI KANWAR LAL GUPTA : It is a foolish Government.

SHRI GOVINDA MENON : I find in our Constitution in Article 17 which was quoted by several friends, it is said that "untouchability is abolished and its practice in any form is forbidden." But, whatever be the value of that proclamation in the Constitution, even after several years we find that untouchability still continues. Don't you remember, Sir, that during the days of Abraham Lincoln in the United States he abolished slavery. But even so, after several decades, last year one of the leaders (*Interruptions*) of the Negroes was murdered because he organized a march to protest against the conditions of his community. Now, I referred to this for this purpose. These are not conditions which can be rectified in a day. So far as the Hindu community is concerned, whatever Mr. Kanwar Lal Gupta may say, whatever Mr. Vajpayee may say, whatever anyone else may say the Hindu community in India is infested with the spirit of caste. It has been there for the last thousands of years. (*Interruption*) Why should anybody interrupt me when I say that caste is the curse of the Indian community ? Now, we have to uproot the conception of caste. Keeping the cause of the Scheduled Castes and Scheduled Tribes only in our mind is like watering a tree at its branch. Our attitude to the Scheduled Castes and Scheduled Tribes is motivated knowingly or unknowingly by our attitude towards caste. Scratch any one amongst us, scratch the most progressive amongst us, you will find his caste. You will find a Brahmin. You will find a Kayastha. You will find a Menon. You will find an Ezhava. You will find everybody. (*Interruptions*)

Therefore, we must have a movement by which caste will disappear from the Hindu polity because it is well understood that caste and democracy do not go well together. They go ill together. There have been, Sir, from time to time great Maharishis, great Paramahamsas and great seers who have revolted against the caste system and tried

[Shri Govinda Menon]

to teach us that we should forget the caste. There is Swami Dayananda Saraswati.

AN HON. MEMBER : What about Shankaracharya ?

SHRI GOVINDA MENON : Irrelevant questions are being put because they do not understand what I am trying to bring out. I am saying whoever he be, either Shankaracharya or anybody else, whoever supports the caste and opposes the conception of oneness of humanity deserves condemnation. I bow in obeisance to the great maharishi, Swami Dayanad Saraswathi who for the first time in India raised the banner of revolt against caste. Swami Dayananda Saraswathi proclaimed that during the vedic period there was no caste in India.

SHRI C. K. BHATTACHARYYA (Raiganj) : The hon. Minister may mention the name of Swami Vivekanand ?

SHRI GOVINDA MENON : Please wait. Swami Vivekanada came after Swami Dayanada Saraswathi. That is why I gave his name first. Don't forget that I will refer to all. Before Dayanada Saratwathi came the community was caste ridden. But the Arya Samaj became a separate caste among the Hindus. That is what happend. Now, I am reminded of Swami Vivekananda. Long before Vivekananda, Raja Ram Mohan Roy and Kashava Chandra Sen after him developed the Brahmo Samaj a casteless group among the Hindus. But what was the result ? The Brahmo Samaj touched only the upper layers of society in Bengal. Long before Raja Ram Mohan Roy and Kashav Chandra Sen Chaitanya wanted a casteless system but he did not succeed. Swami Vivekananda wanted it ; he did not succeed. Shri Narayana Gurudev in Kerala preached against caste. He did not succeed.

AN HON. MEMBER : What about Shri Ramaswamy Naicker ?

SHRI GOVINDA MENON : I am coming to Shri Ramaswamy Naicker. From time to time there have been revolts in society against caste. And in that connection, I would like to refer to the self-respect movement in Tamilnadu, the non-Brahmin movement in Tamilnadu. My admiration, my regard for these movements is so deep-rooted that I did this. There were these marriages under the leadership of Shri Ramaswamy Naicker and others in Tamilnadu which were treated as not legal marriages and these were legalised recently by the Government of Tamilnadu and the legislature of Tdmilnadu and I, as Law Minister gave permission to the Tamilnadu Government to amend the law. Therefore, my submission is, what is hindering progress in India, what is obstructing democracy in India, is the caste system and the problem of the scheduled castes is part of the problem of caste in India.

The founding fathers of our Constitution were too great optimists to think that in a period of 10 years you could get rid of the difficulty caused by the caste system. I think they were too optimistic. It could not be done and I shall not be true to myself if I think so and tell you that by this another instalment of 10 years extension the problem will be solved. It is a herculean problem. The Augean stables have to be clensed. What should be done for the scheduled castes and the scheduled tribes is firstly, to give them education and to give them more and more of education.

AN HON MEMBER : What about land ?

SHRI GOVINDA MENON : I said, firstly, give them education. We should give them more and more of education so that they would be able to compete with the rest of the community so far as the provisions are concerned. We should have more and more of educated people among the scheduled castes who will be qualified in law, who would be in a position to give us a constitution. So education coms first. Land also comes. They should be able to till the land ; they should be able to carry on their profession. It is not true that even in this 20th century, even after the enactment of this Constitution of ours, there have been perpetration of atrocities against scheduled castes in various parts of the country ? Can you find fault with Government for that ? Can you find fault with the Constitution ? The Constitution said that untouchability is an offence. It said that

it is abolished. But even so, caste is deeprooted in our blood, it is working such havoc in our country that all the attempts we make to elevate the backward communities and Scheduled Castes are not fully successful.

SHRI JYOTIRMOY BASU (Diamond Harbour) : At the time of elections, he forgets that.

SHRI GOVINDA MENON : At the time of elections, all of us forget. Let him not speak about me alone.

Therefore, many more years we may have to continue this. We have now put it at ten years because the Constituent Assembly put it at ten years.

Shri Masani is too robust an optimist he should not be so optimistic. Coming as he does from a small enlightened community which does not recognise caste and coming as he does from a city, he does not understand the problem of the Scheduled Castes and Scheduled Tribes. Most of us belonging to the Hindu community, coming from the villages where we find atrocities perpetrated against the Scheduled Castes, where we find that the Scheduled Castes have to have their homes even today outside the boundaries of the village, seeing these things, I do not think that the formula he has produced in one of his amendments, namely, that the Scheduled Castes' representation should be reduced by $33\frac{1}{3}$ per cent in every election so that in the course of three elections, there will be no reservation whatsoever, will not agree with him. It is very easy to say 'ignore caste, ignore the Scheduled Castes and Scheduled Tribes ; let them compete with the rest of the people'. But we have to take into account the reality.

A formula was heard here, 'Why not all the leaders of the political parties get together and see to it that so many members of the Scheduled Castes and so many of the Scheduled Tribes get elected' ? I think whoever made that proposition spoke with his tongue in his cheek because we know that that is not possible. The hold of caste on our population is much stronger and more intimate than the hold of political parties on our people. Whatever be that political party, caste comes first, the political party comes second. That is a curse in India that is the biggest obstacle to democracy.

Reservation of seats to particular communities goes against the grain of democracy and popular representation, as we have understood it. But that becomes necessary in India because we have a peculiar system under which these people are treated as *Panchamas* or outside the fold. We will have to go through the drill for several years and decades before we will be able to elevate them to the same position as ourselves

I have been accused, the Union Government has been accused, of not having done enough. Many things have to be done by State Governments also. For example, while post-matric scholarships are disbursed by the Union Government, scholarships before that period are for the State Governments to disburse, Recruitment to the services is done by the State Governments.

16.44 hrs.

[**Mr. Speaker** *in the Chair*]

Many of the State Governments are today run by people belonging to parties whose members here put these questions to me. This is a matter beyond the capacity of the Central Government to tackle completely. We can exert only to a certain extent. If members of the House say that that exertion has not been sufficient on the part of the Central Government, I am prepared to plead guilty.

Something more has to be done, something dynamic has to be done and it is for that reasons we decided to persuade Parliament to elect a Committee to look after the welfare of the Scheduled Castes and Scheduled Tribes. We have that Committee with Mr. Basumatari as the Chairman. It is the duty of that Committee to be the watchdog of the interests of the Scheduled Castes and Scheduled Tribes and bring to our notice things that have to be done, and if we do not do them properly, to criticise us and to bring it to the notice of Parliament. That being the position, it is but proper that we should have this provision in the Constitution extended by another ten years. I am extremely thankful to all for having

extended general support to this Bill. I am sure there will be nobody in this House who will not extend his support to this Bill although at certain stages certain criticisms were put forward. For, I think that this is a matter which does not pertain to any particular party. It is the lookout of Parliament to see that the Scheduled Castes and the Scheduled Tribes who together constitute about 20 per cent of our population are elevated to the level of the rest of us. I therefore, make an appeal to all sections of the House to forget my mistakes, if any, and vote for this Bill unanimously.

MR. SPEAKER : There are two amendments by Shri B. P. Mandal and Shri Dar.

SHRI B. P. MANDAL (Madhepura) : I may be permitted to withdraw my amendment.

MR. SPEAKER : Has the hon. Member leave of the House to withdraw his amendment ?

HON. MEMBERS : Yes.

(Amendment No. 2 was, by leave, withdrawn)

SHRI ABDUL GHANI DAR (Gurgaon): I wish to say a few words. I have every right to give my views.

MR. SPEAKER : This amendment stands already moved. How can I give you time again to speak on it ?

SHRI ABDUL GHANI DAR : It is not fair on your part. I do not think you are doing justice.

इस अहम बिल पर मैं सर्कुलेशन का प्रस्ताव लाया हूँ वह क्यों लाया हूँ अगर आप मौका दें तो मैं बताऊं कि किस वजह से लाया हूँ।

[اس اہم بل پر میں سرکولیشن کا پرستاؤ لایا ہوں وہ کیوں لایا ہوں اگر آپ موقع دیں تو میں بتلاؤں کہ کس وجہ سے لایا ہوں۔]

अध्यक्ष महोदय : मौलवी साहब, जब आप को अमेन्डमेंट मूव्ड है तो दो दफे कैसे टाइम दे सकता हूँ ।

श्री अब्दुल गनी डार : मैं अर्ज करता हूँ कि मेरा एमेंडमेंट मूव हो गया है, लेकिन इस के माइने ये थोड़ी हैं कि जब हाउस को वक्त देते हैं तो मुझे वक्त न दें । मैंने क्यों इसको मूव किया है, इसको कहने के लिए आप वक्त क्यों नहीं देते हैं ?

[شری عبدالغنی ڈار - میں عرض کرتا ہوں کہ میرا امینڈمنٹ پورا ہو گیا ہے۔ لیکن اس کے معنی یہ تھوڑا ہی ہیں کہ جب ہاؤس کو وقت دیتے ہیں تو مجھے وقت نہ دیں۔ میں نے کیوں اس کو موو کیا ہے۔ اس کو کہنے کے لئے آپ وقت کیوں نہیں دیتے ہیں ؟]

MR. SPEAKER : The Minister has already replied to it.

SHRI ABDUL GHANI DAR : Is it democracy ?

MR. SPEAKER : It is not a question of democracy. You are going out of procedure.

SHRI ABDUL GHANI DAR : Please do justice to me. Is it justice ? *(Interruption)*

MR. SPEAKER : The motion stood moved ; it was discusssd and the Minister has replied to it. How can I allow you after that ?

SHRI ABDUL GHANI DAR : You are not doing justice.

MR. SPEAKER : There is no question of justice. It is a question of procedure. I shall now put the motion of Shri Abdul Ghani Dar.

The question is :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 9th February, 1970." (8)

The motion was negatived.

SHRI ABDUL GHANI DAR : I will teach them a lesson. *(Interruption)*

MR. SPEAKER : Order, order. The pity is he is sitting too close to me.

SHRI ABDUL GHANI DAR : Mr. Speaker, you are a very nice man.

MR. SPEAKER : He is also close to me and is sitting also next to me.

The question is :

"That the Bill further to amend the Constitution of India, be taken into consideration "

The Lok Sabha divided :

Division No. 4] **AYES** **[16.56 hrs.**

Abraham, Shri K. M.
Adichan, Shri P. C.
Agadi, Shri S. A.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Ahmed, Shri F. A.
Anbazhagan, Shri
Anirudhan, Shri K.
Ankineedu, Shri
Anthony, Shri Frank
Arumugam, Shri R S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu, Dr. Maitreyee
Basumatari, Shri
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya. Shri C. K.
Bist, Shri J. B. S.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterjee, Shri N. C.
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dange, Shri S. A.
Dar, Shri Abdul Ghani
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhandapani, Shri
Dhuleshwar Meena, Shri
Digvijai Nath, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Durairasu, Shri
Dwivedy, Shri Surendranath
Ering, Shri D.
Esthose, Shri P.P.
Gandhi, Shrimati Indira
Ganga Devi, Shrimati
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gopalan, Shri A. K.
Gopalan, Shri P.
Govind Das, Dr.
Gowda, Shri M H.
Gupta, Shri Indrajit
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Heerji Bhai, Shri
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Jha, Shri S. C.
Jharkhande Rai, Shri
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal

Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Khan, Shri Zulfiquar Ali
Kikar Singh, Shri
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Krishna, Shri M. R.
Krishna, Shri S. M.
Krishnan, Shri G. Y.
Kundu, Shri S.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Lobo Prabhu, Shri
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahadevappa, Shri Rampur
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahato, Shri Bhajahari
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Malhotra, Shri Inderjit
Mandal, Shri B. P.
Mandal, Dr. P.
Mandal,Shri Yamuna Prasad
Mangalathumadom, Shri
Manoharan, Shri
Maran, Shri Murasoli.
Marandi, Shri
Masuria Din, Shri
Mayavan, Shri
Meetha Lal, Shri
Meghachandra, Shri M.
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Minimata, Shrimati Agam Dass Guru
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohammad Ismail, Shri
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Mudrika Singh, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukne, Shri Yeshwantrao
Mulla, Shri A. N.
Murthy, Shri B. S.
Murti, Shri M. S.
Nageshwar, Shri
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Nayar, Shrimati Shakuntala
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pahadia, Shri
Palchoudhuri, Shrimati Ila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patel, Shri Manubhai
Patil, Shri Anandrao
Patil, Shri Deorao
Patil, Shri N. R.
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Qureshi, Shri Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Devi, Shrimati
Rajasekharan, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabhadran, Shri T. D.
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.

Raut, Shri Bhola
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shri Chittaranjan
Roy, Shrimati Uma
Saboo, Shri Shri Gopal
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Y.
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Sanji Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sethuraman, Shri N.
Sezhiyan, Shri
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri
Sharma, Shri M. R.
Sharma, Shri Nawal Kishore
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri R.
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Solanki, Shri S. M.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Sreedharan, Shri A.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Suraj Bhan, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swell, Shri
Tarodekar, Shri V. B.
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tripathi, Shri K. D.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Verma, Shri Balgovind
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar

NOES

Nil

MR. SPEAKER : The result* of the division is :

Ayes : 305 ;

Noes : Nil ;

Present 307.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

श्री प० ला० बारूपाल (गंगानगर) : अध्यक्ष महोदय, श्री वाजपेयी, श्री मधोक और श्री जोशी ने वोट नहीं दिया है ।

*The following Members also recorded their vote for AYES :—
Sarvashri C. D. Gautam, Kushok Bakula, G. Venkataswamy, M. V. Krishnappa, Kameshwar Singh and Shrimati Laxmibai, Shrimati Sudha V. Reddy and Shrimati Sucheta Kripalani.

श्री मु० अ० खां : अध्यक्ष महोदय आपने कहा है कि हाउस में 307 मैम्बर प्रेजेंट हैं। लेकिन प्रेजेंट ज्यादा हैं, वोट 307 ने किया है। जनसंघ के लोगों ने वोट नहीं किया। वे सदन में हाजिर हैं।

श्री प० ला० बारूपाल :

जनसंघ स्वतंत्र सिंडीकेट
इनका होगा मलिया मेट।

MR. SPEAKER : There is a point of order.

17 hrs.

Clause 2. (*Amendment of article 330*)

SHRI SURAJ BHAN : I beg to move :

Page 1, line 8,—

after "substituted" *insert*—

'and in clause (2), for the words "as nearly as may be, the same", the words "not less than the" shall be substituted.' (18)

अध्यक्ष महोदय, हिन्दुस्तान में आज जो हालत है, उनमें हरिजन और मुसलमानों के बारे में कोई बात कहना फैशन सा बन गया है। मैं चाहता हूं कि हरिजनों के प्रति जो हमदर्दी दिखाई जाती है, वह केवल फैशन ही न रहे। मेरे एमेंडमेंट का मतलब सिर्फ यह है कि हिन्दुस्तान में हरिजनों और आदिवासियों की आबादी से कम उनका रिप्रेजेंटेशन न हो। इस वक्त कांस्टीट्यूशन में ये अलफाज हैं "एज नीयरली एज में बी, दि सेम"। मैं चाहता हूं कि उनकी जगह ये अलफाज रख दिये जायें : "नाट लेस दैन दि"।

SHRI GOVINDA MENON : I cannot accept this amendment because that will make it unworkable. "as nearly as may be" should be there.

MR. SPEAKER : I will now put the amendment to the vote of the House.

SHRI ATAL BIHARI VAJPAYEE : What is the reply ?

SHRI GOVINDA MENON : I said I cannot accept this amendment because accurate mathematical calculation would be difficult and unworkable.

श्री अटल विहारी वाजपेयी : अध्यक्ष महोदय, अभी कांग्रेस के मेम्बर यह आरोप लगा रहे थे कि जनसंघ के सदस्य इस विधेयक के पक्ष में वोट नहीं देना चाहते अब हमारी यह मांग है कि शिड्यूल्ड कास्टस को उनकी जनसंख्या के हिसाब से सीटें दी जायें, लेकिन कांग्रेस सरकार की ओर से उसका विरोध किया जा रहा है। इससे इन लोगों की असलियत खुल गई है।

MR. SPEAKER : The question is :

Page 1, line 8,—

after "substituted" *insert* —

'and in clause (2), for the words "as nearly as may be, the same", the words "not less than the" shall be substituted.' (18)

The Lok Sabha divided

Division No. 5] **AYES** **17.08 hrs.**

Abraham, Shri K. M.
Adichan, Shri P. C.
Agadi, Shri S. A.
Amin, Shri R. K.
Aniruddhan, Shri K.
Arumugam, Shri R. S.
Atam Das, Shri
Ayarwal, Shri Ram Singh
Banerjee, Shri S. M.
Basu, Shri Jyotirmoy
Berwa Shri Onkar Lal
Bhagaban Das, Shri
Biswas, Shri J. M.
Bramhanandji, Shri Swami*
Brij Bhushan Lal Shri
Chakrapani, Shri C. K.
Chandra Shekhar Singh, Shri
Chauhan, Shri Bharat Singh
Chittybabu, Shri C.
Dandeker, Shri N.
Dange, Shri S. A.

*Wrongly voted for AYES

Dar, Shri Abdul Ghani
Das, Shri N. T.
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deo, Shri K. P. Singh
Deo, Shri P. K.
Deo, Shri R. R. Singh
Desai, Shri C. C.
Dhandapani, Shri
Dwivedy, Shri Surendranath
Esthose, Shri P. P.
Ghosh, Shri Ganesh
Gopalan, Shri A K.
Gopalan, Shri P.
Gowda, Shri M. H.
Goyal, Shri Shri Chand
Guha, Shri Samar
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Haldar, Shri K.
Himatsingka, Shri
Jai Singh, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Jharkhande Rai, Shri
Joshi, Shri Jagannath Rao
Kachwai, Shri Hukam Chand
Kamalanathan, Shri
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Kedaria, Shri C. M.
Khan, Shri Ghayoor Ali
Khan, Shri Zulfiquar Ali
Kripalani, Shrimati Sucheta
Krishna, Shri S. M.
Kuchelar, Shri G.
Kundu, Shri S.
Lakkappa, Shri K.
Madhok, Shri Bal Raj
Madhukar, Shri K. M.
Mahadevappa, Shri Rampur
Mandal, Shri B. P.
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Masuriya Din, Shri
Mayavan, Shri
Meena, Shri Meetha Lal
Meghachandra, Shri M.
Mehta, Shri Ashoka
Mehta, Shri P. M.
Menon, Shri Vishwanatha
Mirza, Shri Bakar Ali
Misra, Shri Janeshwar
Madhok, Shri B. K.
Mohammed Sheriff, Shri
Molahu Prasad, Shri
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Murti, Shri M. S.
Naidu, Shri Chengalraya
Nambiar, Shri
Narayanan, Shri
Nayar, Shrimati Shakuntala
Onkar Singh, Shri
Pandey, Shri K. N.
Parmar, Shri Bhaljibhai
Patel, Shri Manubhai
Patil, Shri N. R.
Pramanik, Shri J. N.
Puri, Dr. Surya Prakash
Rajasekharan, Shri
Ram Charan, Shri
Ram Dhani Das, Shri
Ram Subhag Singh, Dr.
Ramabadran, Shri T. D.
Ramani, Shri K.
Ramji Ram, Shri
Rane, Shri
Ranga, Shri,
Ranjeet Singh, Shri
Ray, Shri Rabi
Reddy, Shri Eswara
Saboo, Shri Shri, Gopal
Sambhali, Shri Ishaq
Saminathan, Shri
Sanji Rupji, Shri
Satya Narain Singh, Shri
Sethuraman, Shri N.
Sezhiyan, Shri
Shah, Shri Shantilal
Shah, Shri T. P.
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri Narayan Swaroop
Shastri, Shri Prakash Vir
Shastri, Shri Ramavatar
Shastri, Shri Raghuvir Singh
Sheo Narain, Shri
Singh, Shri J. B.
Sivasankaran, Shri
Solanki, Shri S. M.
Somasundaram, Shri S. D.
Sondhi, Shri M. L.
Sreedharan, Shri A.
Subravelu, Shri
Suraj Bhan, Shri
Thakur, Shri Gunanand
Tyagi, Shri O. P.
Umanath, Shri
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri R. S.
Viswanathan, Shri G.
Yadav, Shri Jageshwar
Yadav, Shri Ram Sewak

NOES

Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I
Ahmed, Shri F. A.
Anthony, Shri Frank
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Besra, Shri S. C.
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Bohra, Shri Onkarlal
Burman, Shri Kirit Bikram Deb
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterjee, Shri N. C.
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridip Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dasappa, Shri Tulsidas
Deoghare, Shri N. R.
Deshmukh, Shri B. G.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gandhi, Shrimati Indira
Ganga Devi, Shrimati
Gautam, Shri C. D.
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Govind Das, Dr.
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Heerji Bhai, Shri
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Kahandole, Shri Z. M.
Kalita, Shri Dhires ar
Kamble, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Kinder Lal, Shri
Kotoki, Shri Liladhar
Krishna, Shri M. R.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lobo Prabhu, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singn, Shri
Mahato, Shri Bhajahari
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Malhotra, Shri Inder J.
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Marandi, Shri
Melkote, Dr.
Menon, Shri Govinda
Minimata Agam Dass Guru, Shrimati
Mishra, Shri G. S.
Mohammad Yusuf, Shri
Muhammad Ismail, Shri M.
Mukne, Shri Yeshwantrao
Mulla, Shri A. N.
Murthy, Shri B. S.
Nahata, Shri Amrit
Nanda, Shri
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila

Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. B.
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajni Devi, Shrimati
Ram Dhan, Shri
Ram Sewak, Shri
Ram Swarup, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rao, Shri Jagannath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Raut, Shri Bhola
Reddy, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shrimati Sudha V.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sankata Prasad, Dr.
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sethi, Shri P. C.
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madhoram
Sharma, Shri Naval Kishore
Shashi Bhushan, Shri
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sher Singh, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swell, Shri
Tarodekar, Shri V. B.
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tripathi, Shri K. D.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Venkatswamy, Shri G.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.

MR. SPEAKER : The result* of the Division is : Ayes—136 ; Noes—203.

The motion was nagatived

SOME HON. MEMBER : Shame, shame !

SHRI CHENGALRAYA NAIDU (Chittoor) : Shri Jagjiwan Ram also does not want more representation for Harijans, I am very sorry.

MR. SPEAKER : Now I shall put clause 2 to the vote of the House. The doors are already closed. Do you want them to be opened ?

*The following Members also recorded their votes :—
AYES : Shri Durairasu ;
NOES : Shri Swami Brahmanand and Shri Dwaipayan Sen.

SHRI SONAVANE : Lobbies may be cleared again because some Members might be locked out.

MR. SPEAKER : All right ; the lobbies may be cleared again.

The Lobbies have been cleared.

The question is :

"That Clause 2 stand part of the Bill."

The Lok Sabha divided :

Division No. 6] **AYES** **[17.13 hrs.**

Abraham, Shri K. M.
Adichan, Shri P. C.
Agadi, Shri S. A.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Ahmed, Shri F. A.
Anbazhagan, Shri
Anirudhan, Shri K.
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Ayarwal, Shri Ram Singh
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu. Dr. Maitreyee
Basumatari, Shri D.
Berwa, Shri Onkar Lal
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bharat Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri
Brij Bhushan Lal, Shri
Burman, Shri Kirit Bikram Deb
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterjee, Shri N. C.
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dange, Shri S. A.
Dar, Shri Abdul Ghani
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deo, Shri K. P. Singh
Deo, Shri R. R. Singh
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhandapani, Shri
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Durairasu, Shri
Dwivedy, Shri Surendranath
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganga Devi, Shrimati
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K,
Ghosh, Shri Parimal
Goel, Shri Shri Chand
Gopalan, Shri A. K.
Gopalan. Shri P.
Govind Das, Dr.
Gowda, Shri M. H.
Guha, Shri Samar
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Heerji Bhai, Shri

Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jai Singh, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Jha, Shri S. C.
Jharkhande Rai, Shri
Joshi, Shri Jagannath Rao
Kachwai Shri Hukam Chand
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan Shri Ghayoor Ali
Khan, Shri M. A.
Khan, Shri Zulfiquar Ali
Kikar Singh, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Krishnamoorthi, Shri V.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kundu, Shri S.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakkappa, Shri K.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bhai, Shrimati
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahadevappa, Shri Rampur
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahato, Shri Bhajahari
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Malhotra, Shri Inderjit
Mandal, Shri B. P.
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadom, Shri
Manoharan, Shri
Marandi, Shri
Masuria Din, Shri
Meetha Lal, Shri
Meghachandra, Shri M.
Mehta, Shri Asoka
Mehta, Shri P. M.
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Minimata, Shrimati Agam Dass Guru
M'rza, Shri Bakar Ali
Mishra, Shri G. S.
Mishra, Shri Janeshwar
Modak, Shri B. K.
Mohammad Ismail, Shri
Mohammad Yusuf, Shri
Mohammad Sheriff, Shri
Molahu Prasad, Shri
Mudrika Singh, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Mulla, Shri N. A.
Murthi, Shri B. S.
Murti, Shri M. S.
Nageshwar, Shri
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Nayar, Shrimati Shakuntala
Nihal Singh, Shri
Onkar Singh, Shri
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pahadia, Shri
Palchaudhuri, Shrimati Ila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao

Patil, Shri N. R.
Patil, Shri S. B.
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Qureshi, Shri Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Devi, Shrimati
Rajasekharan, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Ranjit Singh, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Raut, Shri Bhola
Ray, Shri Rabi
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shrimati Sudha
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Saboo, Shri Shri Gopal
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Y.
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Saminathan, Shri
Sanji Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sethuraman, Shri N.
Sezhiyan, Shri
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri
Sharda Nand, Shri
Sharma, Shri B. S.
Sharma, Shri M. R.
Sharma, Shri N. S.
Sharma, Shri Naval Kishore
Sharma, Shri Yogendra
Shastri, Shri Prakash Vir
Shastri, Shri R.
Shastri, Shri Raghuvir Singh
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shiv Chandrika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Singh, Shri D. V.
Singh, Shri J. B.
Sinha, Shri R. K.
Sinha, Shri Satya Narayan
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Solanki, Shri S. M.
Somani, Shri N. K.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Sondhi, Shri M. L.
Sreedharan, Shri A.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Suraj Bhan, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swell, Shri
Thakur, Shri Gunanand
Tiwary, Shri D. N.
Tiwary, Shri K. N.

Tripathi, Shri K. D.
Tula Ram, Shri
Tyagi, Shri O. P.
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Venkatswamy, Shri G.
Verma, Shri Balgovind
Vidyarthi, Shri R. S.
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar
Yadav, Shri Ram Sewak

NOES

*Bist, Shri J. B. S.

MR. SPEAKER : The result† of the division is : Ayes : 339 ; Noes : 1.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(*Amendment of article 332.*)

MR. SPEAKER : Any amendments to be moved ? No.

Then, I put clause 3 to the vote of the House.

The question is :

"That Clause 3 stand part of the Bill."

The Lok Sabha divided :

Division No. 7] **AYES** **[17.15 hrs.**

Abraham, Shri K. M.
Adichan, Shri P. C.
Agadi, Shri S. A.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmed, Dr. I.
Ahmed, Shri F. A.
Amin, Shri R. K.
Anbazhagan, Shri
Anirudhan, Shri K.
Anthony, Shri Frank
Arumugam, Shri R. S.
Asghar Husain, Shri
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu, Dr. Maitreyee
Basumatrari, Shri
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri
Brij Bhushan Lal, Shri
Burman, Shri Kirit Bikram Dev
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterjee, Shri N. C.
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chauhan, Shri Bhart Singh
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.

*Wrongly voted for NOES.

†The following Members also recorded their votes for AYES : Sarvashri Kinder Lal, Devinder Singh, Ram Charan, S. M. Krishna, Kameshwar Singh, Mayavan, T. P. Shah, Atal Bihari Vajpayee, Bal Raj Madhok, Lobo Prabhu, R. K. Amin and J. B. S. Bist.

Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dandeker, Shri N.
Dange, Shri S. A.
Dar, Shri Abdul Ghani
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deo, Shri R. R. Singh
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhandapani, Shri
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Durairasu, Shri
Dwivedi, Shri Nageshwar
Dwivedy, Shri Surendranath
Ering, Shri D.
Esthose, Shri P. P.
Gajrat Singh Rao, Shri
Gandhi, Shrimati Indira
Ganga Devi, Shrimati
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gopalan, Shri A. K.
Gopalan, Shri P.
Goyal, Shri Shri Chand
Govind Das, Dr.
Guha, Shri Samar
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Heerji Bhai, Shri
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jai Singh, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Jharkhande Rai, Shri
Joshi, Shri Jaganath Rao
Kachwai, Shri Hukam Chand
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kamla Kumari, Kumari
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri Ghayoor Ali
Khan, Shri M. A.
Khan, Shri Zulfiquar Ali
Kikar Singh, Shri
Kinder Lal, Shri
Kotaki, Shri Liladhar
Kripalani, Shrimati Sucheta
Krishna, Shri M. R.
Krishna, Shri S. M.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kundu, Shri S.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakkappa, Shri K.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lobo Prabhu, Shri
Madhok, Shri Bal Raj
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahadevappa, Shri Rampure
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahato, Shri Bhajahari
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Malhotra, Shri Inderjit
Mandal, Shri B. P.
Mandal, Dr. P.
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masuria Din, Shri
Mayavan, Shri
Meena, Shri Meetha Lal
Meghachandra, Shri M.

Mehta, Shri Asoka
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Minimata, Agam Dass Guru Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohammad Ismail, Shri
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Molahu Prasad, Shri
Mudrika Sinha, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Mulla, Shri A. N.
Murthi, Shri B. S.
Murti, Shri M. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda Shri
Narayanan, Shri
Nayar, Shrimati Shakuntala
Nihal Singh, Shri
Onkar Singh, Shri
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pahadia, Shri Jagannath Pd.
Palchoudhuri, Shrimati Ila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri N. R.
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Puri, Dr. Surya Prakash
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh Shri.
Rajni Devi, Shrimati
Rajasekharan, Shri
Ram Charan, Shri,
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Ranjit Singh, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Raut, Shri Bhola
Ray, Shri Rabi
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shrimati Sudha V.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shri Chittaranjan
Roy, Shrimati Uma
Saboo, Shri Shri Gopal
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Saminathan, Shri
Sanj Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sethuraman, Shri N.
Sezhiyan, Shri
Shah, Shri Manabendra
Shah, Shri T. P.

Shambhu Nath, Shri
Shankaranand, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri M. R.
Sharma, Shri Naval Kishore
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri Prakash Vir
Shastri, Shri Ramavtar
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddaya, Shri
Sidheshwar Prasad, Shri
Singh, Shri D. V.
Singh, Shri J B.
Sinha, Shri R. K.
Sinhg, Shri Satya Narayan
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N,
Solanki, Shri S. M.
Somani, Shri N. K.
Somasundaram, Shri S. D.
Sona, Dr. A. G.
Sonavane, Shri
Sondhi, Shri M. L.
Sreedharan, Shri A.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Suraj Bhan, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swell, Shri
Tarodekar, Shri V. B.
Thakur. Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tripathi, Shri K. D.
Tula Ram, Shri
Tyagi, Shri O. P.
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Vajpayee, Shri Atal Bihari
Venkatswamy, Shri G.
Verma, Shri Balgovind
Vidyarthi, Shri R. S.
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar
Yadav, Shri Ram Sewak

NOES

Nil

MR. SPEAKER : The result* of the division is :

Ayes : 343 ;

Noes : nil.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—*(Amendment of article 333)*

SHRI KANWAR LAL GUPTA : I beg to move :

Page 1,—

omit lines 13 to 16. (10)

Page 1,—

omit lines 17 to 20. (11)

Page 1,—

for clause 4, *substitute*—

'4. In article 333 of the Constitution, for the words "may, if he is of opinion that the Anglo-Indian community needs representation in the Legislative Assembly of the State and is not adequately represented therein, nominate such number of members of the community to the Assembly as he considers appropriate", the words "shall not nominate any member of the Anglo-Indian community in the Legislative Assembly of the State" shall be substituted.' (12)

*The following Members also recorded their votes for AYES : Sarvashri J. B. S. Bist, G. C. Dixit, Yamnna Prasad Mandal, M. H. Gowda, Narayan Swaroop Sharma, Ram Singh Ayarwal, and P. M. Mehta.

श्री शिवचन्द्र झा : अध्यक्ष महोदय, ये तो क्लाज 4 पर जा रहे हैं । क्लाज 4 पर मेरा अमेंडमेंट नं० 3 है । पहले वह आना चाहिए ।

MR. SPEAKER : There is no need for impatience. When I put these amendments, I will put them in the serial order. Are you satisfied ?

श्री शिव चन्द्र झा : नम्बर के हिसाब से ही अमेंडमेंट मूव होने चाहिए ।

MR. SPEAKER : You did not get up. So I allowed the gentleman who got up.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मैंने ये जो संशोधन दिये हैं उनका एक ही अभिप्राय है कि जो एंग्लो इंडियन कम्युनिटी है उसके लिए कोई भी रिजर्वेशन नहीं होना चाहिए । राष्ट्रपति को गवर्नर को इस बात का अधिकार नहीं होना चाहिए कि वे विधान सभा या लोक सभा में कोई भी नामिनेशन करें ।

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, हमारे अमेंडमेंट्स का क्या हुआ ?

अध्यक्ष महोदय : आयेंगे ।

श्री कंवर लाल गुप्त : मेरा कहना यह है कि यह प्रजातन्त्र के खिलाफ है कि किसी भी एलेक्टेड बाडी के अंदर कोई भी नामिनेशन हो । सिद्धांत रूप में यह बात गलत है । अगर कोई नामिनेशन करना ही हो तो राज्य सभा या विधान परिषद् में हो सकता है लेकिन किसी भी एलेक्टेड बाड़ी में नामिनेशन नहीं होना चाहिए । अभी मन्त्री महोदय ने विधान सभा का इंटरप्रिटेशन देते हुऐ जो कहा वह तो ठीक कहा कि राष्ट्रपति को अधिकार दिया जाता है लेकिन यह जरूरी नहीं है कि राष्ट्रपति उस अधिकार के ऊपर काम करेंगे ही । उन्होंने यह भी कहा कि अगर कोई कोशिश अगले पांच सालों में नहीं की गई तो हम कोई नामिनेशन नहीं करेंगे । यह उनकी अपनी जाती राय हो सकती है लेकिन विधान में इस प्रकार की कोई चीज नहीं होनी चाहिए । विधान साफ कहता है कि अगर लोक-सभा, हाउस आफ पीपुल्स में कोई प्रापर रिप्रेजेन्टेशन एंग्लो इंडियन्स कम्युनिटी का न हो तो राष्ट्रपति उनको नामिनेट कर सकते हैं । एलेक्शन में कोई खड़ा हो या न खड़ा हो अगर कोई आदमी नहीं चुना गया तो राष्ट्रपति जब देखेंगे कि एंग्लो इंडियन कम्युनिटी का कोई नहीं है तो वे नामिनेशन करेंगे ही । तो मेरा संशोधन यही है कि किसी प्रकार का नामिनेशन नहीं होना चाहिए ।

एक बात और है कि यह एक तरह से डिस्क्रिमिनेशन भी होगा अगर आप एंग्लो इंडियन कम्युनिटी का नामिनेशन करिए लेकिन पारसी, क्रिश्चियन और मुसलमानों के लिए न करिए । इस देश में और भी बहुत सारी माइनारिटीज हैं । इसलिए यह रिजर्वेशन की बात खत्म होने चाहिए। सब एक हैं और इसलिए यह जो सिद्धन्त है कि यह माइनोरिटी है, इसलिए उसकी सुरक्षा होनी चाहिए, गलत है ।

अध्यक्ष महोदय, अगर कोई आर्थिक दृष्टि से पिछड़ा है अगर कोई सामाजिक दृष्टि से पिछड़ा है, तब तो मैं मान सकता हूँ कि उसको सुरक्षा मिलनी चाहिए, लेकिन एंग्लो इन्डियन कम्युनिटी जो है, वह आर्थिक दृष्टि या सामाजिक दृष्टि से पिछड़ी हुई नहीं है और मेरा कहना, अध्यक्ष महोदय, यह है आप की आज्ञा से कि यह जो प्राविधान संविधान में सरकार करने जा रही है, यह कोई प्रोग्रेटिव स्टेप मैं नहीं मानता । प्रोग्रेसिव स्टेप तो तब होता जबकि सारे देश की जो स्ट्रीम है, उसके अन्दर ये सब लोग बहते । यह ऐसा तरीका है, जिस में इन लोगों को उस स्ट्रीम के अंदर बहने से सरकार रोक रही है और यही कारण है कि आज 20 साल से फ्रैंक एन्थनी इस सदन के मेम्बर हैं । एक बार भी उन्होंने एलेक्शन नहीं लड़ा, एक बार भी नहीं लड़ा और कोई एंग्लो इन्डियन आज तक एलेक्शन के लिए नहीं खड़ा हुआ । जब मसानी साहब और पीलू मोदी जीत सकते हैं, तो अध्यक्ष महोदय, जब हिन्दु-

स्तान के लोग बेसीकली सेकूलर हैं, अगर ये योग्य हैं पर इन्हें कोई डर है तो मैं कहता हूं कि ये जनसंघ की तरफ से, जनसंघ के टिकट पर आएं और मैं उनको विश्वास दिलाना चाहता हूं कि वे चुन लिये जाएंगे। लेकिन, अध्यक्ष महोदय, इस तरह से यह वेस्टेड इन्ट्रेस्ट बन जाता है और वेस्टेड इन्ट्रेस्ट बनने से जो नेशनल करेन्ट है, उसके परे चीज चली जाती है। फ्रेंक एन्थानी साहब कुछ ही बोल सकते हैं चाहे वह लोगों के हित में हो या न हो। उन्हें केवल सरकार को खुश रखना है ताकि नामीनेशन हो जाए।

अध्यक्ष महोदय, मैं यह कहना चाहता हूं कि आपको याद है कि सरदार पटेल ने भी और स्वयं हीरेन्द्र मुकर्जी साहब ने भी, मैंने उनकी तकरीर पढ़ी है, 1959 में उन्होंने भी कहा था कि सिद्धान्त रूप से मैं इसको अच्छा नहीं मान सकता और मैं उसको कोट करूंगा। कम्युनिस्ट पार्टी अब क्या करेगी, मैं नहीं कह सकता। मैं आपकी आज्ञा से 30-11- 9 को जो उन्होंने कहा है, कोट करता हूं :

I have felt that perhaps on that part of the Anglo-Indian community a real effort has not been made as yet to integrate themselves with the rest of the Indian population. (व्यवधान)

अध्यक्ष महोदय, मैं उनको सपोर्ट कर रहा हूं। जो कुछ इन्होंने कहा है मैं उसका समर्थन करना चाहता हूं। सरदार पटेल ने भी, अध्यक्ष महोदय, जो कांस्टीटुएन्ट एसेम्बली में कहा, वह मैं कोट कर रहा हूं :

The Anglo-Indians have special rights or rather special privileges or special considdrations which they have been enjoying in certain types of services such as railways and some one or two other services. Now, suddenly to withdraw these concessions and to ask them to abandon these claims or these concessions and to stand with the general standard would put them perhaps in a difficult position. They may not be prepared for that at present and it is better we give them time for adjustment. They now know that they have to prepare themselves for this. They have ample notice and I am glad to say that they have agreed that they take this notice.

मैं पूछना चाहता हूं कि वह तो केवल एक नोटिस था, लेकिन 20 साल तक वह जो स्ट्रीम है, उसके अन्दर अभी यह पूरी तरह से एंग्लो इन्डियन कम्यूनिटी नहीं आई है और अगर यह चीज रही तो ये और भी नहीं आएंगे चाहे 50 साल तक आप ऐसा करते रहें। मेरा कहना तो यह है कि एंग्लो इन्डियन कम्युनिटी के अपने इन्ट्रस्ट में नहीं है कि इस प्रकार का रिजर्वेशन दिया जाए। उनके अपने इन्ट्रेस्ट में यह है कि कोई रिजर्वेशन न हो। अच्छा तो यह हो कि स्वयं फ्रेंक एन्थानी साहब यह कह दें कि हमें रिजर्वेशन नहीं चाहिए और एलेक्शन लड़ कर आएं, लोगों की तकलीफें समझें, लोगों की भावना समझें। अगर वे ऐसा करेंगे तो मैं समझता हूं कि कोई दिक्कत उनके सामने आने वाली नहीं है। उन्होंने कहा है कि हमारे यहां अनएम्प्लायमेंट है। लेकिन उनसे दूसरे और जो सैक्शंज इस देश में हैं, उनमें अनएम्प्लायमेंट और भी ज्यादा है, बहुत ज्यादा है। उनके मुकाबले में एंग्लो इंडियंज जो हैं, उनकी जो कम्युनिटी है, उसकी हालत बहुत अच्छी है। वे आर्थिक दृष्टि से भी अच्छे हैं, सामाजिक दृष्टि से अच्छे हैं और शक्ल सूरत में भी अच्छे हैं। कई तरह से उन्होंने मौनोपोलाइज भी किया हुआ है। मैं समझता हूं कि उनके लिए आपको रिजर्वेशन की व्यवस्था नहीं करनी चाहिये।

मैं सरकार से नम्रतापूर्वक प्रार्थना करूंगा कि वह माइनोरिटी को एक म्यूजियम पीस न बनाये। उनको हिन्दुस्तान की धारा के साथ बहने दे। और म्यूजियम पीस नहीं बनाना है और वे हिन्दुस्तान की धारा के अनुसार चलेंगे, उसमें बहेंगे, तो एक दिन ऐसा जरूर आएगा जब माइनोरिटी और मैजोरिटी में कोई अंतर नहीं रह जाएगा।

इन शब्दों के साथ मैं अपना संशोधन पेश

करता हूं और प्रार्थना करता हूं कि इसको स्वीकार किया जाए ।

श्री शिव चन्द्र झा : अध्यक्ष महोदय, मेरा संशोधन क्लाज 4 में है । मैं प्रस्ताव करता हूं :

> "Page 1, line 15,—*after* "member" *insert* —"from the working class" (3)

अध्यक्ष महोदय, यह बात निर्विवाद है कि एंग्लो इन्डियन कम्युनिटी वैक्वर्ड नहीं रही है हिन्दुस्तान के इतिहास में किसी भी प्रकार से । राज सत्ता में रहने की वजह से जितनी सुविधायें, जितने फायदे इस कम्युनिटी को मिले हैं, किसी दूसरी कम्युनिटी को नहीं मिले हैं । आर्थिक दृष्टि से, राजनीतिक दृष्टि से और दूसरे दृष्टिकोणों से भी यह कम्युनिटी आगे रही है । चाहे रेलवे में हो, कारखानों में हो या दूसरी जगहों पर हो, काफी से ज्यादा लोग रोजगार में लगे हुए हैं । एंथनी साहब ने स्वयं स्वीकार किया है, पायलट एंग्लो इंडियन हैं, पैराशूटर एंग्लो इंडियन हैं । यह सही भी है । हम मानते हैं कि यह फावर्ड कम्युनिटी है और इसके लिए नामिनेशन की व्यवस्था करने की कोई जरूरत नहीं है । यह एक बुनियादी बात है ।

लेकिन थोड़ी देर के लिए मान लो कि यह शंका होती है कि इस कम्युनिटी का कोई आदमी चुन कर नहीं आ सकता है और इनके इंटरेस्ट्स की सेफगार्ड करने के लिए नामीनेशन करना आवश्यक है उनके राइट्स पर हमला न हो, इस वास्ते इस कम्युनिटी को नामिनेशन देना आवश्यक है तो ऐसी हालत में मैं चाहता हूं कि बजाय इसके कि लैशर क्लास को नामिनेट किया जाए, एक व्यक्ति को जो कि वर्किंग क्लास का हो, जो रेलवे में काम करता हो या कारखाने में काम करता हो या दूसरी जगह काम करता हो, उसको लिया जाए। मैं बम्बई की या मद्रास की बात नहीं कहता । मैं सहरसा में से आपको एंग्लो इंडियन दे सकता हूं जो कि इन से भी ज्यादा ऐफिशेंट होगा और प्रेजीडेंट उसको नामिनेट कर सकते हैं । यदि राष्ट्रपति को एंग्लो इंडियन कम्युनिटी में से किसी को नामजद करना है तो समाजवाद का यह तकाजा है कि वर्किंग क्लास आफ दैट कम्युनिटी में से उसको लिया जाए न कि उस क्लास में से जिस लैशर क्लास में से हमारे एंथनी साहब आते हैं । यही मेरा संशोधन है ।

श्री प्रकाशवीर शास्त्री : मैं प्रस्ताव करता हूं कि :

'4(1) संविधान के अनुछेद 333 में "उस विधान सभा में उस समुदाय के जितने सदस्य वह समुचित समझे, नाम निर्दिष्ट कर सकेगा" शब्दों के स्थान पर "विद्यमान सभा को विघटन होने के बाद राज्यपाल आग्ल भारतीय समुदाय का कोई भी प्रतिनिधि नाम निर्दिष्ट न कर सकेंगे," रखे जांए ।' (2)

कल इस विधेयक को विचारार्थ प्रस्तुत करते समय विधि मंत्री महोदय ने कुछ युक्तियां दी थीं । उन्होंने एंग्लो-इंडियंज तथा हरिजन भाइयों के सम्बन्ध में अपनी युक्तियां दी थीं । जिस प्रकार की युक्तियां उन्होंने हरिजन भाइयों के सम्बन्ध में दी थीं यदि उसी प्रकार की युक्तियां एंग्लो इंडियंज के सम्बन्ध में भी दी होती तो किसी को भी इसका विरोध करने की आवश्यकता न होती । केवल एक युक्ति श्री गोविन्द मैनन ने इंग्लो इंडियंज के सम्बन्ध में कल अपना भाषण प्रारम्भ करते समय दी और वह यह थी कि पालिमेंट में उनका भी कांट्रीब्यूशन है । मेरा कहना कल भी यह था और आज मैं फिर उसको दोहराना चाहता हूं कि अगर पालिमेंट में किसी का कांटीब्यूशन है तो इस देश की जनता इतनी कृतघ्न नहीं है जिन का संसद के लिए कुछ भी किसी प्रकार की देन है, उसको दुबारा चुन कर न भेजे । केवल इस युक्ति के आधार पर, एंग्लो इंडियंज को संरक्षण देना और विधि मंत्री जी के मुंह से इस प्रकार

की बात का निकलना मैं समझता हूं कोई समझदारी की बात नहीं है। उसी समय मैंने कहा था कि इस संशोधन विधेयक को इस सभा को पारित करने में कुछ क्षण भी नहीं लगेंगे अगर इसमें से एंग्लो इंडियंज को क्लाज को केवल हटा दिया जाए। हरिजनों के कंधे पर चढ़ कर एंग्लो इंडियंज को संरक्षण नहीं मिलना चाहिये। हरिजनों को संरक्षण दिया जाए क्योंकि उनकी आर्थिक तथा सामाजिक स्थिति इतनी दयनीय है कि उसका विरोध हो ही नहीं सकता है। परन्तु एंग्लो इंडियंज को हरिजनों के साथ मिलना, ये दोनों बातें एक दम से विपरीत हो जाती हैं।

एंग्लो इंडियन शब्द की उत्पत्ति भारत में कैसे हुई, मैं उसकी पृष्ठभूमि में जाना नहीं चाहता हूं। लेकिन मैं पूछना चाहता हूं कि स्वतंत्रता के बाद आज बाइस साल निकल गये हैं एक पीढ़ी समाप्त हो गई है, क्या अभी भी ये लोग "इंडियन" नहीं हुए हैं, क्या अभी भी इन लोगों के साथ "एंग्लो" लगा रहेगा। हमें यह बताया जाये कि कब ये लोग इंडियन होंगे।

जहां तक इनको आर्थिक स्थिति का संबंध है, पूरे समाज में न सही, अगर क्रिश्चियन कम्युनिटी में ही इनकी वह दयनीय स्थिति होती, जो कि हिन्दू समाज में हरिजनों की है, तब तो बात समझ में आ सकती थी। मैं समझता हूं कि इस प्रकार का संरक्षण दे कर वर्तमान सरकार अपने लिए एक आलोचना का द्वार खोल रही है। अगर इस विधेयक में से एंग्लो इंडियन शब्द हटा दिया जाये और इन लोगों के संरक्षण को खत्म कर दिया जाये, तो मारे सदन की भावनाओं से परिचित होते हुए मैं कहना चाहता हूं कि इस विधेयक को स्वीकार करने में किसी को कोई आपत्ति नहीं होगी। तब तक यह विधेयक सर्वसम्मति से पास हो जायेगा। मैं चाहता हूं कि सरकार हमारे संशोधन को स्वीकार करे और हरिजनों की आड़ में एंग्लो-इंडियनों को संरक्षण न दिया जाये।

SHRI SURENDRANATH DWIVEDY: Although I am against nomination being to Anglo-Indians, I stand here to oppose amendment Nos. 10 and 11 moved by Shri Kanwar Lal Gupta.

Probably no thought has been given by the hon. Member in moving this amendment. The Bill provides that instead of any number of nominations, henceforth so far as the Anglo-Indian community is concerned, it will be only one in the State Legislatures. It will not affect the nominated Members who are there now in the State Legislatures or in Parliament. Therefore, if we accept this amendment, it means that the original clause is restored which means that the Governor will have the power to nominate as many Members as he likes. In West Bengal Assembly two have been nominated. Therefore, he should withdraw the amendment. I would rather request him to press his amendment to clause 5 which is a very good one which I am going to support.

श्री अब्दुल गनी डार : स्पीकर साहब, मैं श्री भा और श्री गुप्ता की अमेंडमेंट्स की मुखालिफत करने के लिए खड़ा हुआ हूं। आपको शायद याद होगा कि जब देहरादून में कामनवैल्थ में शिरकत के लिए पंडित जवाहरलाल नेहरू ने रेजोल्यूशन पेश किया, तो मैंने उस वक्त यह जुमला कहा था कि चूंकि जहर का का प्याला माशूक पेश कर रहा है, इसलिए इसको शरबत समझ कर पी जाओ। अब भी मेरा यही कहना है। लार्ड माउंटबैटन ने हिन्दुस्तान की बड़ी खिदमत की थी। उनकी फैमिली और नेहरू फैमली का आपस में बड़ा ताल्लुक रहा। मैं अपने दोनों दोस्तों से अपील करता हूं कि वे श्रीमती इन्दिरा गांधी को खुश करने के लिए अपनी एमेंडमेंट्स को वापस ले लें।

(شری عبدالغنی ڈار - سپیکر صاحب میں شری بھا کا اور شری گپتا کی امینڈمنٹس کی مخالفت کرنے کے لئے کھڑا ہوا ہوں آپ کو شاید یاد ہوگا کہ جب دہرہ دون میں کامن ویلتھ میں شرکت کے لئے پنڈت جواہر لال نہرو نے ریزولیشن پیش کیا تو میں نے اس وقت یہ جملہ کہا تھا کہ چونکہ زہر کا پیالہ معشوق پیش کر رہا ہے، اس لئے اس کو شربت سمجھ کر پی جاؤ۔ اب بھی میرا یہی کہنا ہے۔ لارڈ ماؤنٹ بیٹن نے ہندوستان کی بڑی خدمت کی تھی ان کی فیملی اور نہرو فیملی کا آپس میں بڑا تعلق رہا۔ میں اپنے دونوں دوستوں سے اپیل کرتا ہوں کہ وہ شریمتی اندرا گاندھی کو خوش کرنے کے لئے اپنے امینڈمنٹس کو واپس لے لیں۔)

श्री ओम प्रकाश त्यागी : मैं प्रस्ताव करता हूं कि :

पृष्ठ 1 और 2 पर खण्ड 4 के स्थान पर यह शब्द रखे जायें :—

"4 संविधान के अनुच्छेद 333 का लोप किया जाता है।" (45)

अध्यक्ष महोदय, मेरी प्रार्थना यह है कि यह जो क्लाज 4 है यह पूरी की पूरी संविधान की भावना के सर्वथा विपरीत है। हमारा यह भारतीय संविधान सेकुलर है, जाति, भाषा, रंग आदि के नाम पर किसी को विशेष सुविधाएं देना हमारी सेकुलर भावना के सर्वथा विपरीत है। शिड्यूल्ड कास्ट को जो विशेष सुविधाएं दी हैं तो शिड्यूल्ड कास्ट किसी एक जाति का नाम नहीं है। उसमें अनेकों जातियां हैं। उनका नाम शिड्यूल्ड कास्ट है। किसी एक जाति या वर्ग का नहीं। शिड्यूल्ड कास्ट के पीछे एक दूसरी भावना भी है कि जो लोग सामाजिक और आर्थिक दृष्टिकोण से पिछड़े हुए हैं उनको विशेष सुविधाएं इस कारण से दी गई हैं। लेकिन ऐंग्लो-इंडियन्स के बारे में यह चीज नहीं आती। यह आर्थिक दृष्टिकोण और सामाजिक दृष्टिकोण से पिछड़े हुए नहीं हैं। इनको केवल एक जाति-विशेष के नाम पर सुविधाएं दी गई हैं जो कि संविधान की भावना के सर्वथा विपरीत है। जाति के नाम पर या रंग के नाम हम कोई विशेष सुविधाएं नहीं दे सकते।

दूसरी बात – कल हमारे ला मिनिस्टर साहब ने कहा था कि यह इतनी कम संख्या में हैं कि चुनाव में नहीं आ सकेंगे। संविधान में तो यह बात कही नहीं है कि जो लोग कम संख्या में हैं, इसलिए उनको यह सुविधा दे दी जाय। और फिर अगर यह तर्क आप मानते हैं तो इस देश में बौद्ध हैं, पारसी लोग हैं जो और भी कम संख्या में हैं। यही सिद्धांत मानते हैं तो उनका प्रतिनिधित्व भी स्वीकार कीजिए। लेकिन वह आप नहीं कर रहे हैं।

मैं जो बात कहना चाहता हूं वह यह कि आर्थिक, सामाजिक और शैक्षिक दृष्टिकोण से आज एंग्लो-इंडियन्स सबसे ज्यादा उन्नत हैं। उन्हें प्रतिनिधित्व उस समय इसलिए दिया गया कि अंग्रेज जा रहे थे, उनकी एक संतान यहां रही थी, हमने कहा कि चलो हम शेष सुविधायें देंगे। लेकिन इसका अर्थ यह नहीं जैसे हमारे यहां कुछ जातियों में स्त्री और पति के बीच में कराव होता हैं। पति अगर स्त्री छोड़ देता है और स्त्री को विवश होकर दूसरे पति से कराव अर्थात विवाह करना पड़ता है तो स्त्री के साथ उसका बच्चा भी जाता है। वह दूसरा पति यदि दयावान है तो उस बच्चे को भी स्वीकार कर लेता है, लेकिन इसके मानी यह नहीं हैं कि बच्चा उस स्त्री के उस दूसरे आदमी से पैदा हुए बच्चों से ज्यादा प्रिविलेज ले जाय। उन बच्चों के बराबर ही रहेगा उसका अधिकार अगर वह बड़ी उदारता दिखलाता है। इसी तरह हम उदारता दिखलाते हैं, हमारे साथ बराबर हो कर यह रहें, समान अधिकार रहे। मगर यहां बाप सन्तान को छोड़ कर भाग गए हम उसे बराबर का सम्मान देना चाहते हैं परन्तु, यदि उस पर यह कहा जाय कि नहीं, ज्यादा प्रिविलेज दो, यह कैसे हो सकता है ?

अंतिम बात मेरी यह है कि अगर यह सचमुच एंग्लो-इंडियन हैं, मैं शास्त्री जी की भावना को स्वीकार करता हूं, यह भारत का संविधान भारतीयों के लिए है, इंडियन्स के लिए है, दूसरे किसी के लिए नहीं है, अगर यह अपने को एंग्लो-इंडियन कहते हैं तो इस विधान के अनुसार इन्हें नामिनेट करने का कोई सवाल ही नहीं उठता। अगर यह इंडियन्स हैं तो यह क्लाज निकाल देना चाहिए, ऐसा मेरा इसमें सुझाव है।

श्री क० ना० तिवारी : यह ऐंग्लो इंडियन्स के सम्बन्ध में जिस तरह की भाषा का प्रयोग किया गया है और जिस तरह की भावना दिखलाई गई है, उस तरह की बातें रेकार्ड पर नहीं जानी चाहिएं।

श्रीमती लक्ष्मी कान्तम्मा : मेरा एक प्वाइंट आफ आर्डर है । जो प्रकाश वीर शास्त्री जी ने कहा यह कब तक इंडियन हो जाएँगे, यह गलत एक्सप्रेशन है, इसे रेकार्ड से निकाल देना चाहिए। Nobody could boast of being a greater Indian than Mr. Keeler who brought down the first Pakistani jet. इसलिए जो उन्होंने कहा, वह बिलकुल गलत है ।

SHRI FRANK ANTHONY : Sir, although the Deputy-Speaker was very strict with us and limited us stringently to our 8 or 9 minutes, I thought I had made a sufficiently persuasive and carefully documented speech, which would have convinced any reasonable person in this House. I do not want to get angry with my Jan Sangh friends, because I like Mr. Atal Bihari Vajpayee personally, though I do not like his philosophy. My friend, Mr. Kanwar Lal Gupta was not here. Had he listened to me, he would have understood. I am not going to retraverse either the grounds or the reasons I gave. I said, this whole matter was carefully considered by the then giants. Gandhiji gave me his support from outside. He said, "If the Constituent Assembly were to ignore you, it would be dangerous; that must not happen." Categorically, he recommended not one but three seats for the Anglo-Indians in the Constituent Assembly. A special sub-committee was appointed not with ordinary little obscurantist people, but with people like Govind Ballabh Pant, K. M. Munshi and Hansa Mehta. I happened to be there. We sat for weeks and months and considered the case of the community. I resent the Cheap jibe of Mr. Prakash Vir Shastri. It is in bad taste. If it is due to ignorance, perhaps it can be forgiven. He asked, "When are they going to become Indians ?" I would have given him by book, but the only difficulty is, he would not understand the contents of the book or its quality.

SHRI SURENDRANATH DWIVEDY : This is also not in good taste on your part to say like this.

SHRI BAL RAJ MADHOK : Because you speak good English and because Mr. Prakash Veer Shastri cannot read English, to say that he would not understand it is not in good taste.

SHRI FRANK ANTHONY : I am not deliberately offensive. As I said I resent it and if it is due to ignorance, I forgive it. But surely Mr. Shastri should have learnt by now that this was a term of art. Why was this community singled out for definition in the Constitution ? It was because it has emerged from a special matrix. It is the only community to have been defined in the Constitution. That is why, it is a term of art. It is a community name. As I said in my first speech to my community, "The community is Indian. It has always been Indian. It has known no other nationality except Indian. We have an inalienable Indian birth right." Mr. Shastri and these people deliberately misunderstand and say things that are deliberately offensive. I can only ask my friend, Mr. Kanwar Lal Gupta not to press this amendment. After careful consideration, we were not classified as backward class because of our special difficulties we were given special safeguards. I have given you the difficulties. The contribution we are making to educational pattern today is a vital contribution. Our schools are the only all-India schools. I also gave the example of poor indigent children. Without special representation, we could not get indigent grants. They would be not only without education, but they would be in the gutter. Finally, I talked about the scourage of unemployment. One-third of the community is unemployed. If you do not have this special representation, even that scourge cannot be qualified.

श्री राम स्वरूप विद्यार्थी (करोलबाग) : अध्यक्ष महोदय मैं संशोधन प्रस्तुत करता हूँ कि :-

Page 1,—

for Clause 4, *substitute* —

"4. Article 333 of the Constitution will stand omitted" (36)

मैं आपसे प्रार्थना करना चाहता हूँ कि यह गवर्नमेंट जो रात-दिन इस चीज का प्रचार करती है कि किसी व्यक्ति को या किसी क्लास को कोई विशेष अधिकार न हो, जो यह चाहती है कि प्रीवी-पर्स बन्द हों, जिन्होंने जमींदारी को समाप्त किया, समझ में नहीं आता कि वह एंग्लो-इंडियन्ज़ को संरक्षण क्यों देना चाहती

है। जिस वक्त हिन्दुस्तान गुलाम था, उस वक्त उनकी विशेष अवस्था थी, वे अपने आप को यहां का हाकिम समझते थे, यहां की जनता नहीं समझते थे, उस वक्त उनको 10 साल का संरक्षण दिया गया, लेकिन अब उनको पुनः संरक्षण दिया जा रहा है, यह बात समझ में नहीं आती है। अगर यह सरकार ईमानदारी से इस बात का अहसास करती है कि इस प्रकार के विशेष अधिकारों को समाप्त करना है तो यह सबसे अच्छा मौका है, उन्हें एंग्लो-इंडियंज को यह विशेष अधिकार नहीं देना चाहिये और उनके नौमिनेशन को बन्द कर देना चाहिये।

मैं इतना ही कह कर सरकार से प्रार्थना करूंगा कि मेरे इस संशोधन को स्वीकार करे।

SHRI GOVINDA MENON : Regarding the observations of Mr. Shastri, I would draw his attention to the definition of the word "Anglo-Indian" in article 366(2). As pointed out, our Constitution-makers found it necessary to define that term. We speak of Indians in South Africa or Indians in Ceylon. It means, South Africans of Indian origin or Ceylonese of Indian origin. Similarly, the word "Anglo-Indian" is a word of art.

Mr. Shiv Chandra Jha has in his amendment conceded the need to nominate Anglo-Indians, but he says they should be from the working-class. Working-class is such an indefinite word and I do not think in the Constitution that word can go in.

The rest of the comment was regarding the question whether Anglo-Indians should get nomination or not. I hope Mr. Kanwar Lal Gupta would have understood the anomaly of his amendment from the speech made by Mr. Dwivedy. In my speech, I have said, this is not a mandatory provision. Article 331 is only an enabling provision. If the President feels that under the circumstances which obtain at a given point of time, the Anglo-Indian community needs representation and it has not been properly represented, then and then alone this article will come into operation. In article 333, we have taken a forward step to reduce the quantum of nomination by saying that it may be only one in any Assembly. I hope the House will support the clause.

MR. SPEAKER : Now, I will put all the amendments together.

SHRI SHIVA CHANDRA JHA : My amendment should be put separately.

MR. SPEAKER : All right. I will now put amendment No. 3 of Mr. Jha to the House.

The question is :

Page 1, line 15, *after* "member" *insert*—
"from the working class". (3)

Those in favour will say 'Aye'.

SHRI SHIVA CHANDRA JHA : Aye.

MR. SPEAKER : Those against will say 'No'.

SEVERAL HON. MEMBERS : No.

SHRI SHIVA CHANDRA JHA : The Ayes have it.

MR. SPEAKER : I have not declared yet as to who have it. Now, those in favour will say 'Aye'.

SHRI SHIVA CHANDRA JHA : Aye.

MR. SPEAKER : Those against will say 'No'.

SEVERAL HON. MEMBERS : No.

MR. SPEAKER : The 'Noes' have it. Now he can say what he wants.

SHRI SHIVA CHANDRA JHA : The 'Ayes' have it.

MR. SPEAKER : Let the lobbies be cleared. .....Lobbies have been cleared.

The question is :

Page 1, line 15,—

after "member" *insert*—
"from the working class". (3)

The Lok Sabha divided.

Division No. 8] **AYES** **[17.35 hrs.**

Jha, Shri Bhogendra
Jha, Shri Shiva Chandra
Kapoor, Shri Lakhan Lal
Molahu Prashad, Shri
Shastri, Shri Ramavatar
Thakur, Shri Gunanand

NOES

Adichan, Shri P. C.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Ahmed, Shri F. A.
Amat, Shri D.
Amin, Shri R. K.
Anbazhagan, Shri
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Basumatari, Shri
Berwa, Shri Onkar Lal
Besra, Shri S. C.
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Bohra, Shri Onkarlal
Bramhanandji, Shri Swami
Burman, Shri Kirit Bikram Deb
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterjee, Shri N. C.
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhury, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhury, Shri J. K.
Dalbir Singh, Shri
Dandeker, Shri N.
Dar, Shri Abdul Ghani
Das, Shri N. T.
Dasappa Shri Tulsidas
Deb, Shri D. N.
Deiveekan, Shri
Deo, Shri R. R. Singh
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhrangadhra, Shri Suraj Meghrajji
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganga Devi, Shrimati
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Govind Das, Dr.
Gowd, Shri Gadilingana
Gowda, Shri M. H.
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Heerji Bhai, Shri
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jena, Shri D. D.
Jharkhande Rai, Shri
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.

Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Koushik, Shri K. M.
Krishnan, Shri G. Y.
Krishna, Shri M. R.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kureel, Shri B N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lobo Prabhu, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahato, Shri Bhajahari
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Majhi, Shri Mahendra
Malhotra, Shri Inder J.
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masani, Shri M. R.
Masuriya Din, Shri
Mayavan, Shri
Meena, Shri Meetha Lal
Mehta, Shri Asoka
Melkote, Dr.
Menon, Shri Govinda
Minimata Agam Dass Guru, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Mohamed Imam, Shri J.
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Mulla, Shri A. N.
Murthy, Shri B. S.
Murti, Shri M. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nanda, Shri
Narayanan, Shri
Oraon, Shri Kartik
Padmavati Devi, Shrimati
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri N. R.
Patil, Shri S. B.
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Puri, Dr. Surya Prakash
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajni Devi, Shrimati
Rajasekharan, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Rao, Shri Jagannath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shrimati Sudha V.
Reddy, Shri Surendar
Rohtagi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.

Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve Shri N. K. P.
Sanji Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sapre, Shrimati Tara
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sethuraman, Shri N.
Sezhiyan, Shri
Shah, Shri Manabendra
Shah, Shri Shantilal
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madhoram
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher, Singh, Shri
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shivappa, Shri N.
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki Shri P. N.
Somani, Shri N. K.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swell, Shri
Tarodekar, Shri V. B.
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tripathi, Shri K. D.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramchandra
Vajpayee, Shri Atal Bihari
Venkatswamy, Shri G.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Vishwanathan, Shri Tenneti
Vishwanatham, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar

MR. SPEAKER : The result* of the division is : Ayes—6 ; Noes—279.

The motion was negatived.

MR. SPEAKER : Now I shall put all other amendments—Nos. 10, 11 and 12 by Shri Kanwar Lal Gupta, No. 22 by Shri Prakash Vir Shastri, No. 36 by Shri Vidyarthi and No. 45 by Shri Om Prakash Tyagi—to the vote of the House together.

Amendment Nos. 10 to 12, 22, 36 and 45 were put and negatived.

MR. SPEAKER : The question is :

"That Clause 4 stand part of the Bill".

The Lok Sabha divided :

Division No. 9] **AYES** **[17.55 hrs.]**

Abraham, Shri K. M.
Adichan, Shri P. C.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Ahmed, Shri F. A.
Amin, Shri R. K.
Ambuchezhian, Shri
Anirudhan, Shri K.
Ankineedu, Shri
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Ayarwal, Shri Ram Singh
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Shashibhushan
Bajpai, Shri Vidya Dhar

*The following Members also recorded their votes :
AYES : Shri Kameshwar Singh.
NOES : Shri S. R. Damani.

Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu, Dr. Maitreyee
Basumatari, Shri
Berwa, Shri Onkar Lal
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bharat Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Biswas, Shri J. M.
Bramhanandji, Shri
Burman, Shri Kirit Bikram Deb
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterjee, Shri N. C.
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dandeker, Shri N.
Dange, Shri S. A.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deo, Shri R. R. Singh
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhandapani, Shri
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Durairasu, Shri
Dwivedy, Shri Surendranath
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Ganga Devi, Shrimati
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Goel, Shri Shri Chand
Gopalan, Shri A. K.
Gopalan, Shri P.
Govind Das, Dr.
Gowd, Shri Gadilingana
Gowda, Shri M. H.
Gupta, Shri Indrajit
Gupta, Shri Kanwar Lal
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Hanumanthaiya, Shri
Heerji Bhai, Shri
Hem Raj, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jai Singh, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Jha, Shri S. C.
Jharkhande Rai, Shri
Kachwai, Shri Hukam Chand
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kameshwar Singh, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Khan, Shri Zulfiquar Ali
Kikar Singh, Shri
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Koushik, Shri K. M.
Krishna, Shri M. R.

Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakkappa, Shri K.
Lakshmikanathamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Lobo Prabhu, Shri
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Mahishi Dr. Sarojini
Majhi, Shri M.
Malhotra, Shri Inderjit
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadom, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masuriya Din, Shri
Mayavan, Shri
Meetha Lal, Shri
Meghachandra, Shri M.
Melkote, Dr.
Menon, Shri Govinda
Minimata, Shrimati Agam Dass Guru
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Molahu Prasad, Shri
Mrityunjay Prasad, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Mulla, Shri A. N.
Murthi, Shri B. S.
Murti, Shri M. S.
Nageshwar, Shri
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Nayar, Shrimati Shakuntala
Onkar Singh, Shri
Oraon, Shri Kartik
Pahadia, Shri
Palchaudhuri, Smt. Ila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patel, Shri Manubhai
Patil, Shri Anantrao
Patil, Shri N. R.
Patil, Shri S. B.
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Qureshi, Shri Mohd Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Devi, Shrimati
Rajasekharan, Shri
Ram, Shri T.
Ram Charan, Shri
Ram Dhan, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabhadran, Shri T. D.
Ramamurti, Shri P.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Ranga, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumal
Rao, Dr. V. K. R. V.
Raut, Shri, Bhola
Ray, Shri Rabi
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri M. N.
Raddy, Shrimati Sudha V.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shri Chittaranjan
Roy, Shrimati Uma
Saboo, Shri Shri Gopal
Sadhu Ram, Shri

Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Sanjit Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri A. K.
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sethuraman, Shri N.
Sezhiyan, Shri
Shah, Shri Manabendra
Shah, Shri Shantilal
Shah, Shri T. P.
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri B. S.
Sharma, Shri M. R.
Sharma, Shri Naval Kishore
Sharma, Shri Yogendra
Shastri, Shri R.
Shastri, Shri Ramanand
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Singh Shri D. V.
Singh, Shri J. B.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri S. M.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Sondhi, Shri M. L.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder, Lal, Shri
Suraj Bhan, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Swell, Shri
Tarodekar, Shri V. B.
Thakur, Shri Gunanand
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tripathi, Shri K. D.
Tyagi, Shri O. P.
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Venkatswamy, Shri G.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar
Yadav, Shri Ram Sewak

NOES

*Jena, Shri D. D.
Mahato, Shri Bhajabari
Nihal Singh, Shri
Rao, Shri V. Narasimha
Shastri, Shri Prakash Vir
Shastri, Shri Raghuvir Singh

MR. SPEARER : The result† of the division is Ayes : 323 ; Noes : 6.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 4 was added to the Bill.

---

*Wrongly voted for NOES.

† The following Members also recorded their votes for AYES ; Sarvashri J. B. S. Bist ; Onkarlal Bohra, N. R. Deoghare, Vishwanatha Menon, Srirajji Meghrajji Dhrangadhra, C. Chitty babu, Narayan Swaroop Sharma, Sharda Nand, D. N. Deb, Ranjeet Singh, Lobo Prabhu, N. K. Somani, N. Shivappa, D. Amat, Ram Dhani Das and D. D. Jena.

17.56 hrs.

[Mr. Deputy Speaker *in the Chair*]

Clause 5—*(Amendment of article 334.)*

MR. DEPUTY SPEAKER : There are Amendments to be moved to clause 5. I will call the Members to move them, one by one.

SHRI GOVINDA MENON : I beg to move :

Page 1, line 22,—

for "shall be substituted" *substitute*—

"shall be substituted and shall be deemed to have been substituted on and from the 25th day of January, 1970."

SHRI SHIVA CHANDRA JHA : I beg to move :

Page 1, line 22,—

for "thirty" *substitute* "twenty-five" (4)

SHRI R. K. AMIN (Dhandhuka) : I beg to move :

Page 1, line 22,—

for "thirty" *substitute* "thirty-five" (5)

Page 1, line 22,—

after "substituted" *insert*—

'and before the existing proviso the following proviso shall be inserted, namely :—

"Provided that such reservations of seats for the Scheduled Castes and Scheduled Tribes shall be reduced by thirty-three per cent at the commencement of each general election starting from the next general election to the House of the People and to the Legislative Assembly of a State after the date of the enactment of the Constitution (Twenty-Third Amendment) Act, 1969 so that such reservations of seats may finally come to an end not later than thirty-three years from the commencement of the Constitution.".' (6)

Page 1, line 22 —

after "substituted" *insert*—

'and the following further provisos shall be added, namely :—

"Provided further that in allocating seats to Scheduled Castes where they constitute to be less than twenty-five per cent of the total population of the Constituency, there shall be rotation of reserved seats so that no constituency in Lok Sabha has reservation for Scheduled Castes for more than one term since 1966 :

Provided further in allocating reserved seates to Scheduled Castes both for Lok Sabha and Legislative Assemblies of States, care shall be taken to see that no Assembly constituency has reservation of seats both in Lok Sabha and Assembly simultaneously.".' (7)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 1, line 21,—

after "Constitution" *insert*—

"(i) sub-clause (b) shall be omitted ; and (ii) " (13)

SHRI R. S. ARUMUGAM : I beg to move :

Page 1, line 22,—

for "thirty years" *substitute* "forty years" (16)

SHRI ABDUL GHANI DAR : I beg to move :

Page 1, line 22,—

for "thirty" *substitute* "forty" (14)

Page 1, line 22,—

after "substituted" *insert*—

'and the following further proviso shall be added, namely :—

"Provided further that in allocating seats to Scheduled Castes where they constitute to be less than twenty per cent of the totol population of the constituency, there shall be rotation of reserved seats so that no constituency in Lok Sabha has reservation for Scheduled Castes for more than one term since 1966.".' (15)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 1, line 22,—

after "thirty years" *insert*—

"except in the case of the representation of the Anglo-Indian community in the House of the People and in the Legislative Assemblies of the States by nomination" (17)

SHRI RAM SEWAK YADAV (Barabanki) : I beg to move :

Page 1, line 22,—

for "thirty years" *substitute*- "fifty years" (20)

श्री प्रकाशवीर शास्त्री : मैं प्रस्ताव करता हूँ :

"2 विधेयक की धारा 5 जिनमें संविधान के अनुच्छेद 334 का संशोधन अपेक्षित है उसके स्थान पर निम्न शब्द रखे जायें :

(1) संविधान के अनुच्छेद 334 का भाग (ख) जो आंग्ल भारतीय समुदाय का लोक सभा और राज्यों की विधान सभाओं में नाम निर्देशन से सम्बन्धित है वह विद्यमान लोक सभा और विधान सभा के विघटन के बाद समाप्त कर दिया जाए ।

(2) अनुसूचित जातियों और अनुसूचित जन जातियों के लिए स्थानों के आरक्षण सम्बन्धी संविधान के उपबन्ध इस संविधान के प्रारम्भ होने से 35 वर्ष की कालावधि की समाप्ति पर प्रभावी न रहेंगे । परन्तु इसके लिए हर पाच वर्ष के बाद होने वाले सामान्य निर्वाचनों में उक्त जातियों का आरक्षण 3१ प्रतिशत के हिसाब से कम होता रहेगा । अंतिम पांच वर्ष में यह 33 प्रतिशत की संख्या बढ़कर 34 प्रतिशत हो जाएगी । इस तरह संविधान के प्रारम्भ होने से 35 वर्ष बाद आरक्षण की प्रक्रिया समाप्त हो जाएगी ।

(3) लोक सभा और राज्य विधान सभाओं के लिए अनुसूचित जातियों और अनुसूचित जन जातियों के लिए आरक्षित निर्वाचन क्षेत्र हर पांच वर्ष के बाद सामान्य निर्वाचनों में बदल दिया जाया करेंगे, जिससे सुरक्षित और सामान्य सीटों का लाभ दूसरे निर्वाचन क्षेत्रों को भी बराबर मिलता रहे ।" (23)

SHRI R. S. ARUMUGAM : I beg to move :

Page 1,—

for Clause 5, *substitute*-

'5. In article 334 of the Constitution, for the words "shall cease to have effect on the expiration of a period of twenty years from the commencement of this Constitution" the following words shall be substituted, namely :—

"shall continue to have effect until such time the Parliament is satisfied through the machinery of a Committee appointed by it, for the purpose that the Scheduled Castes and Scheduled Tribes have reached a level, economically, socially, politically and educationally comparable to other communities in the country.".' (27)

SHRI RABI RAY : I beg to move :

Page 1, line 21,—

after "Constitution" *insert*—

'(i) in sub-clause (a), for the words "States ; and" the words "States ;" shall be substituted ;

(ii) sub-clause (b), shall be omitted ; and

(iii)' (28)

SHRI ABDUL GHANI DAR : I beg to move :

Page 1, line 22,—

after "thirty years" *insert*—

"except in the case of the representation of the downtrodden classes, such as Harijans, Scheduled Castes, Muslims, and Christian communities in the House of the People and in the Legislative Assemblies of the States by nominations" (40)

SHRI OM PRAKASH TYAGI : I beg to move ;

Page 1, line 22,—

after "substituted" *insert*—

'and the following proviso shall be inserted before the existing proviso :

"Provided this extension of period shall not apply to the sub-clause (b), of this article.", (43)

SHRI G. S REDDY (Miryalguda) : I beg to move :

Page 1,—

for Clause 5, *substitute*-

"5. In article 334 of the Constitution, for the words "shall cease to have effect on the expiration of twenty years from the commencement of this Constitution" the following shall be substituted, namely :—

"shall cease to have effect on the expiration of fifty years from the commencement of the Constitution, provided that the Members of Parliament from the Scheduled Castes and Scheduled Tribes in the Lok Sabha then in session vote by three-fifth majority to forego the right of reservation on the basis of having advanced to the level of other advanced communities in the country socially, educationally and politically.", (44)

श्री ओम प्रकाश त्यागी : मैं प्रस्ताव करता हूँ :

पृष्ठ 2 पर पंक्ति 5 में

शब्द "संविधान" के बाद यह जोड़ा जाए:

"(1) उपधारा (ब) का लोप किया जाता है और" (46)

SHRI GOVINDA MENON : Mr. Deputy-Speaker, Sir, the object of my amendment is this. This Bill, when passed with the requisite majority in each House of Parliament will require ratification by more than half the number of States.

If by any chance, that ratification is not received by the 25th January, 1970, there will be a hiatus. In order to avoid that, I am moving the amendment "shall be substituted and shall be deemed to have been substituted on and from the 25th day of January, 1970." It is only to remove any hiatus which may occur in some contingency.

18.00 hrs.

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, क्लाज 5 में कहा गया है कि शिड्यूल्ड कास्ट्स, शिड्यूल्ड ट्राइब्ज और एंग्लो-इंडियन्ज के लिए रिजर्वेशन की व्यवस्था कौंस्टीट्यूशन के प्रारम्भ होने के तीस वर्ष बाद तक जारी रहेगी, अर्थात इस क्लाज के द्वारा उस व्यवस्था की अवधि को और दस वर्ष के लिये बढ़ाया जा रहा है। मैं अपने संशोधन संख्या 4 द्वारा यह चाहता हूँ कि इस अवधि को केवल पांच वर्ष के लिए बढ़ाया जाये। रिजर्वेशन का यह सिलसिला जरूर हटाया जाना चाहिए। यदि हम रिजर्वेशन को लम्बी अवधि के लिए बढ़ाते हैं, तो उसके कारण ये कम्युनिटीज बुनयादी तौर पर आगे नहीं बढ़ सकती हैं। अगर इन कम्युनिटीज को पूरे अवसर दिये जायें, तो ये कम्युनिटीज हर माने में दूसरी कम्युनिटीज के समकक्ष आ सकती हैं। रिजर्वेशन की व्यवस्था को पचास या सौ साल की लम्बी अवधि के लिए बढ़ाने से ये कम्युनिटीज प्रगति नहीं कर पायेंगी। इस प्रकार दीर्घकाल के लिए रिजर्वेशन की व्यवस्था करना विज्ञान के विरुद्ध है। इसलिए उचित यही है कि फ़िलहाल रिजर्वेशन की अवधि को केवल पांच साल के लिए बढ़ाया जाये और उसके बाद यदि जरूरत महसूस की जाये, तो उस अवधि को और आगे बढ़ाया जा सकता है। मैं इन कम्युनिटीज के साथ पूरी हमदर्दी रखता हूँ, लेकिन स्वयं उनका हित इसी में है कि रिजर्वेशन को दस साल के लिए नहीं बल्कि केवल पांच साल के लिए बढ़ाया जाये।

SHRI M. R. MASANI (Rajkot) : I rise on a point of order about the amendment moved by the Law Minister. I just took two minutes to try to understand it. He is trying to give retrospective effect to an Amendment to the Constitution because the remaining procedure that has to be followed

namely, ratification by the State Assemblies, may take a few weeks. He wants that by whatever date that procedure may be completed, the Constitution (Amendment) Bill shall be deemed to have been enacted from the 25th of January 1970. I am questioning whether he is competent to move such an Amendment which is contrary to the Constitution itself. The Constitution lays down that until certain things are done, the present Constitution continues. How can this be changed by an amendment belatedly moved by the Law Minister trying to give retrospective effect to the Constitutional Amendment on the plea that, if it is not ratified by 25th January 1970 there will be a hiatus with respect to the reservations? If the Government wanted to avoid this, they should have come up earlier with this Bill, two or three month earlier, when there would have been no question of this amendment. Sir, I believe this amendment is out of order and I hope you will rule it out. Otherwise, any High Court or Supreme Court will strike down this Bill altogether. Let us not pass an illegal Amendment which the Courts, will not accept.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय संविधान में यह व्यवस्था की गई है कि राज्यों का बहुमत संविधान में इस संशोधन की पुष्टि करे। यह सरकार का काम था कि वह इस विधेयक को जल्दी लाती और राज्यों की स्वीकृति प्राप्त करती। अगर यह व्यवस्था कर दी जाये कि राज्यों से स्वीकृति प्राप्त न करने पर भी यह संशोधन अमुक तारीख से लागू माना जायेगा, तो यह राज्यों के अधिकारों पर कुठाराघात होगा। यह सदन इस तरह का कोई फैसला नहीं कर सकता है। संविधान के संशोधन के सम्बन्ध में यह स्पष्ट व्यवस्था है कि इस तरह का संशोधन पचास प्रतिशत राज्यों द्वारा पुष्ट किया जाना चाहिए।

मैं समझता हूं कि यह संशोधन आना नहीं चाहिए और आप इस की अनुमति न दें। हम अपने अधिकारों का अतिक्रमण न करें।

SHRI SURENDRANATH DWIVEDY : Mr. Deputy-Speaker, Sir, I entirely agree with the point of order which has been raised by Shri Masani. But I see in it another design, because, now what would happen after this amendment is accepted in this...

MR. DEPUTY-SPEAKER : Are you speaking on the point of order raised by Shri Masani ?

SHRI SURENDRANATH DWIVEDY : Yes, I am supporting the point of order that we should not be a party to any political design that may be seen through this amendment. That is why I see this point of order from another point of view. Please understand this. By this amendment ratification would be received but it is not necessary that by such and such a date it should be received. That means that the Government thinks that if they go in for mid-term election, even if ratification is not received, then this Bill comes into force Otherwise there was no need to bring this amendment at the last stage by bypassing the State legislatures altogether.

श्री रवि राय : उपाध्यक्ष महोदय, श्री सुरेन्द्र नाथ द्विवेदी, अटल बिहारी वाजपेयी और मसानी का जो व्यवस्था का प्रश्न है मैं उस की पूरी तरह से ताईद करता हूं और मैं आप से विनती करना चाहता हूं कि पन्द्रह दिन पहले से इस सदन में विधि मंत्री मेनन साहब और बाहर में प्रधान मंत्री जी बार-बार यह कहते आए हैं कि हम मध्यावधि चुनाव करने के माफिक नहीं हैं लेकिन यह जो अमेन्डमेंट लाया गया है इस के पीछे एक बड़ा राज है। पचास प्रतिशत राज्यों का जो इस के ऊपर समर्थन मिलना चाहिए उस को यह नजर अन्दाज करना चाहते हैं। एक तरफ यह कहा जाय कि राज्यों को ज्यादा आजादी दो और दूसरी तरफ राज्य सरकारों और राज्य विधान सभाओं को नजरअन्दाज किया जाय, यह संविधान के खिलाफ है और मैं कहना चाहता हूं कि लोग ईमानदारी से कह दें कि मध्यावधि चुनाव करने वाले हैं, इसलिए ला रहे हैं, लेकिन ऐसा न कर के बैकडोर से करना

[श्री रवि राय]

यह संविधान के खिलाफ है। इसलिए मैं व्यवस्था के प्रश्न की ताईद करता हूं और उम्मीद करता हूं कि आप इसे आउट आफ आर्डर घोषित करेंगे।

SHRI ASOKA MEHTA (Bandara) : Mr. Deputy-Speaker, Sir, I am not concerned with the question whether the Government dissolve or does not dissolve the House. I am concerned about the validity of this Constitutional amendment. I do not want that the validity of this Constitutional amendment be challenged in any manner, There are three things that are necessary before the Constitutional amendment becomes valid. One is, more than half the total membership of the House must be present. The second is, two-thirds of these present should have voted for it. And thirdly, 50% of the State Legislatures have to vote for it. Would it be competent for the Minister to come and say that even if two-thirds of the Members have not voted today, but may vote after 2 months, the Bill would be valid ? Here is a full scheme, a scheme whereby the Constitutional amendment cannot be made by the Parliament alone. The Constitutional amendment is complete only when the State legislatures have ratified it. The process of ratification is an integral part of the amending process.

Government is solely and squarely responsible for the delay. The predecessor of the Minister Shri Govinda Menon had invited the attention of the Prime Minister to this particular aspect of matter and stated that it needs to be gone into and decision taken on it early enough. I have certain amount of personal knowledge about it. Characteristically the Government, the Prime Minister and her Government, refused to take any notice of the suggestion. They have sat on it for all these months and the period of incubation lasted more than 18 months. Even this Bill was introduced as a result of a statement that I issued sometime back. I do not know if they are aware of the ticking of time. There was a talk of dissolution of Parliament and my reaction was that whether the Parliament is dissolved or not is of no concern to me but such a dissolution must not affect adversely the interests of the Scheduled Castes and Scheduled Tribes. Th refore I said that the amendment has to be put through before the 25th of January, 1970. Then suddenly they woke up and found that on the 25th of Jannaiy, 1970 the Scheduled Castes and Scheduled Tribes would be at a tremendous disadvantage. Why did they not take up this matter earlier ? It is because of the inefficiency and dilatoriness characteristic of this Government. Suppose this matter is raised by someone before the Supreme Court and the amendment is struck down what will happen to our Scheduled Castes and Scheduled Tribes ?

This House by an overwhelming vote, almost near-unanimous or perhaps unanimous vote, supported the proposition that as far as our Scheduled Caste and Scheduled Tribe brethren are concerned, reservation must be there fore ten more years. We want that if there is a bye-election on the 26th January, they should have this right. But who is responsible if they are not able to have this right ? Let Government not try to hide this responsibility. Let them not run away from the responsibility by asking us to do something which is *p ima facie* unconstitutional.

Even if we agree to this amendment, what is the guarantee that this constitutional amendment will be valid ? I and many of us on this side do not want to be a party to passing a constitutional amendment in an unconstitutional manner thereby endangering it. That would be hoodwinking the Scheduled Castes and Scheduled Tribes to which we shall never be a party.

Please remember that we are being asked to pass this amendment today because of characteristic dilatoriness, characteristic inefficiency and indifferences which is another name for this Government. We are not here to rectify the mistakes of the Government. Let them pay for it.

A constitutional amendment has to be a valid amendment. I suggest that that validity will be wholly missing if we try to give it a retrospective character like this.

SHRI SHRI CHAND GOYAL : I also rise to support the point of order on constitutional and legal grounds. I am sorry I have not been able to bring with me some judgments which have declared a piece of legislation as illegal and unconstitutional on the ground that the assent of the majority of the States was not obtained. I am perfectly sure that this piece of legislation with

this amendment will not be able to stand the scrutiny of High Courts and Supreme Court if someone decides to challenge it. It is a constitutional requirement that we cannot bypass the wishes of the States envisaged in the scheme of the Constitution. If there was time, I would have shown you certain judgments of the High Courts and Supreme Court in which legal and constitutional infirmity has been neclared on the ground that the necessary assent of the States had not been obtained. I do not think the House should be a party to the passing of this illegal amendment which will not be able to stand the scrutiny of the law courts. It is desirable, advisable and in the interest of the entire Scheduled Castes and Scheduled Tribes community that the piece of legislation we are going to adopt should not be successfully challenged in law courts. Therefore, I think we should be wiser and not adopt this illegal amendment.

MR. DEPUTY-SPEAKER : With regard to the point of order raised by Shri Masani, the Speaker has admitted the amendment.

SHRI M. R. MASANI : That does not mean that it is valid on constitutional grounds.

SHRI GOVINDA MENON : May I reply to the points raised ?

The attack against this amendment has been two-fold. One was voiced by veteran members like Shri Masani, Shri Asoka Mehta and Shri Goyal on the ground of unconstitutionality. I do not accept it to be so. Parliament has got power to legislate with retrospective effect.

SHRI M. R. MASANI : Question.

SHRI GOVINDA MENON : He may question it, but I can assert.

SHRI ASOKA MEHTA : It is a most dangerous precedent.

AN HON. MEMBER : Will he resign if this is struck down ?

SHRI GOVINDA MENON : What the States will ratify will be the Bill including this clause that it shall be deemed to have come into effect on 25th Jannary, 1970. We are not bypassing the States because the Bill goes for ratification by the States with this clause 5, with the amendment that the Bill shall be deemed to have come into effect on 25th January, 1970.

SHRI M. R. MASANI : Quite wrong.

SHRI GOVINDA MENON : Shri Masani is shaking his head in disapproval, but I have looked into the matter.

Another line of attack was based upon the suspicion which Shri Dwivedy and Shri Rabi Ray are never tired of repeating in this House.

They think that there is a sinister purpose behind this thing. Because that has been raised, I do not press the amendment. I seek leave of the House to withdraw my amendment.

SHRIMATI TARKESHWARI SINHA (Barh) : The Law Minister must resign because he has given wrong advice to the Government which has been greatly embarrassing to the Government.

SHRI GOVINDA MENON : I gave correct advice.

MR. DEPUTY-SPEAKER : Has he the leave of the House to withdraw his amendment ?

HON. MEMBERS : Yes.

Amendment No. 1 was, by leave, withdrawn.

SHRI R. K. AMIN : As for my first amendment, I suppose everyone agrees that the reservation is not necessary ultimately, that it is only given for ten years more because of certain circumstances Shri Jawaharlal Nehru said in the Constituent Assembly :

> "I think that doing away with this reservation business is not only a good thing in itself, good for all concerned and more especially for the minorities, but psychologically too it is a very good move for the nation and the world. It shows that we are really sincere about this business of having a secular democracy."

So, for a secular democracy ultimately reservation is not necessary. We have given

[Shri R. K. Amin]

it because of certain special circumstances. So, in giving it we should have a built-in mechanism so that by the end of a particular period it must lapse automatically. For that we have suggested that instead of 10 years it should be 13 years, 3 years more, because we propose that in 1972 the reservation should be cut down by one third, by another one third in 1977 and the balance one third in 1982. That is, by 1987 the reservation goes away completely. That is the ultimate aim of our secular democracy that ultimately the reservation is not necessary. And it has been done in such a manner that the conscience of the Government has not been awakened for 20 years to lift these down-trodden people, and we want to see that within these thirteen years it is awakened. In order to compel them to do it, such a mechanism is necessary and hence my amendment.

Amendment Nos. 6 and 7 are with regard to the manner in which the reservation is to be given. You know that earlier when Muslims were given reservation, only Muslims voters used to vote for them. But that system was found to be rather bad and that is why we gave it up in regard to the Scheduled Castes and Scheduled Tribes. In the present system also there are certain bad features For example, the same seat remains under reservation for consecutive elections, with the result that the man who occupies the seat, who is elected as a Harijan candidate, develops a vested interest and he does not like that it should rotate, with the result that other Harijans are denied an opportunity of coming to the Lok Sabha or the Assembly. Many a time in regard to the Scheduled Castes seats you will find that they are only ten or twelve per cent of the population. Between one Lok Sabha seat and the other Lok Sabha seat, there is no difference in so far as the population is concerned, but where the population of the Scheduled Castes is less than 25 per cent, I should like to see that the rotation takes place so that not only the Harijans of one area which have vested interests but Harijans of the other areas are also given the opportunity to go to the Assembly as well as to the Lok Sabha.

My third amendment relates to the point that the same constituency is not given reservation both in the Lok Sabha and the Legislative Assembly, because if reservation is given like that, you deny the opportunity of selecting the right representative either for the Assembly or the Lok Sabha. If the Scheduled Castes candidate gets reservation in the Lok Sabha and for the Assembly also, for the same constituency there is reservation, then the people of that area are denied the opportunity of sending their own representative both to the Assembly and to the Lok Sabha. My amendment ensures that no area will be denied the opportunity of sending a right representative both to the Lok Sabha and the Assembly. At least, we should see that the reservation is made either for the Lok Sabha or the Assembly in such cases. I do not cut down the percentage of the reservation. I am not also against the reservation. But we must look to the manner in which the reservation is working for the last 20 years. We must take stock of the situation and we should learn from our experience so that, whether the reservation is done for 10 years or 13 years, it will be done in such a manner that the vested interests are not being created and the Harijans of the other areas are also given equal opportunity to represent them. That is why I have given these three amendments.

श्री कंवर लाल गुप्त : श्री सुरेन्द्र नाथ द्विवेदी ने जो बात कही है, मैंने उन को स्वीकार किया है और मैं यह समझता हूं कि वह जो पहला संशोधन था, उस की बजाए यह संशोधन ज्यादा ठीक है, जैसा कि द्विवेदी जी ने कहा है और इस में एक बात स्पष्ट है कि जहां तक पिछड़ी हुई जातियों के लोगों, हरिजनों का सवाल है, वह 30 वर्ष तक रहना चाहिए। 20 साल तो हो चुके हैं, 10 साल और हों और सरकार ने कहा है कि हम इस को मानते हैं, उसको स्वीकार करते हैं। मेरे संशोधन में एक यह बात है कि एंग्लो इंडियन कम्यूनिटी का नामीनेशन नहीं होना चाहिए। इस सम्बन्ध में और ज्यादा मैं नहीं कहता। मैं मानता हूं जैसा कि श्री फ्रैंक एंथनी ने कहा है एंग्लो इंडियन कम्यूनिटी का भी इस देश के लिए कन्ट्रीब्यूशन है, आज भी है और पहले भी था, इस से कोई इन्कार नहीं करता, लेकिन मेरा कहना यह है कि अगर यह रिजर्वेशन खत्म हो जाता है तो उन का कन्ट्रीब्यूशन और

भी ज्यादा देश के लिए हो जाएगा और वे देश के लिए कन्धे से कन्धा लगा कर और भी ज्यादा काम कर सकेंगे। मैं सरकार से यह जानना चाहता हूँ कि यह जो आप कर रहे हैं, इससे डिस्इंटेग्रेशन होगा या इंटेग्रेशन होगा। जिस तरह की पालीसी आप एडोप्ट कर रहे हैं उससे तो डिस्इंटेग्रेशन ही होगा।

और अधिक न कहते हुए, मैं सदन के सभी सदस्यों से अपील करूंगा कि मेरा जो संशोधन है, इस को स्वीकार किया जाना चाहिए, देश के हित में और पार्टी के ऊपर उठकर ताकि ऐसा बीज हम न बो दें जोकि बाद में हानिकारक हो। यह जो सरदार पटेल ने कहा था यह कुछ समय के लिए किया गया था। वह समय 10 की बजाए, 20 वर्ष हो गया। अब यह चीज समाप्त हो।

श्री अब्दुल गनी डार : डिप्टी स्पीकर सर, मेरे तीन संशोधन हैं, 14, 15 और 40, 14 में यह कहा है कि बजाए इस के कि आप इन बेचारों को 10 साल के लिए और बढ़ाए, आप 20 साल के लिए बढ़ा दें, बजाए दो टर्म के चार टर्म आप इन को दे दें और उस के लिए मैं कोई लम्बी चौड़ी दलील नहीं देना चाहता। मिस्टर डिप्टी स्पीकर, जो कुछ भी यहां फीगर्स हमारे सामने आई हैं, उन से यह साफ जाहिर है कि जो हरिजन भाइयों को मिलना चाहिए, मिस्टर मेनन ने जो बताया, उस का उन को 1/20 हिस्सा भी नहीं मिला है। जब बीस साल में हम पांच परसेंट इनकी तरक्की नहीं कर पाए तो कैसे यह मुमकिन होगा कि दस बरस में ये इस काबिल हो जायेंगे कि इलैक्शन लड़ सकें। यह सच है कि इनके कत्ल ज्यादा हुए हैं, इनको उजाड़ा ज्यादा गया है। लेकिन दस बरस रख कर आप इन बेचारों पर प्रेशर डालना चाहते हैं, इनको इनफ्लुएंस करना चाहते हैं, कि अगर तुम हमारी बात नहीं मानोगे तो हम तुम्हारे लिए आगे के लिए इस चीज को नहीं करेंगे और जब हम ने इसको किया नहीं तो तुम आ नहीं सकोगे। यह साफ बात है कि अगर रिर्वेशन नहीं होगा तो वे आ नहीं सकेंगे या बहुत कम तादाद में आ सकेंगे। उन पर अनड्यू प्रेशर न डाल सकें, इस वास्ते मैं चाहता हूँ कि बजाय तीस साल के चालीस साल कर दिया जाए।

दूसरी मेरी एमेन्डमेन्ट पंद्रह नम्बर की है। आप हरिजनों के साथ न्याय करना चाहते हैं। पांच हजार बरस तक उनके साथ अन्याय हुआ है और अब न्याय हो जाए यह आप चाहते हैं। अगर ऐसी बात है तो मैं चाहता हूं कि जितनी उनकी पापुलेशन है उसको देखते हुए बीस परसेंट इनके लिए रिजर्वेशन किया जाए मुझे डर है कि आप इसको भी नहीं मानेंगे कि उनको बीस परसेंट रिजर्वेशन दिया जाए। आप कहते हैं कि आप गांधी जी के चेले हैं। लेकिन गांधी जी हरिजनों की सेवा किया करते थे। आज गांधी जी की मूर्ति तोड़ी गई है, उसकी तौहीन की गई है, उस पर थूका गया है। आपने क्या एक्शन लिया है ? उनका बुत लगाने की बात भी चली थी। वह जरूर लगेगा। अगर आप नहीं लगायेंगे तो रामसुभग सिंह जो लगायेंगे, या कोई और लगायेगा।

यह माइनोरिटी गवर्नमेंट जिन के सहारे चल रही है उन्होंने गांधी जी की मूर्ति को तोड़ा है। इनकी आंखें खुल जानी चाहियें। अगर आप हरिजनों की भलाई चाहते हैं तो उनके परसेंटेज के मुताबिक ही नहीं बल्कि उससे भी ज्यादा उनकी रिप्रिजेंटेशन दें।

तीसरी तरमीम मेरी चालीस नम्बर की है। आप कहेंगे कि तुम यह क्या कह रहे हो आपने तीस साल की बात कहीं है और मैंने कहा कि चालीस कर दो। मैंने यह भी कहा है कि उसके साथ क्रिस्चियंज और मुस्लिम्ज को भी जोड़ दिया जाए। कांग्रेस के ही मेम्बर ने बताया है कि हरिजनों को जितना रिप्रिजेंटेशन

[श्री अब्दुल गनी डार]

मिला हुआ है सर्विसेस में उसका सौवां हिस्सा भी मुसलमानों को मिला है। हरिजनों से भी मुसलमान नीचे गए हैं। जब हम हरिजनों से भी नीचे गए हैं तो हमें भी आप हरिजन मान लें। चालीस का मतलब यह है कि क्रिस्चियन और मुसलमान भी हरिजनों की श्रेणी में आने वाले हैं और उनकी हालत भी आप यही करने वाले हैं। कोई होम मिनिस्टर जवाब नहीं दे पाया। मुसलमानों के बारे में जो फिगर्ज दिये वे गलत थे। मेरा यकीन है कि कोई भी जवाब नहीं दे पाएगा। यह बात भी कांग्रेस के ही एक मेम्बर ने कही थी। अगर मुसलमानों को हरिजन बनाना है तो बजाय इसके कि दस साल के बाद बनायें मैं चाहता हूं कि अभी आप उनको हरिजन डिक्लेयर कर दें जहां तक मेरा ताल्लुक है जहां हिन्दू 85 परसेंट है, वहां से मैं खड़ा हुआ था और जनसंघ, कांग्रेस, वगैरह सभी को मैंने डिफीट दी थी। मैं मुसलमानों के पास जा कर उन से अपील करूंगा कि वे यह मान लें कि उनको हरिजन डिक्लेयर किया जाए। आज एंग्लो-इंडियन हैं तो कल को चाइनीज इंडियन होंगे, परसों पठान इंडियन, फिर तुर्क इंडियन, फिर अरब इण्डियन। न जाने कौन से इण्डियन कहा जाएगा। मेरी उससे बहस नहीं है। मैं आपका ध्यान चालीस नम्बर की एमेंडमेंट की तरफ दिलाता हूं। अगर मुसलमानों का यही हश्र करना है तो हमें हरिजन अभी डिक्लेयर कर दो। और मुझे हरिजन बनने में कोई तकलीफ नहीं होगी। मैं श्री गोविन्द मेनन से सिर्फ यही कहना चाहता हूं कि अगर सुबह का भूला शाम को घर आ गया, तो उस को बुद्धू नहीं कहते हैं। अगर यह सरकार हमारे साथ इन्साफ नहीं करती है, तो फिर चाहे मुझे फिरकापरस्त कहा जाये, बददियानत कहा जाये, ट्रेटर कहा जाये, या जो चाहे कहा जाये, मैं यही मांग करूंगा कि सरकार को मुसलमानों को हरिजनों के साथ मिला देना चाहिए और उन्हें भी हरिजन बना देना चाहिए।

(श्री अब्दुल गनी डार - डेप्युटी स्पीकर सर मेरे तीन सन्शोधन हैं - १४, १५ और ४० -

श्री सरेन्द्र नाथ द्विवेदी ने जो बात कही है, मैं उसको सपोर्ट करता हूं और मैं समझता हूं कि वह जो पहला सन्शोधन था उसकी बजाए यह सन्शोधन ज्यादा ठीक है। जैसा कि द्विवेदी जी ने कहा और इस में एक बात स्पष्ट है कि जहां तक पिछड़ी हुई जाति के लोगों, हरिजनों का सवाल है, वह ३० वर्ष तक रहना चाहिए। २० साल तो हो चुके हैं, दस साल और सरकार ने कहा है कि हम इसको मानते हैं, इसको सपोर्ट करते हैं। मेरे सन्शोधन में एक यह बात है कि एंग्लो इंडियन कम्युनिटी का नाम निशान नहीं होना चाहिए इस सेक्शन में और ज्यादा में नहीं कहता। मैं मानता हूं जैसा कि फ्रैंक एंथनी ने कहा है कि एंग्लो इंडियन कम्युनिटी का भी इस देश के लिए कंट्रीब्यूशन है, आज भी और पहले भी था, इस से कोई इंकार नहीं करता, लेकिन मेरा कहना यह है कि अगर यह रिजर्वेशन खत्म हो जाता है तो इन का कंट्रीब्यूशन और भी ज्यादा देश के लिए हो जाएगा और वह देश के लिए कंधे से कंधा लगा कर और भी ज्यादा काम कर सकेंगे। मैं सरकार से यह जानना चाहता हूं कि यह जो आप कर रहे हैं, इस से ट्रेडिशनल हो गया है इंगलिश हो गया, जिस तरह की पालिसी आप अडाप्ट कर रहे हैं इस से तो इंग्लिश ही हो गया।

और अंत में कहते हुए मैं सदन के सभी सदस्यों से अपील करूंगा कि मेरा जो सन्शोधन है, उस को सपोर्ट किया जाना चाहिए, देश के हित में और पार्टी से ऊपर उठ कर इसका समर्थन करना चाहिए, देश के हित में और पार्टी से ऊपर उठ कर ऐसा नहीं करता कि ऐसा न हो कि हम ने जो वह बाद में बाकी कार्क हो - यह जो सरदार पटेल ने कहा था यह कुछ के लिए किया गया था वह ४० की बजाए ३० वर्ष हो गए। अब यह चीज समाप्त हो -

१४ में यह कहा है कि बजाए इस के कि आप इन बेचारों को १० साल के लिए और बढ़ाएं, आप २० साल के लिए बढ़ा दीजिए। बजाए दो टर्म के चार टर्म आप इन को दे दें - और इस के लिए मैं कोई लम्बी चौड़ी दलील नहीं देना चाहता। मिस्टर डिप्टी स्पीकर, जो कुछ भी यहां पिछड़े हुए लोग हमारे सामने आये हैं। उन से यह साफ जाहिर है कि जो हरिजन भाइयों को मिलना चाहिए। मिस्टर मेनन ने जो बताया इस का उन को पूरे हिस्से भी नहीं मिला है। जब तीस साल में हम पांच पर्सेंट इनकी तरक्की नहीं कर पाये तो कैसे यह मुमकिन होगा कि दस बरस में यह इस काबिल हो जाएंगे कि इलेक्शन लड़ सकें यह

ہے کہ ان کے قتل زیادہ ہوئے ہیں، ان کو اُجاڑا زیادہ گیا ہے لیکن دس برس رکھ کر آپ ان بچاروں پر پریشر ڈالنا چاہتے ہیں ان کو انفلیوئنس کرنا چاہتے ہیں کہ اگر تم ہماری بات نہیں مانو گے تو ہم تمہارے لئے آگے کے لئے اس چیز کو نہیں کریں گے اور جب ہم نے اس کو کیا نہیں تو تم آ نہیں سکو گے۔ یہ صاف بات ہے کہ اگر ریزرویشن نہیں ہوگا تو وہ آ نہیں سکیں گے یا بہت کم تعداد میں آ سکیں گے ان پر انڈیو پریشر نہ ڈال سکیں، اس واسطے میں چاہتا ہوں کہ بجائے تیس سال کے چالیس سال کر دیا جائے۔

دوسری میری امینڈمنٹ پندرہ نمبر کی ہے۔ آپ ہریجنوں کے ساتھ نیائے کرنا چاہتے ہیں۔ پانچ ہزار برس تک ان کے ساتھ انیائے ہوا ہے اور اب نیائے ہو جائے یہ آپ چاہتے ہیں۔ اگر ایسی بات ہے تو میں چاہتا ہوں کہ جتنی ان کی پاپولیشن ہے اس کو دیکھتے ہوئے ہیں پرسینٹ ان کے لئے ریزرویشن کیا جائے۔ مجھے ڈر ہے کہ آپ اس کو بھی نہیں مانینگے کہ ان کو ہیں پرسینٹ ریزرویشن دیا جائے۔ آپ کہتے ہیں کہ آپ کانگھی جی کے چیلے ہیں۔ لیکن گاندھی جی ہریجنوں کی سیوا کیا کرتے تھے۔ آج گاندھی جی کی مورتی توڑی گئی ہے، اس کی توہین کی گئی ہے، اس پر حملہ کا گیا ہے۔ آپ نے کیا ایکشن لیا ہے؟ ان کا بات لگانے کی بات بھی چلی تھی وہ ضرور لگیگا۔ اگر آپ نہیں لگائیں گے تو رام بھاؤ شنکر جی لگائیں گے، یا کوئی اور لگائیگا۔ یہ ماسٹرنی گورنمنٹ جن کے سہارے پل رہی ہے انھوں نے گاندھی جی کی مورتی کو توڑا ہے ان کی آنکھیں کھل جانی چاہئیں۔ اگر آپ ہریجنوں کی بھلائی چاہتے ہیں تو ان کے پرسینٹیج کے مطابق ہی نہیں بلکہ اس سے بھی زیادہ ان کو ریزرویشن دیں۔

تیسری ترمیم میری چالیس نمبر کی ہے۔ آپ کہیں گے کہ تم یہ کیا کر رہے ہو۔ آپ نے تیس سال کی بات کہی ہے اور میں نے کہا ہے کہ چالیس کر دو۔ میں نے یہ بھی کہا ہے کہ اس کے ساتھ کرسچینز اور مسلمز کو بھی جوڑ دیا جائے۔ کانگریس کے ہی ممبر نے بتایا ہے کہ ہریجنوں کو جتنا ریزرویشن ملا ہوا ہے سرو سر میں اس کا سوواں حصہ بھی مسلمانوں کو نہیں ملا ہے۔ ہریجنوں سے بھی مسلمان نیچے گئے ہیں۔ جب ہم ہریجنوں سے بھی نیچے چلے گئے ہیں تو ہمیں بھی آپ ہریجن مان لیں۔ چالیس کا مطلب یہ ہے کہ کرسچینز اور مسلمان بھی ہریجنوں کی شریشی میں آنے والے ہیں اور ان کی حالت بھی آپ ہی کرنے والے ہیں۔ کوئی ہوم منسٹر جواب نہیں دے پایا۔ مسلمانوں کے بارے میں جو فگرز دیئے گئے وہ غلط تھے۔ میرا یقین ہے کہ کوئی بھی جواب نہیں دے پائے گا۔ یہ بات بھی کانگریس کے ہی ایک ممبر نے کہی تھی اگر مسلمانوں کو ہریجن بنانا ہے تو بجائے اس کے کہ دس سال کے بعد بنائیں، میں چاہتا ہوں کہ ابھی آپ ان کو ہریجن ڈکلیر کر دیں۔ جہاں تک میرا تعلق ہے جہاں ہندو ۶۵ پرسینٹ ہیں، وہاں سے میں کھڑا ہوا تھا اور جن سنگھ، کانگریس وغیرہ سبھی کو میں نے ڈفیٹ دی تھی۔ میں مسلمانوں کے پاس جا کر ان سے اپیل کروں گا کہ وہ یہ جان لیں کہ ان کو ہریجن ڈکلیر کیا جائے۔ آج اینگلو انڈین ہیں تو کل کو چائنیز انڈین ہونگے، پرسوں پٹھان انڈین، پھر ترک انڈین، پھر عرب انڈین۔ نہ جانے کون کون سے انڈین کہا جائیگا میری اس سے بحث نہیں ہے۔ میں آپ کا دھیان چالیس نمبر کی امینڈمنٹ کی طرف دلاتا ہوں۔ اگر مسلمانوں کا یہی حشر کرنا ہے تو ہمیں ہریجن ابھی ڈکلیر کر دو اور مجھے ہریجن بننے میں کوئی تکلیف نہیں ہوگی۔ میں شری نگو ونڈ منیں سے صرف یہی کہنا چاہتا ہوں کہ اگر مجھ کا بھوشام کو گھر آ جائے تو اس کو بدتمیز نہیں کہہ سکتے۔ اگر یہ سرکار ہمارے ساتھ انصاف نہیں کرتی ہے تو پھر چاہے مجھے فرقہ پرست کہا جائے، بددیانت کہا جائے، ٹرمیٹر کہا جائے، یا جو چاہے کہا جائے۔ میں یہی مانگ کرونگا کہ سرکار کو مسلمانوں کو ہریجنوں کے ساتھ ملا دینا چاہئے اور انھیں بھی ہریجن سا دینا چاہیئے۔]

SHRI C. M. KEDARIA (Mandvi) : My amendment No. 16 is very simple. Government have already accepted the principle. Instead of 30 years, we request that it may be 40 years, because our experience after these 20 years is that because of the haphazard manner in which the provisions for the uplift of Harijans and Adivasis have been implemented, there has not been much improvement in their condition and therefore, every ten years, we have to come before this Parliament seeking further extension of the special provisions. To evaluate the condition of these classes of people, under the Constitution, every five years the President appoints a commission. The commission takes two years to submit its report and meanwhile the reservation period ends. Therefore, if we have a long period of 20 years' extension instead of 10 years' extension, we will have a long phased programme for the uplift and development of these weaker sections of the community. If the Government's intention is *bona fide*, we request that this amendment may be accepted.

श्री राम सेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, मेरा यह एक मामूली सा संशोधन है। वैसे तो मैंने और भी संशोधन दिये थे और मैं चाहता था कि यह संरक्षण की

[श्री राम सेवक यादव]

व्यवस्था दूसरे वर्गों के लिए भी लागू कर दी जाये, क्योंकि हरिजनों और आदिवासियों की ही तरह समाज के दूसरे लोग भी सामाजिक, आर्थिक और राजनैतिक दृष्टि से पिछड़े हुए हैं। लेकिन उन संशोधनों को स्वीकार नहीं किया गया। हमारे कानून मन्त्री का ध्यान उस तरफ जाता नहीं है कि वे अलग से संशोधन लायें और उनका भी इस विधेयक में समावेश करायें। मैं अपने संशोधन संख्या 10 द्वारा यह चाहता हूँ कि संरक्षण की अवधि तीस वर्ष की जगह पचास वर्ष तक हो। सरकार की ओर से बीस वर्ष की अवधि को तीस वर्ष में परिवर्तित करने का जो संशोधन आया है, उसका साफ मतलब यह है कि सरकार यह स्वीकार करती है कि वह पिछले बीस वर्षों में हरिजनों और आदिवासियों की दशा में कोई बुनियादी परिवर्तन नहीं कर पाई और मजबूर होकर उसे अपनी इस असफलता को स्वीकार करना पड़ रहा है। यह विधेयक शायद इसके लिए भी नहीं लाया गया है। अगर सरकार को इस बारे में कोई चिन्ता होती, तो वह पहले ही इसको लाती। लेकिन यह जो आज अल्पमत में बैठी हुई सरकार है, किसी भी समय इसको जनता के सामने जाना पड़ सकता है। किसी भी समय इनको जनता के सामने जाना पड़ सकता है या अपने दिमाग में कोई नक्शा बना रखे हों, उस दृष्टि से यह जल्दी में उसको लाए। लेकिन इसके पहले इनके दिमाग में यह चीज नहीं आई। मैं कहना चाहूँगा कि मापदंड हरिजन और आदिवासियों की तरक्की का लोक सभा, विधान सभा, राज्य सभा, विधान परिषद् में उनकी संख्या क्या है, वह नहीं मानना चाहिए। मापदंड होना चाहिए प्रथम श्रेणी, द्वितीय श्रेणी, तृतीय श्रेणी की नौकरियों में उनको कितने स्थान मिले हैं, सुरक्षित स्थान पूरे किए जाते हैं या प्रशासन की कुशलता और निपुणता के नाम पर उनकी जगहों को छोड़ दिया जाता है और फिर पीछे दरवाजे से उनकी जगह दूसरे बैठा दिए जाते हैं ? अगर वह मापदंड है तो मैं कहूंगा कि यह सरकार पूर्णतया असफल रही है उनकी स्थिति सुधारने में। तो मैं चाहूँगा कि जैसे दस साल की सुरक्षा के बाद फिर यह दस वर्ष के लिए आए और यह असर पड़ा हरिजन और आदिवासियों पर कि हम तुमको दान दे रहे हैं, लेकिन सुरक्षा नहीं हुई और फिर लाए दस वर्ष के बाद कि हम तुमको दान दे रहे हैं, हमारी मदद करना चुनाव में, यह सिलसिला खत्म होना चाहिए और मैं समझता हूँ कि जो इनकी रफ्तार है गणेशवाहन वाली...(व्यवधान)...मैं खत्म कर रहा हूँ और कम से कम आज आप कुर्सी पर बैठे हैं तो थोड़ा विरोधी चरित्र को भी तो प्रदर्शित करें, विरोधियों का भी ध्यान रखें, सरकार का तो ध्यान रखेंगे ही। तो मैं कह रहा हूँ कि इनकी रफ्तार जो गणेश का वाहन मूस था, उस मूस की रफ्तार है और उस मूस की रफ्तार से चल कर के यह दस वर्ष में कुछ नहीं कर पायेंगे। मैं चाहता था कि यह संशोधन यह लाते कि जब तक इनकी आर्थिक, राजनीतिक, और सामाजिक स्थिति में पर्याप्त परिवर्तन नहीं होता, समाज में दूसरे अंगों के समकक्ष यह नहीं आते तब तक निरन्तर यह चलेगा। लेकिन यह चीज समझ में नहीं आती क्योंकि चालबाजी का मामला है, इसलिए मैं कहूँगा कि अब जल्दी-जल्दी संशोधन रोज न हो संविधान में इसके लिए मेरा यह निर्दोष संशोधन है कि 20 की जगह 50 कर दें।

श्री रवि राय: अध्यक्ष महोदय, मैं अपनी तरमीम इस क्लाज पर पेश करता हूँ। मैं आपको पढ़कर सुनाना चाहता हूँ धारा 334 का जो मौजूदा क्लाज (बी) है वह इस प्रकार है:

> "the representation of the Anglo-Indian community in the House of the people and in the Legislative Assemblies of the States by nomination,"

मेरी तरमीम इसको पूरा हटाने के लिए है।

यह बुनियादी तरमीम है। मैं तर्क देना चाहता हूँ, आप भली भांति जानते हैं, कल से आज तक विधि मन्त्री मेनन साहब और ऐंग्लो इंडियन सदस्य फ्रैंक एंथोनी साहब की तरफ से जो नामजदगी को रखने के लिए तर्क दिया गया, मुझे ताज्जुब होता है अभी भी एंग्लो इंडियन भाइयों में किस तरह की गरीबी है इसका आंकड़ा कुछ हमारे सामने नहीं दिया गया। मैं पहला तर्क ले रहा हूँ फ्रैंक एंथानी जी का। मैं मानता हूं फ्रैंक एंथानी साहब हिन्दुस्तानी हैं। लेकिन मैं कहना चाहता हूँ कि उनका यह तर्क है कि पाकिस्तान के खिलाफ जब युद्ध चल रहा था तो एंग्लो इंडियन भाइयों में से बहुत से लोगों ने बहुत अच्छा काम किया। मैं मानता हूँ इस बात को। सारा सदन इनकी इस बात का समर्थन करेगा कि कीनर साहब का फोटो हर हिन्दुस्तानी के घर में रहेगा क्योंकि हिन्दुस्तान के लिए कुर्बानी, त्याग और तपस्या का प्रमाण उन्होंने हमारे सामने रखा है। लेकिन इसका मतलब कतई यह नहीं है कि हमीद साहब जो हमारे मुसलमान भाई हैं, यह भी पाकिस्तान के खिलाफ जम करके लड़े और शहीद बने, हमारे उस्मान खां साहब हैं जो कि पाकिस्तान के खिलाफ लड़े और वह भी हमारे एक वीर है तो क्या मुसलमान भाई जो हैं क्योंकि हमीद और उस्मान भाई शहीद हुए हैं पाकिस्तान के खिलाफ जम कर लड़े हैं, इसलिए उनको इस तरह की नामजदगी होनी चाहिए?

पिछले 15-20 वर्षों से एन्थनी साहब इस सदन के सदस्य हैं मैं उनसे दरख्वास्त करूंगा कि वह इस बात को मान लें कि प्रजातन्त्र का जो बुनियादी आधार है—सदन में नामजदगी होनी चाहिए, जन-वोट, गण-वोट, बालिग-वोट के आधार पर, सब लोगों के वोट के आधार पर यहां आना चाहिए। हमारे कम्यूनिस्ट दोस्त भी इस बात को मानते हैं लेकिन—मुझे ताज्जुब होता है, जब वह भी इस तरमीम का समर्थन करते हैं। प्रजातन्त्र की यह बुनियादी चीज है कि लोक सभा में नामजदगी नहीं होनी चाहिये, नामजदगी के लिए राज्य सभा है, कान्सिल्ज् हैं। प्रजातन्त्र और नामजदगी दोनों में विरोधाभास है यह मेरा बुनियादी तर्क है।

मेरा दूसरा तर्क यह है कि यहां पर बेकारी का जिक्र किया गया है। एन्टनी साहब ने यह तर्क दिया है कि कलकत्ते में बेकारी के कारण एंग्लो इंडियन समाज के 500 लोगों को प्रत्येक दिन खिलाया जाता है। लेकिन उपाध्यक्ष महोदय, हिन्दुस्तान में तो 5 करोड़ लोग बेकार हैं। मुझे खुशी होती अगर एन्थनी साहब हिन्दुस्तान के जन-नेता के नाते इस सदन को कहते और आश्वासन देते कि वह हिन्दुस्तान के हर एक जाति के जो बेकार लोग हैं, करोड़ों लोग है, उनकी बेरोजगारी के सवाल को दूर करने के लिए अपनी आवाज उठाते, तब मैं समझता कि वह प्रजातन्त्र को मानते हैं।

मेरा तीसरा मुद्दा यह है—एन्थली साहब दो-तीन बार यहां पर यह तर्क दे चुके हैं कि वे बहुत से पब्लिक स्कूल चला रहे हैं। मैं पूछना चाहता हूँ कि क्या हिन्दुस्तान के गरीब लोग इनके स्कूलों में जा पाते हैं। जो बुर्जुआ लोग हैं, जो बड़े मन्त्रियों के बच्चे हैं, जो पूंजीपति लोग हैं, उनके बच्चे ही इनके स्कूलों में दाखला पाते हैं। प्राथमिक शिक्षा पर इनके स्कूलों में 200 और 300 रु० माहवार खर्च आता है, आप बतलाइये कौन इनके यहाँ शिक्षा प्राप्त करने जा पायेगा। यह कोठारी कमीशन की राय है और इसी लिए उन्होंने नेबर-हुड स्कूल्ज् का सुझाव दिया है ताकि हिन्दुस्तान के राष्ट्रपति का बच्चा और मेहतर का बच्चा एक ही तरह के स्कूल में जाना चाहिए और उसकी मातृ-भाषा में हर एक हिन्दुस्तानी के बच्चों को शिक्षा दी जानी चाहिए। यह एक बुनियादी तर्क है।

[श्री रवि राय]

इसलिए मैं सरकार और इस सदन से दरख्वास्त करना चाहता हूँ कि हमारी जो बुनियादी तरमीम है कि एंग्लो-इण्डियन कम्यूनिटी को संरक्षण नहीं देना चाहिए, कतई नौमिनेशन नहीं देना चाहिए, वे चुनाव में मतदान के द्वारा यहां आयें, राजनीति के मैदान से होकर यहां आयें, प्रजातन्त्र और समाजवादी रास्ते को अख्तियार करके आयें, जन-वोट, गण-वोट के द्वारा इस सभा में आये, मुझे आशा है कि मन्त्री महोदय इस तरमीम को स्वीकार करेंगे।

श्री प्रकाशवीर शास्त्री: उपाध्यक्ष जी, मैं अपने संशोधन संख्या 23 के सम्बन्ध में दो शब्द कहना चाहता हूं। मुझे अपने संशोधन के संबंध में एक तर्क तो यह देना है कि जैसा हमारे मित्र राम सेवक यादव ने कहा कि सरकार जो यह संशोधन विधेयक लाई है, यह विधेयक ही इस सरकार के लिए इतना बड़ा प्रमाण-पत्र है कि सरकार पिछले 20 वर्षों में हमारे देश के हरिजन और आदिवासी भाइयों की आर्थिक और सामाजिक स्थिति के सुधार की दिशा में अपेक्षित प्रगति नहीं कर सकी है और इसीलिए सरकार ने 10 वर्ष का समय और चाहा है। लेकिन जो हाथ पिछले बीस वर्षों में हरिजनों की आर्थिक और सामाजिक स्थिति के सुधारने के लिए उदासीन रहे, वे हाथ अगले 10 वर्षों में तत्पर हो जायेंगे—मुझे इसमें सन्देह है। मुझे प्रसन्नता होती—यदि श्री गोविन्द मेनन इस संविधान विधेयक को प्रस्तुत करते समय कुछ कार्यक्रम सरकार की तरफ से देते। अब तक पिछले 20 वर्षों में नहीं कर सके हैं, अगले 10 वर्षों में उसको करने के लिए इस प्रकार का कार्यक्रम बनाया है। अब तक पिछले 20 वर्षों में जो भूल होती रही है, उसको अगले 10 वर्षों में नहीं दोहराया जाएगा। इसीलिए उपाध्यक्ष महोदय, मैंने जो संशोधन दिया है, उसमें यही कहा है कि समय बजाय 30 वर्षों के 35 वर्ष कर दिया जाय और हर पांच-पांच साल का एक कार्यक्रम बनाया जाय। कार्यक्रम इस आधार पर होना चाहिये कि हर 5 वर्ष के बाद 33 प्रतिशत संरक्षण की कटौती हो और अन्तिम जो पांच वर्ष हों, उनमें 34 प्रतिशत की कटौती हो। इस तरह से यह काम कार्यक्रम के अनुसार हो सकेगा तथा सरकार की नीयत भी स्पष्ट हो सकेगी। बिना किसी निश्चित कार्यक्रम के समय बढ़ा देने से कुछ लोग जो राजनीति में हैं, उनको तो लाभ पहुंच जायगा। लेकिन जो सामान्य व्यक्ति गाँव में है, जो पिछले 20 सालों से लाभान्वित नहीं हो सका है वह इससे लाभ प्राप्त कर सकेगा, मुझे इसमें सन्देह दिखाई देता है।

दूसरी बात मेरे संशोधन की यह है कि एक निर्वाचन क्षेत्र जो इस बार सुरक्षित है, रिजर्व्ड है, अगली बार उसका विकल्प कर दिया जाय, सदा के लिए एक ही निर्वाचन क्षेत्र को रिजर्व्ड न रखा जाय। उदाहरण के लिये मान लीजिये इस वर्ष कोई निर्वाचन क्षेत्र सुरक्षित है, जिसमें उन्नीस प्रतिशत हरिजन भाई है। दूसरा निर्वाचन क्षेत्र ऐसा हो जिसमें 18 प्रतिशत हैं। एक बार 19 प्रतिशत जहां हों उनको प्रतिनिधित्व मिल जाये और अगली बार 18 प्रतिशत जहां हो जाये उनको यह सौभाग्य मिल जाये। विकल्प से होते रहना चाहिए, सदा के लिए एक ही क्षेत्र को सुरक्षित न किया जाये। मैं समझता हूँ मुझे इस पर अधिक व्याख्या करने की आवश्यकता नहीं है। विधि मन्त्री इस बात पर गम्भीरता से विचार करेंगे और इसके ऊपर कोई निर्णय लेंगे।

मेरा जो तीसरा संशोधन आंग्ल भारतीय समुदाय के सम्बन्ध में है उसके विषय में केवल एक ही शब्द कहना चाहूँगा। यह जो हमारा सदन है जिसके सदस्य आप और हम सब हैं इसका नाम हिन्दी में लोक सभा है और अंग्रेजी में इसको हाउस आफ दि पीपुल्स कहते हैं। यानि यह जनता की चुनी हुई सभा है और इस जनता के चुने हुए संघटन के अन्दर एक छोटा सा घब्बा है कि कोई व्यक्ति नामनिर्देशित होकर आये। यह इसलिए मैं चाहता हूँ कि

सरकार अगर अभी किसी सांठ-गांठ में इस प्रश्न पर विचार नहीं कर रही है तो किसी शांत वातावरण में इस पर विचार करे वरना लोकतन्त्र के ऊपर और लोक सभा के ऊपर भी इस प्रकार का धब्बा रहेगा जिसको आसानी से धोया नहीं जा सकता है ।

श्री तुलशीदास जाधव (बारामती) : अध्यक्ष महोदय, जो अमेन्डमेन्ट यहां पर पेश किया गया है, मैं उसका विरोध करने के लिए खड़ा हुआ हूँ । एंथनी साहब ने अपना संशोधन दिया और मैं समझता हूँ कि आजकल के समाज में कुछ ऐसे अल्पसंख्यक समाज हैं जिनकी तरफ हिन्दू मुसलमान और कई दूसरे सैक्शन्स नफरत की दृष्टि से देखते हैं इसलिए उन अल्पसंख्यकों को एक प्राटेक्शन देने की बड़ी जरूरत रहती है । परन्तु यहां पर जो बात मैंने और आपने भी सुनी बहुत ही बुरी लगी । मैं नहीं समझता कि पार्लियामेन्ट के अन्दर इस प्रकार के शब्द बोले जाने चाहिए । श्री त्यागी जी ने जब यहां पर अपना अमेन्डमेन्ट मूव किया तो उन्होंने कहा कि बाप लड़के को छोड़ कर चला गया । अब वह चाहे एंग्लो इंडियन्स के सम्बन्ध में हो या किसी के सम्बन्ध में हो परन्तु इस सभा के अन्दर ऐसे शब्दों का उच्चारण करना कि बाप लड़के को छोड़कर गया है, मैं किसी प्रकार इसका समर्थन नहीं कर सकता । इस प्रकार की बातें कहने से देश में जातीयता बढ़ती है । जो लोग इस बिचार के हैं वे जब इस पार्लियामेन्ट के अन्दर इस तरह की बातें बोलते है तो वह अखबारों में भी छपती हैं और फिर उससे देश के कोने कोने में जाति का वैमनस्य बढ़ता है । आप कोई आर्गुमेन्ट लेकर इस तरह की बात बोल सकते है लेकिन एक जमात के अन्दर इस रीति से शब्द बोलने से सारे देश में जातीयता का वैमनस्य फैलता है इसलिए मैं इसका विरोध करता हूँ । मेरी विनती है कि आप कल्चर्ड परसन्स हैं, कहते हैं कि हिन्दू के नेता हैं लेकिन ऐसे शब्द पार्लियामेंट में बोलने से बड़ी गन्दगी फैलती है । ऐसे शब्दों को कभी भी नहीं बोलना चाहिए ।

SHRI GOVINDA MENON : Mr Deputy Speaker, Sir, the amendments can be classified into three or four categories. Mr. Kanwar Lal Gupta in his speech as also Mr. Prakash Vir Shastri objected to nominations continuing to the Anglo-Indians. I would respectfully point out to you and to them that we have already passed Clause 4 which provides for nominations for Anglo-Indians.

SHRI ATAL BIHARI VAJPAYEE : That is an enabling provision.

SHRI GOVINDA MENON : Yes, that is an enabling provision. This is also an enabling provision and Art. 331 also is an enabling provision. For a period of ten years the enabling provision will be there. That is all. That is my answer. According to me, strictly speaking, these objections fall down because we have adopted Clause 4.

Shri Prakash Vir Shastri and Shri Amin want that this quantum of representation should be reduced by 33 1/3 per cent from election to election. I do not think that kind of arrangement can be made. We are now extending this period for 10 years. Mr. Shastri added another suggestion which I consider to be very intelligent. He said that I should have come with a programme for the amelioration of the condition of the scheduled castes and I agree with him but not when the constitution is being amended, but on another occasion. The other amendment was by Shri Shiv Chandra Jha.

SHRI BAL RAJ MADHOK : He said about rotation of the constituencies. What about that ? It is a good suggestion.

SHRI GOVINDA MENON : He wanted the provision for 25 years, while the leader wanted it for 50 years. That is difference between leader and follower. I oppose both. Shri Kedaria wanted it for 40 years—it all comes to the same thing. Mr. Amin made a suggestion that there should be rotation of the constituencies reserved for Scheduled Castes from time to time. That should some not in the Constitutions but the pro-

[Shri Govinda Menon]

visions of the Delimitation Act. Shri Dar wanted Muslims to be equated with the Scheduled Castes. I don't think other Members here would agree.

SHRI KANWAR LAL GUPTA : There is one amendment of mine which I would like you to put to vote separately.

श्री रवि राय : मेरे एमेंडमेंट्स पर सेप्रेट वोटिंग होनी चाहिए ।

MR. DEPUTY-SPEAKER The question is :

Page 1, line 22,— *for* "thirty years" *insert*—

"except in the case of the representation of the Anglo-Indian community in the House of the People and in the Legislative Assemblies of the States by nominations." (17)

The Lok Sabha divided :

Division No. 10] **AYES** **[18.57 hrs.**

Ayarwal, Shri Ram Singh
Berwa, Shri Onkar Lal
*Besra, Shri S. C.
Chauhan, Shri Bharat Singh
Dwivedy, Shri Surendranath
Goyal, Shri Shri Chand
Gupta, Shri Kanwar Lal
Guha, Shri Samar
Joshi, Shri Jagannathrao
Madhok, Shri Bal Raj
Meena Shri Meetha Lal
Molahu Prasad, Shri
Ray, Shri Rabi
Reddy, Shri M. N.
Shah, Shri T. P.
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Singh, Shri J. B.
Suraj Bhan, Shri
Tyagi, Shri Om Prakash
Vidyarathi, Shri Ram Swarup
Vajpayee, Shri Atal Bihari

NOES

Abraham, Shri K. M.
Adichan, Shri P. C.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Anirudhan, Shri K.
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu, Dr. Maitreyee
Basumatari, Shri
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri Swami
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.

*Wrongly voted for AYES.

Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Durairasu, Shri
Dwivedi, Shri Nageshwar
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gopalan, Shri A. K.
Gopalan, Shri P.
Govind Das, Dr.
Gowda, Shri M. H.
Gupta, Shri Indrajit
Gupta, Shri Lakhan Lal
Hijarnavis, Shri
Haldar, Shri K.
Heerji Bhai, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M A.
Kinder Lal, Shri
Kotoki, Shri Liladhar
Krishna, Shri M. R.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Mahajan, Shri Vikram Chand
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masani, Shri M. R.
Masuriya Din, Shri
Mayavan, Shri
Meghachandra, Shri M.
Melkote, Dr.
Menon, Shri Vishwanatha
Minimata, Agam Dass Guru Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohamed Imam, Shri J.
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Mohinder Kaur, Shrimati
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri BhaljiBhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Rajasekharan, Shri

Ram Dhan, Shri
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Saminathan, Shri
Sanji Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sezhiyan, Shri
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madhoram
Sharma, Shri Naval Kishore
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri Ramavatar
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri R. K.
Sinha, Shrimati Tarkeshwari
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Sreedharan, Shri A.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Thakur, Shri Gunanand
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Venkatswamy, Shri G.
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar

MR. DEPUTY-SPEAKER : The result* of the division is : AYES : 22 ; Noes : 262.

The motion was negatived.

MR. DEPUTY-SPEAKER : I shall now put amendments 5, 6 and 7 to vote.

Amendments Nos. 5, 6 and 7 were put and negatived.

MR. DEPUTY-SPEAKER : The quest'on is :

*The following Members also recorded their votes : AYES : Sarvashri S. Kundu, Jageshwar Mishra, Lakhan Lal Kapoor and Narayan Swarup Sharma.

NOES : Sarvashri Balgovind Verma, Manibhai J. Patel, A. K. Kisku, Dhandapani and S. C. Besra.

"Page 1, line 21,—

after "Constitution" *insert*—

'(i) in sub-clause (a), for the words "States ; and" the word "States ; " shall be substituted ;

(ii) sub-clause (b), shall be omitted ; and

(iii) ' " (28)

The Lok Sabha divided :

Division No. 11] **AYES** **[18.59 hrs.**

Ayarwal, Shri Ram Singh
Chauhan, Shri Bharat Singh
Daschowdhury, Shri B. K.
Dwivedy, Shri Surendranath
Gowd, Shri Gadilingana
Guha, Shri Samar
Gupta, Shri Kanwar Lal
Joshi, Shri Jagannathrao
Kameshwar Singh, Shri
Lakkappa, Shri K.
Misra, Shri Janeshwar
Molahu Prasad, Shri
Nihal Singh, Shri
Ram Charan, Shri
Ray, Shri Rabi
Shah, Shri T. P.
Sharma, Shri Beni Shanker
Sondhi, Shri M. L.
Suraj Bhan, Shri
Thakur, Shri Gunanand
Vijpayee, Shri Atal Bihari
Vidyarathi, Shri Ram Swarup
Yadav, Shri Ram Sewak

NOES

Abraham, Shri K. M.
Adichan, Shri P. C.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Anbazhagan, Shri
Anirudhan, Shri K.
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Dr. Maitreyee
Basumatari, Shri
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakat Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri Swami
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chattrrji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dandeker, Shri N.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Deiveekan, Shri
Deoghare, Shri N. R.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhandapani, Shri
Dhrangadhra, Shri Surajji Meghrajji
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Gautam, Shri C. D.

Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gopalan, Shri P.
Govind Das, Dr.
Gowda, Shri M. H.
Gupta, Shri Indrajit
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Heerji Bhai, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Koushik, Shri K. M.
Krishna, Shri M. R.
Krishnan, Shri G. Y.
Krishnappa, Shri M.V.
Kuchelar, Shri G.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Maharaj Singh, Shri
Mahajan, Shri Vikram Chand
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masani, Shri M. R.
Masuriya Din, Shri
Mayavan, Shri
Meghachandra, Shri M.
Mehta, Shri Asoka
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Minimata Agam Dass Guru, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohammed Yusuf, Shri
Mohammed Sheriff, Shri
Mohinder Kaur, Shrimati
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Murthy, Shri B S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Oraon, Shri Kartik
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Patil, Shri T. A.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri

Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Sanji Rupji, Shri
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed , Shri P. M.
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sezhiyan, Shri
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madhoram
Sharma, Shri Naval Kishore
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Shinkre, Shri
Shri Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheswar Prasad, Shri
Sinha, Shri R. K.
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Venkatswamy, Shri G.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Vyas, Shri Ramesh Chandra
Yadav, Shri Jageshwar

MR. DEPUTY SPEAKER : The result* of the division is :

AYES : 23 ; Noes : 259.

The motion was negatived.

MR. DEPUTY-SPEAKER : The question is :

"Page 1, line 22,—*for* "thirty years" *substitute* "forty years.". (16)

The Lok Sabha divided :

Division No. 12] **AYES** **[19.01 hrs.]**

Anbazhagan, Shri
Arumugam, Shri R. S.
Chittybabu, Shri C.
Das, Shri N. T.
Deiveekan, Shri
Desai, Shri C. C.
Dhandapani, Shri
Durairasu, Shri
Kamalanathan, Shri
Kandappan, Shri S.

*The following Members also recorded their votes :—

AYES : Sarvashri Shri Chand Goyal, Onkar Lal Berwa, Om Parkash Tyagi, and Narayan Swaroop Sharma.

NOES : Sarvashri N. P. Yadab, K. Pradhani, Jyotirmoy Basu, A. K. Gopalan, G. Viswanathan, Ramavatar Shastri, Saminathan, and Durairasu.

Kedaria Shri C. M.
Kuchelar, Shri G.
Manoharan, Shri
Maran, Shri Murasoli
Masuriya Din, Shri
Mayavan, Shri
Meena, Shri Meetha Lal
Mehta, Shri Asoka
Mohinder Kaur, Shrimati
Molahu Prasad, Shri
Mukerjee, Shrimati Sharda
Naidu, Shri Chengalraya
Narayanan, Shri
Parmar, Shri Bhaljibhai
Pramanik, Shri J. N.
Rajasekharan, Shri
Ram Dhani Das, Shri
Ram Subhag Singh, Dr.
Ramabadran, Shri T. D.
Rane, Shri
Saminathan, Shri
Sanji Rupji, Shri
Sapre, Shrimati Tara
Sezhiyan, Shri
Sheo Narain, Shri
Sinha, Shrimati, Tarkeshwari
Sivasankaran, Shri
Somasundaram, Shri S. D.
Subravelu, Shri
Vidyarthi, Shri R. S.
Viswanatha, Shri G.

NOES

Abraham, Shri K. M.
Adichan, Shri P. C.
Ahirwar Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I
Anirudhan, Shri K.
Anthony, Shri Frank
Awadesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu, Dr. Maitreyee
Basumatari, Shri
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri Swami
Buta Singh, Shri
Chakrapani, Shri C. K.
Chandel, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Chavan, Shri D. R.
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deoghare Shri N. R.
Deshmukh, Shri B. D.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dwivedi, Shri Nageshwar
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh, Rao Shri
Gandhi, Shrimati Indira
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari Shrimati
Gopalan, Shri A. K.
Gopalan, Shri P.
Govind Das, Dr.
Gowda, Shri M. H.
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Heerji Bhai, Shri
Iqbal Singh, Shri
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri

Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamble, Shri
Kamala Kumari, Kumari
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri M. A.
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Krishna, Shri M. R.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakkappa, Shri K.
Lakshmikanathamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr Sarojini
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadam, Shri
Marandi, Shri
Meghachandra, Shri M.
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Minimata, Agam Dass Guru Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukne, Shri Yeshwantrao
Murthy, Shri B. S
Nahata, Shri Amrit
Nair, Shri Vasudevan
Nanda, Shri
Oraon, Shri Kartik
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Ram Dhan, Shri
Ram Kishan, Shri
Ram Sewak, Shri
Ram Swarup, Shri
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri M. N.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madhoraw

Sharma, Shri Naval Kishoru
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri Ramavatar
Shastri, Shri Ramanand
Sher Singh, Shri
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri R. K.
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Sonar, Dr. A. G.
Sonavane, Shri
Sreedharan, Shri A.
Sudarsanam, Shri M.
Sunder Lal, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Thakur, Shri Gunanand
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Venkatswamy, Shri G.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar

MR. DEPUTY-SPEAKER : The result* of the division is :

Ayes : 41 ; Noes : 230 ;

The motion was negatived.

MR. DEPUTY-SPEKER : I now put all the other amendments to the House.

Amendments Nos. 4, 13, 14, 15, 20, 23, 27, 40, 43, 44, and 46 were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 5 stand part of the Bill."

The Lok Sabha divided.

Division No. 13] **AYES** **[19.06 hrs.**

Abraham, Shri K. M.
Adichan. Shri P. C.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Amin, Shri R. K.
Anbazhagan, Shri
Anirudhan, Shri K.
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Ayarwal, Shri Ram Singh
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy,
Basumatari, Shri
Basu, Dr. Maitreyee
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B S.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Brambhanandji, Shri Swami
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad. Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhuri, Shri Tridib Kumar
Ckavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.

*The following Members also recorded their votes for NOES : Sarvashri K. G. Deshmukh and Tulshidas Jadhav.

Choudhury, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deiveekan, Shri
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Snri B. D.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhandapani, Shri
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Durairasu, Shri
Dwivedy, Shri Nageshwar
Dwivedy, Shri Surendranath
Ering. Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gopalan, Shri A. K.
Gopalan, Shri P.
Govind Das, Dr.
Gowd Shri Gadilingana
Gowda, Shri M. H.
Goyal, Shri Shri Chand
Guha, Shri Samar
Gupta, Shri Indrajit
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Heerji Bhai, Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kameshwar Singh, Shri
Kamala Kumari, Kumari
Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khadilkar, Shri
Khan, Shri, M. A.
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
Koushik, Shri K. M.
Krishna, Shri M. K.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakkappa, Shri K.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masuriya Din, Shri
Mayavan, Shri
Meena, Shri Meetha Lal
Meghchandra, Shri M.
Mehta, Shri Asoka
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanathan
Minimata Agam Dass Gupta, Shrimati
Mirza, Shri Bakar Ali
Mishra, Shri G. S.
Modak, Shri B. K.
Mohamed Imam, Shri J.
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Mohinder Kaur, Shrimati
Molahu Prasad, Shri
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yashwantrao
Murthy, Shri B. S.
Nahata, Shri Amrit

Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Panigrahi, Shri Chintamani
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S.D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabhai, Shrimati B.
Raghu Ramaiah, Shri
Rajasekharan, Shri
Ram Charan, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Rao, Shri Jagannath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Ray, Shri Rabi
Reddy, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Saminathan, Shri
Sanji Rupji, Shrf
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayeed Ali, Shri
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sezhiyan, Shri
Shah, Shri Manabendra
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharma, Shri Madhoram
Sharma, Shri Nawal Kishore
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri Ramavatar
Shastri, Shri Ramanand
Sheo, Narain, Shri
Sher Singh, Shri
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddeshwar Prasad, Shri
Sinha, Shri R. K.
Sinha, Shrimati Tarkeshwari
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Sreedharan, Shri A.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Suraj Bhan, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Thakur, Shri Gunanand
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri

Venkatswamy, Shri G.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Vidyarthi, Shri Ram Swarup
Virbhadhra Singh, Shri
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar
Yadav, Shri Ram Sewak

NOES

*Jadhav, Shri V. N.
*Mohammad Ismail, Shri M.

MR. DEPUTY-SPEAKER : The result** of the division is :

Ayes 287 ;
Noes 2.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 5 was added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI GOVINDA MENON : Sir, I beg to move :

"That the Bill be passed."

SHRI KANWAR LAL GUPTA : Sir, the discussion that I have raised under rule 193 may be postponed to tomorrow. That is my submission.

MR. DEPUTY-SPEAKER : We agree to that. (*Interruption*)

SHRI RAGHURAMAIAH : It was specially agreed by the hon. Speaker and the House also that we should sit, whatever the time, to complete this Bill. I would request.....

MR. DEPUTY-SPEAKER : What the hon. Member said is about his own motion. Now, motion moved :

"That the Bill is passed."

SHRI RANGA (Srikakulam) : Mr. Deputy-Speaker, Sir, when this Bill is reaching its last stage, let me say we are all in favour of this Bill and with the projection that this Bill seeks to make in respect of the depressed people, the Harijans and the tribal people as well. I am quite sure and I hope that, any how, whatever might have been the failures of the past governments during the last 20 years, in the coming 10 years, this group will not be in power, and if there is not going to be any chance for any party to have the majority, there would be a coalition government, and I hope that that coalition government would give better protection, greater privileges, to our backward people and the Harijans and the tribal people, and it will not behave as this government have behaved up till now. (*Interruption*).

When we come to have a chance along with other friends here to form a Government and administer this country either for a period of ten years or for a part of it, we will do our best, to improve the conditions of the backward classes and the other weaker sections of the community. (*Interruptions*).

SHRI BAL RAJ MADHOK : *rose—*

MR. DEPUTY-SPEAKER : Mr. Madhok, you are a very educated man. You know that we have discussed the whole thing very exhaustively and there is nothing much really left to say. I would request you to cooperate with me and allow me to put the question.

SHRI BAL RAJ MADHOK : I will only two minutes.

---

*Wrongly voted for NOES.

**The following Members also recorded their votes for AYES : Sarvashri M N. Reddy, S. Kundu, Srirajji Meghrajji Dhrangadhra, M. Mohammed Ismail and V. N. Jadhav.

उपाध्यक्ष महोदय, यह बिल पास होने जा रहा है। जब संविधान बना, उस समय यह संरक्षण 10 साल के लिए दिया गया था और उस समय संविधान बनाने वालों को यह आशा थी कि 10 वर्ष के अन्त तक ऐसे हालत पैदा हो जायेंगे कि इस संरक्षण की जरूरत नहीं रहेगी, परन्तु यह इस सरकार का सबसे बड़ा कन्डेमनेशन कि 10 वर्ष ही नहीं, 20 वर्ष के अन्त तक भी हरिजन भाइयों की स्थिति सुधरने के बजाय बिगड़ी है। अब 10 वर्षों के लिए और संरक्षण देने जा रहे हैं, उचित यह होता कि इसके लिए एक सर्वेक्षण किया जाता, साइन्टिफिक सर्वे होता, जिसमें देखा जाता कि 20 साल के संरक्षण से हमारे हरिजन भाइयों की स्थिति में क्या सुधार हुआ है, लेकिन इस समय इतनी जल्दी में यह काम किया जा रहा है कि सर्वेक्षण का सवाल ही पैदा नहीं होता। अब मैं कहना चाहता हूँ कि सरकार यह निश्चय करे कि 10 साल के अन्त तक ऐसी स्थिति पैदा हो कि यह संरक्षण हमेशा के लिये बन्द हो, बार-बार इसको करने की जरूरत न पड़े और रिजर्वेशन के लिए, बैकवर्डनेस के लिए कोई क्राइटेरिया होना चाहिए। आज स्थिति यह है कि हमारे हरिजन भाई, आदिवासी भाई बैकवर्ड कैटेगरी में आते हैं, लेकिन मैं पूछना चाहता हूँ कि हमारे बाबू जगजीवन राम कौन सी कैटेगरी मे आते हैं, क्या ये भी बैकवर्ड हैं। इसलिए मैं चाहूँगा कि अगले 10 वर्षों में इस प्रकार के हालात पैदा किये जाँय कि इसको आगे बढ़ाने की जरूरत न पड़े।

दूसरी बात मुझे यह निवेदन करनी है—इस बिल के अन्दर सबसे अधिक आपत्ति मुझे इस बात से है कि एंग्लो इण्डियन लोगों को जो अधिकार 10 वर्ष के लिए दिये गये थे, उसको पुनः बढ़ाया जा रहा है, लेकिन एंग्लो इंडियन्ज के बारे में ला-मिनिस्टर ने कोई भी जस्टीफिकेशन नहीं दिया, कोई आर्गूमेंट नहीं दी। जब मैंने भारतीयकरण की बात कही थी, हमारे चव्हाण साहब गर्म हो रहे थे। हमने भारतीयकरण ईसाइयों का नहीं मांगा, पार्सियों का नहीं मांगा, हमने भारतीयकरण उन लोगों का मांगा है जो आज अपने आपको भारतीय जीवन से एकरूप नहीं करते, एंग्लो इंडियन्ज उनमें से हैं। उचित यह था कि आप उनके नामिनेशन को रद्द करते, उनके भारतीयकरण में सहयोग देते, परन्तु दुर्भाग्य यह है कि सरकार की सारी एप्रोच कम्यूनल है, साम्प्रदायिक है और यह साम्प्रदायिकता के आधार पर, कम्यूनलिज्म के आधार पर चलती है और उसका सुबूत यह है। इसलिए मैं कहना चाहता — This Government stands condemned by its own actions, deeds and behaviour.

इस लिए इस प्रकार का जो कम्यूनलिज्म है, हम इसकी निंदा करते हैं।

This kind of thing is the real danger to national integration. Instead of Indianising Anglo-Indians or such other elements you are putting premium on their separation.

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

MR. DEPUTY-SPEAKER : Shri Ayarwal.

श्री रामसिंह अयरवाल (सागर) : अध्यक्ष महोदय, अभी तक कांग्रेस की जो नीति हरिजन आदिवासियों के सम्बन्ध में रही है...

SHRI MANOHARAN (Madras North) : Are you allowing all the parties to speak ? (*Interruptions*).

SHRI NAMBIAR (Tiruchirapalli) ; Then I also want to speak.

SOME HON. MEMBERS : No. no.

MR. DEPUTY-SPEAKER : It seems the will of the majority of the House is that I should put the question now. Even so, I do not think it will be fair to shut out everybody who wants to say something. I would request that if you are very particular about saying something, you may conclude in two minutes.

श्री रामसिंह अयरवाल : जो राजनीतिक संरक्षण हरिजन आदिवासियों को दिया जा रहा है उससे, हरिजन आदिवासियों में जो क्रान्ति आनी थी उसे दस वर्ष के लिए और रोक दिया गया है। देश के अन्दर जो राजनीतिक पार्टियां हैं...(**व्यवधान**)...

SHRI M. L. SONDHI (New Delhi) : Why should he not get his right to speak ? He is from that section of the community

SHRI ATAL BIHARI VAJPAYTE : If they wanl to hear, they can go out.

MR. DEPUTY-SPEAKER : I would very humbly request the House to allow the member to have his say. Let him conclude in a minute. Then I will call Mr. Sheo Narain for 2 minutes and then we shall conclude. I said I would allow Mr. Sheo Narain to speak for two minutes because he has been requesting me for the past two hours that he wants to say one word.

श्री रवि राय : इसको सुलझाने का एक ही रास्ता है कि हर एक दल के एक व्यक्ति को दो मिनट दे दिया जाये।...(**व्यवधान**)...

SHRI A. ANIRUDHAN : Let each group be given two minutes.

SHRI UMANATH (Pudukkottai) : We have no objection in cooperating with the Chair, but an anomaly has taken place. You have called two members from the Jan Sangh. Mr. Madhok and Mr. Ayarwal. Therefore, it is but fair that you should allow two minutes to each of the other parties also.

MR. DEPUTY-SPEAKER : You will kindly excuse my ignorance. This is the first time I am in the Chair. I did not know that the hon. member, Mr. Ayarwal, belongs to the Jan Sangh. If I had known that, I would not have called him. Now, I would request him to conclude.

श्री रामसिंह अयरवाल : मैं चाहता हूँ कि इस देश की प्रत्येक पोलिटिकल पार्टी जेनरल सीट्स से शेड्यूल्ड कास्ट शेड्यूल्ड ट्राइब्ज़ के आदमियों को जिता कर लायें। तभी उनकी नीयत साफ समझी जा सकेगी। परन्तु इस देश की राजनीतिक पार्टियों का गठन सामाजिक और आर्थिक आधार पर नहीं हुआ है बल्कि राजनीतिक आधार पर हुआ है यानि सही ढंग से बुनियादी आधार पर जैसा उनका गठन होना चाहिए वैसा नहीं हुआ है। आज इस देश की प्रत्येक राजनीतिक पार्टी के अन्दर परस्पर विरोधी व्यक्ति दिखाई देते हैं जैसे स्वतन्त्र पार्टी में अमीर और गरीब, दोनों ही हैं। आज इस देश में जो सामाजिक और आर्थिक विषमता है उसको दूर करने का प्रयत्न हर पार्टी की ओर से होना चाहिए। जनरल सीट्स से जब वे हरिजन आदिवासियों को जिताकर लायेंगे तभी उन पर विश्वास किया जा सकेगा।

MR. DEPUTY-SPEAKER : I think, we have had enough discussion. I will now put the question to the House..... *(Interruption)*

SHRI SHEO NARAIN : You said that before that you will call me..... *(Interruption)*.

MR. DEPUTY-SPEAKER : I have revised my decision...*(Interruption)*.

The question is :

"That the Bill be passed."

Let the lobbies be cleared... The lobbies have been cleared.

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY, AND MINISTER OF PLANNING (SARIMATI INDIRA GANDHI) : We have no objection if everybody can finish in 15 minutes or so. If hon. Members feel so strongly, I would only ask Members to co-operate with you in limiting their speeches to a couple of minutes.

MR. DEPUTY-SPEAKER : Here is a proposal to the House. I am not taking any decision. I am here to be guided by the will of the majority of the House.

DR. RAM SUBHAG SINGH : And the rules also.

MR. DEPUTY-SPEAKER : There is some amount of controversy as to whether we should have a little more discussion or not at the third reading stage of the Bill. Now, I am putting to the House whether you would like to take another 15 minutes or so. I take it that the will of the House is that we carry on for another 15 minutes.

Now, I call upon Mr. Sheo Narain to speak and I would request him to confine his remarks to 2 minutes.

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, मैं आपको जो रूलिंग अब आपने दिया है उसके लिए बधाई देना चाहता हूं। और भी ज्यादा बधाई मैं ला मिनिस्टर को देना चाहता हूँ कि उन्होंने अपनी एमेंडमेंट को विदड्रा किया। यह इस हाउस में इस गवर्नमेंट की सबसे बड़ी डिफीट है। और बड़ी डिफीट इस गवर्नमेंट की क्या हो सकती है।

यह बड़े ही शर्म की बात है कि बीस साल के बाद भी आप जीरो हैं। आज भी 135 वोट इधर पड़े हैं और दो सौ से कुछ ज्यादा आपकी तरफ पड़े हैं। इससे यह सिद्ध हो जाता है कि आप माइनोरिटी में हैं।

हरिजनों को ईक्वल राइट देने के लिए ला-मिनिस्टर और यह गवर्नमेंट तैयार नहीं है। आज भी हम अपने घरों के पिछवाड़े में देखते हैं कि लोगों को काम नहीं मिलता है, उनके पास रहने के लिए मकान नहीं है, पहनने के लिए कपड़ा नहीं, जोतने के लिए भूमि नहीं। गवर्नमेंट ये जो उनके जीवन की आवश्यकताएं हैं, मुहैया करने को तैयार नहीं है। पढ़े लिखे लोग बेकार घूम रहे हैं। आप हरिजनों का दम भरते हैं लेकिन उनकी यह स्थिति आपने कर दी है। आनन्द भवन के पछवाड़े हमारे लड़के एम० ए० और बी० ए० पास घूम रहे हैं उनको नौकरी नहीं मिलती है। वे मारे-मारे एक दफ्तर से दूसरे दफ्तर जाते हैं और मारे-मारे फिरते हैं, उनको कोई पूछता नहीं है। अठारह परसेंट इनके लिए यू पी में बारह परसेंट यहां सीटें रिजर्व हैं। आप देखें कि कितनी जगहें आपने इनको दी हैं। दो परसेंट से ज्यादा इनको नहीं मिली हैं। यह माइनोरिटी गवर्नमेंट है। अब भी सवेरा है, आंख खोलकर आप देखें सूर्य पूर्व की ओर से निकल आया है लेकिन आपको दिखाई नहीं देता है। आपने तीन मिनिस्टर्ज को डिसमिस किया है जो हरिजन थे। पहले आपने दो डिप्टी मिनिस्टर्ज को डिसमिस किया और अब बाबू जगजीवन राम जी को डिसमिस किया है। बाबू जगजीवन राम जी को आप इंडायरेक्टली डिसमिस कर रहे हैं। यह कितनी शर्म की बात है। ऐसा मालूम पड़ता है कि कोई हरिजन इस सरकार के अन्दर रहने को तैयार नहीं हैं। गरीबों को मिले रोटी तो मेरी जान सस्ती है। मैं सब कुछ कर सकता हूँ लेकिन आप हरिजनों की दशा सुधारें। न पैमांशिकन हैं, न गद्दार हैं हम, वतन परवरी के खतावार हैं हम। हम इस देश में पैदा हुए हैं और इस देश में मरेंगे। हम देश के वफादार सिपाही हैं, गद्दार नहीं है। हम उनमें से नहीं हैं जो हल्ला गुल्ला करते हैं। मैं चाहता हूं कि यह गवर्नेंट जितने इसके सोशलिस्ट प्रोग्राम हैं, उनको घोषित करे और लागू करे। हम इसके साथ हैं। अगर नहीं करती हैं तो हम इसका साथ नहीं दे सकते हैं। लाल बहादुर शास्त्री जी ने एक बार कहा था कि वह दिन अच्छा होगा जब कांग्रेस के लोग इधर बैठेंगे। आज हम यहां बैठे हैं। मैजोरिटी में हम हैं। मुस्लिम भी इस देश के आपको वोट नहीं देते हैं, सफेदपोश भी वोट नहीं देते है, यह आपका नक्शा है (इंटरप्शन) कम्युनिस्ट हो गए, दाढ़ी रखी नहीं। अन्त में मैं इतना ही कहना चाहता हूँ...

I hope this Government will tackle the problems of Harijans and remove the darkness which is there amongst themselves.

मैं आपको धन्यवाद देता हूँ कि आपने मुझे समय दिया।

SHRI K. ANIRUDHAN (Chirayinkill) : Mr. Deputy-Speaker, Sir, if the Government are serious to eradicate untouchability, particularly when we are trying to make some amendments in our Constitution, I suggest, when in the Directive Principles enshrined in our Constitution, under article 39(f), protection has been given to childhood and youth, we should add Scheduled Castes and Scheduled Tribes also there.

I had an opportunity to visit the Andaman Nicobar islands when Mr. Asoka Mehta was the costodian of the Scheduled Castes and Scheduled Tribes. After 22 years of Independence this is the type of development in this country. See the photographs of the tribes in that Islands. This is the kind of protection and development we are giving to the tribal people. They have not seen a peace of cloth; they have not seen a cake of soap. This is the type of protection and development these people are given for the past 22 years when Mr. Asoka Mehta and subsequently Shri Govinda Menon are the Ministers. This is the type of culture and civilisation these people are having even after 22 years of Independence.

These are the photographs supplied by the Andaman and Nicobar Islands administration to the so-called VIPs who visit these islands. I am coming from one of the supposed enlightened States, from one of the educationally advanced States, the State of Kerala. Even now in Kerala in the hill regions we find that people are hired and the tribal sections of our population are really hired and there is what we call bondage labour system. Even now it is continuing. Shri Govinda Menon may be knowing better. So I stress that the extension of time for 10 years or even for 100 years are all hypocrisy and a mere show. I press this should be included as an amendment in that Article.

श्री प० ला० बारूपाल (गंगानगर) : उपाध्यक्ष महोदय, जनसंघ के कुकृत्यों पर पर्दा डालने के लिए श्री मधोक ने एक लम्बा भाषण दिया है। (**व्यवधान**) उसके बाद श्री 'गयाराम' यानी श्री शिव नारायण बोले। (**व्यवधान**) अगर जनसंघ और दूसरी प्रतिक्रियावादी पार्टियां सरकार के कार्य में रोड़े न अटकायें, तो कोई कारण नहीं है कि हरिजनों की प्रगति की योजनायें सफल न हों। (**व्यवधान**) "शास्त्र कर मद हत सुजन, पर खल को मद उपजन्त, ज्यूं रवि प्रकाश से दृग, उल्लू अंध करन्त।" (**व्यवधान**) सूर्य के उदय होने से सारे संसार में प्रकाश हो जाता है, परन्तु उल्लू और चमगादड़ आदि जन्तुओं के लिए (**व्यवधान**) अन्धेरा ही रहता (**व्यवधान**) वैसे ही सरकार द्वारा हरिजनों और आदिवासियों के हित में यह जो संशोधन किया जा रहा है, अगर इन पार्टियों को वह दिखाई नहीं देता है, अगर उनको अभी भी अंधेरा ही मालूम होता है, तो इसमें हमारा क्या दोष है ?(**व्यवधान**)

श्री मोलहू प्रसाद (बासगांव) : उपाध्यक्ष महोदय, अभी सरकार द्वारा संविधान में संशोधन करने के लिए जो विधेयक लाया गया है, उससे हरिजनों और आदिवासियों के उत्थान के सम्बन्ध में सरकार की असफलता का पता चल जाता है। समस्याओं के निराकरण के सम्बन्ध में इस सरकार की नीयत साफ नहीं है। पेरुमाल कमेटी की रिपोर्ट में इन जातियों के आर्थिक, सामाजिक और शैक्षिक उत्थान के सम्बन्ध में काफी सुझाव दिये गये हैं। मैं हर सेशन में बार-बार यह मांग करता आया हूं कि इस सदन में उस रिपोर्ट पर चर्चा की जाये, लेकिन सरकार इसके लिए तैयार नहीं हुई और वह हमेशा इससे कतराती रही है। अब तक अनुसूचित जातियों और अनुसूचित जनजातियों के आयुक्त की दो रिपोर्टें आ चुकी हैं, लेकिन सरकार उन पर भी बहस के लिए तैयार नहीं है। सरकारी सर्विसेज की सभी श्रेणियों में अनुसूचित जातियों को उनकी जनसंख्या के अनुपात से संरक्षण देने की मांग को भी वह ठुकरा रही है। इन सब बातों से इस क्षेत्र में सरकार की असफलता का परिचय मिल जाता है।

विधि मन्त्री संविधान के संशोधक विधेयक को लाये है, लेकिन इस डेमोक्रेसी के पीछे जो ब्यूरोक्रेसी है, वह इस सरकार को सही राय और अक्ल नहीं देती हैं। इस देश में बाइस वर्ष की डेमोक्रेसी को देश की ब्यूरोक्रेसी खा

गई है। इस ब्यूरोक्रेसी के चक्कर में पड़कर सरकार ने अनुसूचित जातियों के आर्थिक सामाजिक और शैक्षिक उत्थान के लिए कोई प्रभावकारी कदम नहीं उठाया है। इसलिए इस सरकार की जितनी भी भर्त्सना की जाये, वह कम है।

SHRI S. KUNDU (Balasore): Mr. Deputy Speaker, Sir, I just want to tell this House that we associate in the expression of joy to-day since the Scheduled Castes and the Scheduled Tribes have got their extension. But I would also like to remind these down-trodden people that this right would not mean anything unless it has relevance with the economic growth of the country and till these down-trodden and backward Scheduled Castes and Scheduled Tribes receive their right share of the national production.

It may happen that these people may also be fooled for another 10 or 15 years by being told that some sort of political right could only be given to them. I am sure, Sir, the day is not far off when the backward and the scheduled caste people belonging to all sides of the House will rise and revolt against all sorts of injustice. They are not going to be fooled by what you say. They have been denied equality and economic justice for years and years. If you want that this nascent democracy should be maintained, it is possible only by providing economic uplift of these depressed and backward classes and the scheduled castes and the scheduled tribes. They have not shared a rightful portion of the national income of the country so far. Those people have been asked for all these years to act within certain boundaries and limitations bnt now the time has come when they must look beyond these boundaries and limitations. People of Scheduled Castes and Scheduled Tribes belonging to all sides of this House must come together and try to assert their rights in this regard. The right of the scheduled caste and scheduled tribe people could only be safeguarded by a large measure of equality in a democratic and and socialist set up. The backward class people, the scheduled caste and the scheduled tribe people should realise this.

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, मैं आशा करता हूँ कि इस सदन के लिए यह अन्तिम अवसर होगा जब कि इस संविधान में इस आधार पर यह संशोधन करने का मौका आया है। यह इसलिए मैं आशा करता हूं कि इसकी जड़ में जाने के लिए हमारे सदन को और सरकार को एक हिम्मत होगी। हिम्मत की बात मैं इसलिए कह रहा हूँ कि हम में से अधिकांश लोग इसी समाज से आते हैं और हम जानते हैं कि जिनके हाथ में सम्पत्ति है उन्हीं के द्वारा यह अछूत और छूत का रोग फैला हुआ है। यह वर्णाश्रम धर्म नहीं है, हमारे यहां यह धनाश्रम धर्म है, दौलत पर आधारित है,। और इसके लिए मैं इतनी ही आशा कर लेता हूँ कि आज अभी जो देश के विभिन्न भागों में जमीन कुछ हाथों में केन्द्रित है, जब तक जमीन की इजारेदारी हम नहीं तोड़ सकेंगे, जो कुछ लोग सैकड़ों और हजारों एकड़ रखे हुए हैं जिनमें अधिकांश सदस्य भी इस सदन के शामिल हैं, तब तक यह समस्या हल नहीं होगी और इसीलिए मैं यह कह रहा हूँ कि सदन को भी हिम्मत होगी कि आज जिस तरह से हमने लगभग एक मत से इसको स्वीकार किया है, भूमि-सुधार का सवाल जिसकी चर्चा उठी है और हम उठाएंगे कि जो जोतने वाला है, जो खेत पर मेहनत करता है जिसमें सौ फीसदी हरिजन तो हैं ही आदिवासी भी हैं ही, तो जो मेहनत करता है जमीन पर उसका अधिकार होगा, सदन को यह हिम्मत होगी कि वह इस चीज को करे, यह मैं आशा करता हूँ और नहीं होगी तो मैं समझता हूं कि यह हमारे लिए एक ढकोसला होगा। यही आग्रह मैं करता हूँ सभी लोगों से कि भूमि के सवाल को सुधारे बिना अछूतोद्धार नहीं होने वाला है और न राष्ट्रीय उत्थान होने वाला है। मैं चाहता हूँ कि यह शांति से हो, इसीलिए मैं यहां आग्रह कर रहा हूँ। नहीं तो अशांति फूटेगी। लेकिन हम चाहते हैं कि शांति से हो। इसलिए मै फिर आग्रह कर रहा हूँ कि दल और पार्टी की दीवार तोड़कर हम इस सवाल

को लें और केन्द्रीय सरकार भी हिम्मत करे। प्रधान मंत्री इंतजार में न रहें कि कुछ और लोग इधर से चले जाएंगे तो वह करेगी और लोग जाएंगे तो वह मुसीबत में फंस जाएंगी। इसीलिए मैं कह रहा हूँ कि यह मौका है। वह हिम्मत करें जिस से कि देश में जमीन जोतने वाले को मिले और जो मेहनत नहीं करते उन से जमीन लेकर उसका बटवारा कर दिया जाय, फिर आप देखेंगे कि हरिजनों को अपनी बेटी बहुत से ब्राह्मण और ठाकुर देंगे अगर वह जमीन का मालिक हो गया। फिर जिस भारतीयकरण की बात मधोक साहब कहते हैं वह व्यवहारिक रूप में लागू होना शुरू हो जायगा।

SHRI S. KANDAPPAN (Mettur) : We have all agreed to eradicate untouchability. I would like to make some concrete proposals at this late stage. Let us all agree, Sir, that if the vedas and the shastras are perpetuating the caste system, it is definitely against the constitution. Will the Government have the courage to prescribe them ? Whoever indulges in this kind of preaching should be publicly whipped and he should be punished accordingly.

To promote the economic uplift of the backward people, we have certain programmes in our State. I think all of us had better think along those lines and see whether we cannot adopt some more measures like these. I shall give just one example Operation of buses on bus routes on the basis of licences given is a very paying proposition. In my State, we have adopted a system whereby if the Harijan members form a co-operative and apply for a permit to operate on bus routes, they will be given precedence and preference over other applicants. We know that deducting all expenses, per day on a bus there is a net profit of about Rs. 100.

We have to open up avenues like this by giving preference to Scheduled Castes and Scheduled Tribes. If we do so, these people will definitely progress and come up to the levels of the other sections.

The hon. Minister said that even today Hindu society is infected by untouchability But we also know that in Hindu society, those members of the Harijans and Scheduled Castes who have got enough money at their command and are in the upper limit in terms of economic position are respected ; there considerations of caste do not enter. If a Minister belonging to the Harijans or Scheduled Castes goes to his constituency, to the interior, even the caste-ridden Brahmins would be prepared to give him dinner in their houses, but if an ordinary Harijan goes, he receives no such treatment. So economic uplift is a most vital factor in their progress.

I would like to make another far-reaching proposal which the Government should implement if they have got the guts and if in their heart of hearts they feel for this community. Let it be made compulsory that only inter-caste marriages will prevail. Those who marry from the Scheduled Caste community must get preference in employment. If this is declared, I can tell you from tomorrow onwards the process of abolition of castes will start and we will be able to bring about a radical change in the situation and ten years hence the evil of caste and untouchability will be totally eradicated.

SHRI GOVINDA MENON : I rise only to thank the entire membership of this House for the co-operation they have given to me in piloting this Bill. I feel certain that the Bill is going to be passed with the unanimous support of the members present here.

I am sure that all of us in the House, whether on this side or on the other, are taking a great good step today in extending the period of reservation by another ten years.

I do not forget that there have been discordant notes of criticism but these have been sounded in the interest of the Scheduled Castes and Scheduled Tribes for whose benefit all of us alike strike to work. When criticism is directed, it can be only against Government. Therefore, it has been directed against us. For that also, I am thankful.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The Lok Sabha divided :

Division No. 14] **AYES** **[19.47 hrs**

Abraham, Shri K. M.
Adichan, Shri P. C.
Ahirwar, Shri Nathu Ram
Aga, Shri Ahmad
Ahmad, Dr. I.
Ahmed, Shri F. A.
Amat, Shri D.
Amin, Shri R. K.
Anbazhagan, Shri
Anirudhan, Shri K.
Anthony, Shri Frank
Arumugam, Shri R. S.
Awadesh Chandra Singh, Shri
Ayarwal, Shri Ram Singh
Azad, Shri Bagwat Jha
Babunath Singh, Shri
Bajpai, Shri Vidya Dhar
Banerjee, Shri S. M.
Barrow, Shri
Barua, Shri Bedabrata
Barupal, Shri P. L.
Basu, Shri Jyotirmoy
Basu, Dr. Maitreyee
Basumatari, Shri
Berwa, Shri Onkar Lal
Besra, Shri S. C.
Bhagaban Das, Shri
Bhagat, Shri B. R.
Bhagavati, Shri
Bhakt Darshan, Shri
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhargava, Shri B. N.
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Biswas, Shri J. M.
Bohra, Shri Onkarlal
Bramhanandji, Shri Swami
Buta Singh, Shri
Chakrapani, Shri C. K.
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandra Shekhar Singh, Shri
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chaudhury, Shri Tridib Kumar
Chauhan, Shri Bharat Singh
Chavan, Shri D. R.
Chavan, Shri Y. B.
Chittybabu, Shri C.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Das, Shri N. T.
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K.
Deb, Shri D. N.
Deiveekan, Shri
Deo, Shri P. K.
Deoghare, Shri N. R.
Desai, Shri C. C.
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Devinder Singh, Shri
Dhrangadhra, Shri Sriraj Meghrajji
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Durairasu, Shri
Dwivedy, Shri Nageshwar
Dwivedy, Shri Surendranath
Ering, Shri D.
Esthose, Shri P. P.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Ganesh
Ghosh, Shri P. K.
Ghosh, Shri Parimal
Girja Kumari, Shrimati
Gopalan, Shri A. K.
Gopalan, Shri P.
Govind Das, Dr
Gowd, Shri Gadilingana
Gowda, Shri M. H.
Goyal, Shri Shri Chand
Gupta, Shri Kanwar Lal
Gupta, Shri Lakhan Lal
Hajarnawis, Shri
Haldar, Shri K.
Hari Krishna, Shri
Heerji Bhai Shri
Iqbal Singh, Shri
Jadhav, Shri Tulshidas
Jadhav, Shri V. N.
Jaggaiah, Shri K.
Jagjiwan Ram, Shri
Jamir, Shri S. C.
Jamna Lal, Shri
Janardhanan, Shri C.
Jha, Shri Bhogendra
Joshi, Shri Jagannath Rao
Kahandole, Shri Z. M.
Kalita, Shri Dhireswar
Kamalanathan, Shri
Kamble, Shri
Kameshwar Singh, Shri
Kamala Kumari, Kumari

Kandappan, Shri S.
Kapoor, Shri Lakhan Lal
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Kedaria, Shri C. M.
Kesri, Shri Sitaram
Khan, Shri M. A.
Kinder Lal, Shri
Kisku, Shri A. K.
Kotoki, Shri Liladhar
oushik, Shri K. M.
Krishna, Shri M. R.
Krishnan, Shri G. Y.
Krishnappa, Shri M. V.
Kuchelar, Shri G.
Kundu, Shri S.
Kureel, Shri B. N.
Kushok Bakula, Shri
Lakkappa, Shri K.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Madhok, Shri Bal Raj
Madhukar, Shri K. M.
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Majhi, Shri Mahendra
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Mangalathumadam, Shri
Manoharan, Shri
Maran, Shri Murasoli
Marandi, Shri
Masani Shri M. R.
Masuriya Din, Shri
Mayavan, Shri
Meena, Shri Meetha Lal
Meghachandra, Shri M.
Mehta, Shri Asoka
Melkote, Dr.
Menon, Shri Govinda
Menon, Shri Vishwanatha
Minimata Agam Dass Guru, Shrimati
Mishra, Shri G. S.
Modak, Shri B. K.
Mohamad Imam, Shri J.
Mohammad Yusuf, Shri
Mohammed Sheriff, Shri
Mohinder Kaur, Shrimati
Molahu Prasad, Shri
Muhammad Ismail, Shri M.
Mukerjee, Shri H. N.
Mukerjee, Shrimati Sharda
Mukne, Shri Yeshwantrao
Murthy, Shri B. S.
Nahata, Shri Amrit
Naidu, Shri Chengalraya
Nair, Shri Vasudevan
Nambiar, Shri
Nanda, Shri
Narayanan, Shri
Nihal Singh, Shri
Oraon, Shri Kartik
Pahadia, Shri Jagannath
Palchoudhuri, Shrimati Ila
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parmar, Shri D. R.
Partap Singh, Shri
Parthasarathy, Shri
Patil, Shri Anantrao
Patil, Shri Deorao
Patil, Shri S. D.
Patil, Shri T. A.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Rajasekharan, Shri
Ram Charan, Shri
Ram Dhan, Shri
Ram Dhani Das, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Ramabadran, Shri T. D.
Ramamurti, Shri P.
Ramani, Shri K.
Ramji Ram, Shri
Ramshekhar Prasad Singh, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rane, Shri
Ranga, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Raut, Shri Bhola
Ray, Shri Rabi
Reddi, Shri G. S.
Reddy, Shri Eswara
Reddy, Shri Ganga
Reddy, Shri Surendar

Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Saleem, Shri M. Yunus
Salve, Shri N. K. P.
Sambhali, Shri Ishaq
Saminathan, Shri
Sanji Rupji, Shri
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Savitri Shyam, Shrimati
Sayeed, Shri P. M.
Sayyad Ali, Shri
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Sezhiyan, Shri
Shah, Shri Manabendra
Shah, Shri T. P.
Shambhu Nath, Shri
Shankaranand, Shri B.
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri Modharam
Sharma, Shri Naval Kishore
Sharma, Shri Yogendra
Shashi Bhushan, Shri
Shastri, Shri Ramavatar
Shastri, Shri Ramanand
Sheo Narain, Shri
Sher Singh, Shri
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sinha, Shrimati Tarkeshwari
Sivasankaran, Shri
Snatak, Shri Nar Deo
Solanki, Shri P. N.
Somasundaram, Shri S. D.
Sonar, Dr. A. G.
Sonavane, Shri
Sreedharan, Shri A.
Subravelu, Shri
Sudarsanam, Shri M.
Sunder Lal, Shri
Suraj Bhan, Shri
Surendra Pal Singh, Shri
Sursingh, Shri
Suryanarayana, Shri K.
Thakur, Shri Gunanand
Thakur, Shri P. R.
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra
Umanath, Shri
Venkatswamy, Shri G.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Vidyarthi, Shri Ram Swarup
Virbhadra Singh, Shri
Viswanatham, Shri Tenneti
Viswanathan, Shri G.
Vyas, Shri Ramesh Chandra
Yadab, Shri N. P.
Yadav, Shri Jageshwar
Yadav, Shri Ram Sewak.

NOES

Nil

MR. DEPUTY-SPEAKER : The result* of the division is :

Ayes : 302 ;

Noes : Nil.

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-third of the Members present and voting.

The motion was adopted.

19.48 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 10, 1969/Agrahayana 19, 1891 (Saka).

*The following Members also recorded their votes for AYES : Sarvashri Khadilkar, Chintamani Panigrahi, M. L. Sondhi, Narayan Swaroop Sharma and Atal Bihari Vajpayee.

Printed at Akashdeep Printers 20, Darya Ganj, Delhi-6.